

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
Original Application No. 1127/2024

IN THE MATTER OF:

Sukhdeep Singh

Applicant

Versus

Haryana Pollution Control Board & Ors.

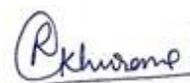
Respondents

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**Date: 20.08.2025**

Through



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**PROGRESS REPORT THROUGH HARYANA STATE POLLUTION CONTROL BOARD.**

**MOST RESPECTFULLY SHOWETH**

1. The Hon'ble NGT vide orders dated 21.04.2025 passed the following directions:-
  1. *Sh. Rahul Khurana, Learned Counsel appearing for Haryana State Pollution Control Board (HSPCB) submits that joint committee is doing the verification of the stone crushers and out of 217 stone crushers, 148 have been verified and remaining stone crushers are yet to be verified.*
  2. *In this background, he has prayed for eight weeks' time to file the final report of the joint committee. Prayer is allowed.*
  3. *List on 21.08.2025.*
2. That Haryana Government has issued a notification on 11.05.2016 w.r.t. stone crushers in Haryana for siting norms and environmental norms, the copy of Notification dated 11.05.2016 is annexed as **Annexure R/1**.
3. That, as per above Notification dated 11/05/2016 "Those stone crushing units, which are 'established in the area

outside the existing notified approved crusher zones or their extension' on a date prior to the date of Notification i.e. 11<sup>th</sup> May 2016, but fail to meet any/some/all the 'Norms for Siting of Stone Crushers in Haryana' as included in the Schedule I of the said Notification, but were operational on the date of issue of the above said notification, were termed as 'Non Complying Units' in terms of the Notification dated 11<sup>th</sup> May 2016 .That, the stone crushers, which were not meeting the siting criteria , were required to shift their Units to a site meeting the siting norms as per the provisions of the Notification dated 11<sup>th</sup> May 2016 for which suitable land was to be procured by the respective units within 03 years from the date of issuance of the said Notification i.e. on or before 10<sup>th</sup>May 2019.

4. That the above mentioned non complying stone crusher units filed a Civil Writ Petition No 12107 of 2018 before the Hon'ble High Court of Punjab and Haryana, Chandigarh and the Hon'ble High Court, in its judgment dated 29.11.2024 in CWP No.12107 of 2018, upheld the validity of the Notification dated 11.05.2016 and dismissed the bunch of writ petitions. Copy of Judgment dated 29.11.2024 is annexed herewith as **Annexure R/2.**
5. Thereafter stone crusher units have challenged the judgment dated 29.11.2024 passed by Hon'ble High Court of Punjab & Haryana by way of their respective Special Leave Petition(s) before the Hon'ble Supreme Court of India and the Hon'ble Supreme Court of India, vide order dated 02.01.2025 passed in Special Leave to Appeal (C) No.30301/2024, stayed the operation and implementation of the impugned judgment dated 29.11.2024 passed by High

Court of Punjab and Haryana in CWP No.12107 of 2018. The Copy of orders dated 02.01.2025, 20.01.2025, 07.02.2025, 03.03.2025, 17.03.2025, 01.04.2025, 04.04.2025, 5.04.2025, 28.04.2025, 17.07.2025 passed by Hon'ble Supreme Court in the above mentioned bunch of SLP(s) is annexed as **Annexure-R/3 (Colly)**.

6. Hence, validity of the notification dated 11.05.2016 w.r.t siting norms is sub-judice before the Hon'ble Supreme Court of India. It is also relevant to mention here that during pendency of SLPs, draft Notification dated 24.01.2025 was issued by the Environment Department, Haryana and after expiry of period of submission of objections, final decision is pending before the concerned authority. Subsequent development on this aspect shall be placed on record.
7. Further in pursuance of the directions given in the previous orders passed by this Hon'ble Tribunal, the verification of all the 217 no of stone crushers has been conducted w.r.t to the environmental norms as mentioned below :
  - i. Dust containment cum suppressing system for the equipment in the form of covered sheds and sprinklers.
  - ii. Construction of approved wind breaking wall of at least 50 meter length and minimum 16 feet height alongwith provision of telescopic chute to ensure that the crushed material from the nod is released from a point which is at least 2 feet below the height of the wind breaking wall. The wall shall be structurally sound and shall cover the vulnerable abadi side of the crusher unit.
  - iii. Construction and maintenance of metalled roads for vehicular movement within the premises of the crushing units

- iv. All stone crushing units shall provide a green belt along the periphery having avenue plantation of two rows after approval of plantation plan by the Divisional Forest Officer concerned. Till plantation within the premises is fully developed, the project proponent shall erect a barrier/ barricade along the periphery to contain the dust emissions. Such barricade should completely enclose the premises from all sides and may be either a boundary wall or of flexible cloth (tarpaulin etc.) or a combination of two. The height of the barricade shall not be less than the height of the highest tip of the conveyor belts.
- v. The stone crushing units shall provide at least 50 number sprinklers alongwith a water storage facility of minimum 10 Kilolitre capacity. Further they must sprinkle at least 10 kilolitre of water per day for a stone crushing capacity of 100 tones per day and pro rata accordingly for higher capacity crushing units.
- vi. In order to ensure the regular operation of sprinklers system, the stone crushing units will provide inter locking system alongwith separate energy meter.

The abstract of the present status of all the 217 no of stone crushing units situated in the Yamunanagar is as under:

Total no of stone crushing units in Yamunanagar.	No of units found dismantled	No of units operational units
217	40	177

Total no of operational stone crushing units in Yamunanagar.	177
No. of Units found complying w.r.t. environmental norms	100
No. of Units found non-complying w.r.t. environmental norms	77
No of non complying units closed by Board	27
No of non complying units recommended for issuance of closure orders	27
No of non complying units issued Show Cause Notice for closure.	23

- The list of the 27 no of non complying stone crushing units closed by the Board along with the copy of closure orders is attached as **Annexure-R/4.**
  - The list of the 27 no of non complying stone crushing units recommended for issuance of closure orders along with the copy of recommendation letters is attached as **Annexure-R/5.**
  - The list of the 23 no of non complying stone crushing units issued show cause notice for closure along with the copy of show cause notices is attached as **Annexure-R/6.**
8. That the verification of all the stone crushing units has been completed and HSPCB has already initiated action against the non complying stone crushing units and same shall be taken to its logical end.

In view of the above, it is humbly prayed to the Hon'ble Tribunal that this present progress report may kindly considered and Hon'ble Tribunal and 08 weeks time may be granted for submission of final report by the joint committee.



Regional Officer  
HSPCB, Yamuna Nagar

Dated:20.08.2025  
Place: Yamunanagar

## Annexure-R1

Regd. No. CHD/0093/2015-2017



F.R.

received Today

Date 16/5/2016

Recd.

# Haryana Government Gazette

## EXTRAORDINARY

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चण्डीगढ़, बुधवार, दिनांक 11 मई, 2016  
(21 वैशाख, 1938 शक)

विधायी परिशिष्ट

क्रमांक	विषय वस्तु	पृष्ठ
भाग-I	अधिनियम	
	कुछ नहीं	
भाग-II	अध्यादेश	
	कुछ नहीं	
भाग-III	प्रत्यायोजित विधान	
	अधिसूचना संख्या का0आ012/के0अ029/1986/धा0 5 तथा 7/2016- दिनांक 11 मई, 2016 अनुसूची-I के अनुसार स्थल निर्धारण मानदण्ड मानकों, अनुसूची-II के अनुसार अपेक्षित उत्सर्जन मानक तथा प्रदूषण नियन्त्रण उपाय, अनुसूची-III के अनुसार पहले से ही स्थापित स्टोन क्रैशर जोनों तथा अनुसूची-iv के अनुसार परिलक्षित जोनों की स्थापना तथा संचालन के लिए प्रक्रिया के बारे में स्टोन क्रैशिंग इकाइयों के लिए निर्देश जारी करने बारे। (प्राधिकृत अंग्रेजी अनुवाद सहित)	95-123
भाग-IV	शुद्धि पर्ची, पुनः प्रकाशन तथा प्रतिस्थापन	
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HARYANA GOVT. GAZ. (EXTRA.), MAY 11, 2016  
(VYSK. 21, 1938 SAKA)

95

**भाग-III**

**हरियाणा सरकार**

**पर्यावरण विभाग**

**अधिसूचना**

दिनांक 11 मई, 2016

संख्या का.आ. 12/के०अ०29/1986/धा० तथा 7/2016.— चूंकि, भारत के संविधान के अनुच्छेद 48-क अन्य बातों के साथ-साथ विचार करता है कि राज्य पर्यावरण के संरक्षण की कौशिश करेगा;

और, चूंकि पर्यावरण (संरक्षण) अधिनियम, 1986(1986 का केन्द्रीय अधिनियम 29), की धारा 5 तथा 7 और वायु (प्रदूषण निवारण और नियन्त्रण) अधिनियम, 1981(1981 का केन्द्रीय अधिनियम 14), की धारा 19 तथा इसके अधीन बनाए गए नियमों के अधीन तथा राज्य में पर्यावरण अपकर्ष रोकने तथा यातायात और मानव स्वास्थ्य सम्बंधी खतरों से बचने के लिए परिस्थितिकी संतुलन बनाये रखने के लिए तुरन्त उपाय करना आवश्यक तथा समीचीन है;

और, चूंकि राज्य सरकार, औद्योगिक विकास को ध्यान में रखते हुए परिस्थितिकी संतुलन बनाए रखने हेतु तथा पर्यावरण की शुद्धता बनाए रखने तथा क्षेत्र के निवासियों को स्वास्थ्य खतरे से भी बचाने के लिए पहले ही निर्णय ले चुकी है;

और, चूंकि हरियाणा सरकार, पर्यावरण विभाग, अधिसूचना संख्या का.आ. 126/के.अ. 29/86/धा. 5 तथा 7/ 97, दिनांक 18 दिसम्बर, 1997 के अनुसार, अनुसूची-I के अनुसार स्थल निर्धारण मानदण्ड मानकों, अनुसूची-II के अनुसार अपेक्षित उत्सर्जन मानकों तथा प्रदूषण नियन्त्रण उपायों, अनुसूची-III के अनुसार जोनों की पहचान तथा स्थलों की उपलब्धता तथा अनुसूची-IV के अनुसार परिलक्षित जोनों में स्थापना तथा संचालन के लिए प्रक्रिया के बारे में स्टोन क्रैशिंग इकाइयों के लिए निर्देश दिए गए थे;

और, चूंकि राज्य सरकार ने हरियाणा सरकार, पर्यावरण विभाग, अधिसूचना संख्या का०आ० 150/के०आ० 29/1986/धा० 5 तथा 7 / 1998, दिनांक 30 अक्टूबर, 1998, संख्या का०आ० 125/के०आ० 29/1986/धा० 5 / 2000, दिनांक 18 अक्टूबर, 2000, संख्या का०आ० 85/के०आ० 29/86/धा० 5 तथा 7 / 2001, दिनांक 20 जून, 2001 तथा संख्या का०आ० 31/के०आ० 29/1986/धा० 5 तथा 7 / 2004, दिनांक 18 मार्च, 2004 द्वारा जारी पूर्वोक्त अधिसूचनाओं में विभिन्न संशोधन किए हैं;

और, चूंकि राज्य सरकार की राय है कि विद्यमान अधिसूचनाओं का अधिक्रमण करते हुए नई अधिसूचना जारी करना आवश्यक तथा समीचीन है;

इसलिए, अब, भारत सरकार, पर्यावरण तथा वन मन्त्रालय, पर्यावरण, वन तथा वन्यजीव विभाग, अधिसूचना संख्या का०आ० 152 (ई), दिनांक 10 फरवरी, 1988 के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का केन्द्रीय अधिनियम 29), की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा उक्त अधिनियम की धारा 7 तथा पर्यावरण (संरक्षण) नियम, 1986 के नियम 4 के उपबन्धों के अनुसरण में, हरियाणा सरकार, पर्यावरण विभाग, अधिसूचना संख्या का०आ० 126/के०आ० 29/86/धा० 5 तथा 7 / 97, दिनांक 18 दिसम्बर, 1997, अधिसूचना संख्या का०आ० 150/के०आ० 29/1986/धा० 5 तथा 7 / 1998, दिनांक 30 अक्टूबर, 1998, संख्या का०आ० 125/के०आ० 29/1986/धा० 5/2000, दिनांक 18 अक्टूबर, 2000, संख्या का०आ० 85/के०आ० 29/86/धा० 5 तथा 7/2001, दिनांक 20 जून, 2001 तथा संख्या का०आ० 31/के०आ० 29/1986/धा० 5 तथा 7 / 2004, दिनांक 18 मार्च, 2004 के अधिक्रमण में, तथा हरियाणा सरकार, पर्यावरण विभाग, अधिसूचना संख्या का० आ० 16/75/2007-3 पर्या०, दिनांक 21 अक्टूबर, 2015 के प्रतिनिर्देश से, हरियाणा के राज्यपाल, इसके द्वारा, अनुसूची-I के अनुसार स्थल निर्धारण मानदण्ड मानकों, अनुसूची- II के अनुसार अपेक्षित उत्सर्जन मानक तथा प्रदूषण नियन्त्रण उपाय, अनुसूची- III के अनुसार पहले से ही स्थापित स्टोन क्रैशर जोनों तथा अनुसूची-IV के अनुसार परिलक्षित जोनों की स्थापना तथा संचालन के लिए प्रक्रिया के बारे में स्टोन क्रैशिंग इकाइयों के लिए निम्नलिखित निर्देश जारी करते हैं, अर्थात् :-

उपरोक्त निर्दिष्ट अधिक्रमित अधिसूचनाओं के अनुसरण में की गई कोई कार्रवाई इस अधिसूचना के उपबन्धों के अधीन की गई समझी जाएगी जहां तक वे इस अधिसूचना के उपबन्धों से असंगत न हों, अर्थात्:-

**अनुसूची I**  
**हरियाणा में स्टोन क्रैशरों के स्थल निर्धारण हेतु मानक**

क्रम संख्या	मानदण्ड	किलोमीटर में दूरी
1	2	3
1.	निकटतम राष्ट्रीय राजमार्ग तथा राज्य राजमार्ग से अपेक्षित न्यूनतम दूरी	1.0
2.	मुख्य जिला सड़कों तथा अन्य सड़कों की निकटतम बाहरी सीमा से अपेक्षित न्यूनतम दूरी	0.1
3.	राष्ट्रीय राजधानी क्षेत्र दिल्ली की सीमाओं से अपेक्षित न्यूनतम दूरी	5.0
4.	निकटतम नगरनिगम की सीमाओं से अपेक्षित न्यूनतम दूरी	3.0
5.	निकटतम नगर/शहर/नगरपालिका सीमाओं से अपेक्षित न्यूनतम दूरी	1.5
6.	निकटतम गांव फिरनी से अपेक्षित न्यूनतम दूरी यदि वहां कोई फिरनी नहीं है, तो दूरी गांव के लाल डोरे से मापी जाएगी।	1.0
7.	सड़कों, नहरों, रेलवे लाइनों तथा बांधों के साथ वन/पौधारोपण पट्टी के सिवाए सरकारी रिकार्ड (राजस्व या वन विभाग) में वन के रूप में अभिलिखित किसी भूमि से अपेक्षित न्यूनतम दूरी	0.5
8.	सरकारी रिकार्ड (राजस्व या वन विभाग) में वन के रूप में अभिलिखित सड़कों, नहरों, रेलवे लाइनों तथा बांधों के साथ वन/पौधारोपण की किसी पट्टी से अपेक्षित न्यूनतम दूरी	0.1
9.	20 किलोलीटर क्षमता की खुले आसमान की अनुमोदित जल आपूर्ति स्कीम से अपेक्षित न्यूनतम दूरी	1.5
10.	अन्तरंग रोगियों के प्रबन्ध के लिए 25 या उससे अधिक बिस्तरों का प्रबन्ध करने वाली किसी अन्तरंग स्वास्थ्य उपचार इकाई से अपेक्षित न्यूनतम दूरी	1.0
11.	राष्ट्रीय पार्क, वन्य जीव अभ्यारणों (शरण-स्थान) तथा संरक्षण आरक्षणों से अपेक्षित न्यूनतम दूरी	2.0

निम्नलिखित निर्देश उपरोक्त कथित अनुसूची के सम्बन्ध में भी दिए जाते हैं :-

- सभी दूरियां, जब तक विशेष रूप से ऊपर वर्णित नहीं की जाती हैं, सम्बन्ध आकृति (रूपक) की परिधि के लिए स्टोन क्रैशर की भूमि की निकटतम सीमा से कौवा उड़ान (क्रो फ्लाई) के रूप में मापी जानी हैं।
- अधिसूचित, अनुमोदित क्रैशर जोन तथा उनका विस्तार उपरोक्त स्थल निर्धारण न्यूनतम दूरी मानदण्ड से प्रभावित नहीं होगा जैसा कि उपरोक्त स्थल निर्धारण मानदण्ड के संयोजन में स्टोन क्रैशिंग इकाइयों के समूह वाली सम्भाव्यता सम्भव नहीं हों। उपरोक्त वर्णित स्थल निर्धारण मानदण्ड केवल वर्तमान अधिसूचित, अनुमोदित क्रैशर जोन या उनके विस्तार से बाहर के क्षेत्र में स्थापित की जाने वाली स्टोन क्रैशिंग इकाइयों को लागू होंगे।
- किसी भी स्टोन क्रैशर इकाई को फरीदाबाद तथा पलवल जिलों (पूर्व फरीदाबाद जिला) में परिलक्षित क्रैशर जोनों के बाहर स्थापित या संचालित किए जाने के लिए अनुज्ञात नहीं किया जाएगा।
- किसी भी नई स्टोन क्रैशर इकाई को परिलक्षित स्टोन क्रैशर जोनों से बाहर गुडगांव जिले में स्थापित किए जाने के लिए अनुज्ञात नहीं किया जाएगा।
- यदि संरक्षित क्षेत्र जैसे कि राष्ट्रीय पार्क, वन्य जीव अभ्यारणों (शरण स्थान) तथा संरक्षण आरक्षण के इको-अति संवेदनशील जोन दो किलोमीटर से अधिक दूरी का नियन्त्रण रखने के लिए अधिसूचित है, तो उस का पालन किया जाएगा।
- विभिन्न विहित स्थानों से स्टोन क्रैशरों की दूरी सम्बद्ध तहसीलदार द्वारा प्रमाणित/सत्यापित की जाएगी तथा वन भूमि के लिए स्थल निर्धारण दूरी के बारे में रिपोर्ट सम्बद्ध मण्डल वन अधिकारी से ली जाएगी। बोर्ड का सम्बन्धित क्षेत्रीय अधिकारी मण्डल वन अधिकारी या तहसीलदार द्वारा सत्यापन से गिन्न विहित स्थानों की दूरी सत्यापित करेगा।

## अनुसूची II

### उत्सर्जन मानकों तथा प्रदूषण नियन्त्रण उपायों की अपेक्षाएं

#### मद संख्या I

#### प्रदूषण नियन्त्रण पैरामीटर :-

किसी स्टोन क्रैशिंग इकाई के किसी प्रक्रिया उपकरण से 3 मीटर तथा 10 मीटर के बीच मापा जाने वाला या आस्थगित परमाणु कण (जिसे, इसमें, इसके बाद, एस पी एम के रूप में निर्दिष्ट किया गया है) 600 माइक्रोग्राम प्रति घन मीटर से अधिक नहीं होगा। एस पी एम का माप पर्यावरण (संरक्षण) अधिनियम, 1986 तथा उसके अधीन बनाए नियमों के अनुसार किया जाना है।

#### मद संख्या II

#### प्रदूषण नियन्त्रण उपाय:-

पर्यावरण संरक्षण नियम, 1986 के अधीन स्टोन क्रैशिंग इकाइयों द्वारा अनिवार्य बाध्यता के अनुसार निम्नलिखित प्रदूषण नियन्त्रण यन्त्र तथा माप लगाए जाने तथा संचालित किए जाने अपेक्षित हैं :-

- क. ढके हुए शोडों तथा फव्वारों के रूप में साधन के लिए धूल नियन्त्रण एवं निरोध प्रणाली;
- ख. दूरदर्शी जल प्रपात की व्यवस्था के साथ-साथ कम से कम 50 मीटर लम्बी तथा कम से कम 16 फुट ऊंचाई की अनुमोदित वायु रोकने वाली दीवार का निर्माण यह सुनिश्चित करने के लिए कि नोड से पीसी हुई सामग्री ऐसे बिन्दु से छोड़ी जाती है जो वायु रोकने वाली दीवार की ऊंचाई से कम से कम 2 फुट नीचे है। दीवार संरचनात्मक रूप से पक्की होगी तथा क्रैशर इकाई की अतिसंवेदनशील आबादी की दिशा को आच्छादित करेगी;
- ग. स्थापना की सहमति देते समय हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड द्वारा यथा अनुमोदित क्रैशिंग इकाइयों के परिसरों के भीतर या स्टोन क्रैशिंग इकाइयों के आवासन जोन के भीतर वाहन संचालन के लिए धातु सड़क का निर्माण तथा अनुरक्षण;
- घ. अनुमोदित क्रैशर जोन के परिसरों के भीतर या तो व्यक्तिगत रूप से या क्रैशरों द्वारा संयुक्त रूप से मुहैया कराई जाने वाली धातु सड़कें प्रमुख अभियन्ता, लोक निर्माण विभाग (भवन तथा सड़कें) के परामर्श से हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड द्वारा यथा अवधारित होंगी। ये सड़कें निर्माण तथा अनुरक्षण की सन्तोषजनक विशिष्टियों के अनुसार निर्मित की जाएंगी। हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड को जोन में स्टोन क्रैशर या एकल स्थल या जोनों के भीतर परिसरों के निरन्तर संचालन को रद्द करने का प्राधिकार होगा जहां ऐसी धातु सड़कें प्रश्नगत क्षेत्र को यथा लागू व्यक्तिगत रूप से या संयुक्त रूप से सन्तोषजनक रूप से निर्मित या अनुरक्षित नहीं की गई हैं।
- ङ. क्रैशिंग इकाई के परिसरों तथा शेष अहाते तथा जोन, जहां इकाई स्थित है, के भीतर भूमि की नियमित सफाई करना तथा उसे गीला करना।
- च. सभी स्टोन क्रैशिंग इकाइयों से सम्बन्धित मण्डल वन अधिकारी द्वारा पौधारोपण योजना के अनुमोदन के बाद दो पंक्तियों की पौधारोपण वृक्षवीथि वाली परिधि के साथ हरित पट्टी मुहैया कराई जाएगी। परिसरों के भीतर पौधारोपण के सम्पूर्ण रूप से विकसित होने तक परियोजना प्रस्तावक धूल उत्सर्जन को रोकने के लिए परिधि के साथ अवरोध/रूकावट का निर्माण किया जाएगा। ऐसी रूकावट सभी तरफ से परिसरों को पूर्णरूप से बन्द करने वाली होनी चाहिए तथा या तो चार दीवारी या लचीला कपड़ा (तारपोलिन इत्यादि) या दोनों का संयोजन हो सकता है। रूकावट की ऊंचाई वाहक पट्टे के उच्चतम सिरे की ऊंचाई से कम नहीं होगी।
- छ. स्टोन क्रैशिंग इकाइयां कम से कम 10 किलोलीटर क्षमता की जल भण्डारण सुविधा के साथ-साथ कम से कम 50 फव्वारों का प्रबन्ध करेंगी। इसके अतिरिक्त उन्हें 100 टन प्रतिदिन के स्टोन क्रैशिंग क्षमता तथा उच्चतर क्षमता क्रैशर इकाइयों के लिए तदनुसार यथानुपात के लिए कम से कम 10 किलोलीटर जल प्रतिदिन छिड़कना चाहिए।

- ज. फव्वारा प्रणाली के नियमित संचालन को सुनिश्चित करने के उद्देश्य से, स्टोन क्रैशिंग इकाइयां भार सर्वेक्षण तथा मांग विशेषता वाले पृथक उर्जा मीटर के साथ-साथ अन्तःपाशन (इन्टरलॉकिंग) प्रणाली का प्रबन्ध करेगी।
- झ. ऐसे प्रदूषण नियन्त्रण साधन द्वारा उर्जा की खपत के लिए उर्जा मीटर द्वारा यथा अभिलिखित सम्पूर्ण घण्टा-वार लॉग-बुक हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड या इसके प्राधिकृत अधिकारी को स्थल पर या मुख्यतः उसके बाद तीन कार्य घण्टों की अवधि के भीतर उसकी मांग पर तुरन्त उपलब्ध कराई जाए।
- ञ. स्टोन क्रैशिंग इकाइयां कच्ची सामग्री केवल वैध स्रोत से प्राप्त करेंगी तथा वैध खनन पट्टा धारकों से एकमात्र सम्पर्क करना होगा तथा देशविधि के अधीन उस पर यथा लागू उत्पादन डाटा, भुगतान कर तथा शुल्कों के साथ-साथ स्टोन क्रैशिंग इकाइयों द्वारा प्रयुक्त कच्ची सामग्री के स्रोत तथा मात्रा तथा उपयोग से सम्बन्धित सम्पूर्ण डाटा प्रस्तुत करेंगी।
- ट. किसी अनुमोदित अधिसूचित जोन के साथ हरित पट्टी कम से कम 100 मीटर की गहराई की होगी या हरित पट्टी की गहराई की दिशा में ऐसे वृक्षों की कम से कम 10 पंक्तियों सहित क्रैशर जोन की परिधि के साथ होगी। परिधि के साथ ऐसे वृक्षों का अंतराल परिधि के साथ आठ मीटर से अधिक नहीं होगा। बागान वृक्षों की प्रकृति तथा ऐसे वृक्ष बागान के लिए अपेक्षित उनके संरक्षण उपाय सक्षम मण्डल वन अधिकारी के अनुमोदन के अधीन होंगे। हरित पट्टी लगाने तथा अनुरक्षण के लिए जिम्मेवारी उस समय पर चलाई जाने वाली सभी स्टोन क्रैशर इकाइयों की होगी तथा यदि कोई स्टोन क्रैशिंग इकाई इस निर्देश का पालन नहीं करती है, तो बोर्ड चूककर्ता स्टोन क्रैशिंग इकाई के खर्च पर इसे कराएगा। यदि इकाई बोर्ड द्वारा उपगत खर्च का भुगतान करने में असफल रहती है, तो इकाइयों को कानून के चूककर्ता के रूप में समझा जाएगा तथा अन्यथा वैध गतिविधि के बावजूद उनके स्टोन क्रैशरों को चलाने से वंचित कर दिया जाएगा।
- ठ. किसी भी स्टोन क्रैशर को चौ. नदी या उनके बाढ़ संरक्षण तटबंध के भीतर नदी तल में स्थापित किए जाने के लिए अनुज्ञात नहीं किया जाएगा।
- ड. समय-समय पर यथा संशोधित दिनांक 15 अप्रैल 2014 द्वारा अधिसूचित बोर्ड के दिनांक 6 मार्च, 2014 के सहमति पालिसी आदेश जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 (1974 का केन्द्रीय अधिनियम 6) तथा वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 (1981 का केन्द्रीय अधिनियम 14) के अधीन स्थापना की सहमति तथा चलाने की सहमति प्राप्त करने के लिए भी लागू होंगे।

### मद संख्या III

#### अननुपालन इकाइयों को बदला जाना

वे सभी स्टोन क्रैशिंग इकाइयां, जो इस अधिसूचना में विहित स्थल निर्धारण मानदण्ड को पूरा नहीं करती हैं, को इस अधिसूचना के प्रकाशन की तिथि से तीन वर्ष के भीतर जो दूसरे एक वर्ष के लिए विस्तारयोग्य है बशर्ते कि स्टोन क्रैशिंग इकाई तीन वर्ष की समाप्ति से पूर्व तथा हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड को आवेदन करके इस अधिसूचना के अनुसार स्थल निर्धारण मानकों को पूरा करने वाले स्थल के लिए भूमि प्राप्त करती हैं, इस अधिसूचना की अनुसूची I के अनुसार स्थल निर्धारण पैरामीटरों को पूरा करने वाले स्थल में या जोन में खाली स्थलों की उपलब्धता पर आधारित परिलक्षित जोन में बदलनी होंगी।

### मद संख्या IV

#### भूमि की आवश्यकता

प्रत्येक नई स्टोन क्रैशिंग इकाई चाहे वह अधिसूचित जोन में है या बाहर है, को भूमि का कम से कम एक एकड़ का क्षेत्र (मशीनरी के एक सेट सहित 10000 घन फीट/प्रतिदिन तक की क्रैशिंग क्षमता) तथा 1.5 एकड़ भूमि (10000 घन फीट/प्रतिदिन से अधिक क्रैशिंग क्षमता या मशीनरी के एक सेट से अधिक सहित क्रैशिंग क्षमता) का मालिक होना चाहिए तथा में चलाना चाहिए। यदि भूमि पट्टे पर ली गई है, तो पट्टा राजस्व प्राधिकारी से रजिस्टर्ड होना चाहिए तथा यदि भूमि पंचायत से पट्टे पर ली गई है, तो यह प्रधान सचिव, हरियाणा सरकार, विकास तथा पंचायत विभाग की लिखित अनुज्ञा सहित होनी चाहिए। पट्टा अवधि बीस वर्ष से कम नहीं होनी चाहिए तथा अपरिवर्तनीय होना चाहिए।



HARYANA GOVT. GAZ. (EXTRA.), MAY 11, 2016  
(VYSK. 21, 1938 SAKA)

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अनुसूची-III  
परिलक्षित स्टोन क्रेशर जोन

क्रम संख्या	जोन का नाम	जोन	क्षेत्र				
			4	5	6	7	8
1	2	3	4	5	6	7	8
		जिला	तहसील	हदबस्त सहित गांव	खसरा संख्या	क्षेत्र एकड़ों में	जोन में समायोजित किए जाने वाले स्टोन क्रेशरों की अधिकतम संख्या
	(i)	(ii)	(iii)	(iv)	(v)		
1	बिल्हा	पंचकूला	पंचकूला	बिल्हा 237	<p>28</p> <p>1,2,3,4,5/1,5/2,6,7,8,9,10,11,12,13,14,15,16/1,16/2,17,18/1,18/2,19/1,19/2,20,21,22,23/1,23/2,24,25</p> <p>29</p> <p>1,2/1,22/2,3,4/1,4/2,4/3,5,6/1,6/2,6/3,7/1,7/2,8,9/1,9/2,10,11,12/1,12/2,13/1,13/2,14/1,14/2,15,16,17,18,19/1,19/2,20,21,22/1,22/2,22/3,23/1,23/2,23/3,24/1,24/2,25/1,25/2</p> <p>30</p> <p>1,2,3/1,3/2,4,8/1,8/1/2,8/2,9/1,9/2,9/3,10,11/1,11/2,12,13/1,19/1,19/2,20,21/1,21/2,22/1,22/2</p> <p>32</p> <p>1,2/1,2/2,3,4/1,4/2,5/1,5/2,6,7/1,7/2,8,8/1,8/2/1,8/2/2,9,10/1,10/2,10/3,11/1,11/2,11/3,12,13/1,13/2,14,15,17,18,19/1,19/2,20,21,22,23/1,23/2,24</p> <p>33</p> <p>1,2/1,2/2,3/1,3/2,4,5,6,7/1,7/2,8,9,10,11,12/1,12/2,13/1,13/2,14,15/1,15/2</p>	98 एकड़ 3 कनाल तथा 18 मरला	50

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2.	बुर्जकोटियां	पंचकूला	कालका	बुर्जकोटियां 196	325 मिन. 326 से 331, 334,335,356 से 404, 405 मिन. 406 मिन, 416 मिन.	105 एकड़	36
3.	खानक	मिवानी	तोशाम	खानक 34	<u>205</u> 20,21,22,23 <u>216</u> 3,4,6,7,8,13,14,15, 16,17,18,23,24,25 <u>217</u> 13,14,15,16,17,18, 23,24,25 <u>218</u> 6,11,15,16,19,20, 21, 22, 25 <u>219</u> 3,8,9,10,11,12,13,17, 18,19,20,21,22, 23 <u>220</u> 1,2,3,4,5,6,7,8,9, 10,11,12,13,14,15, 16,17,18,19, 20, 21,22,23,24,25 <u>234</u> 1,2,3,4,5,6,7,8,9, 10,11,12,13,14,15, 16,17,18,19,20, 21,22,23,24,25 <u>235</u> 1,2,3,4,5,8/1,8/2,9, 10,11,12,13/1,13/2, 18,19,20,21,22, 23 <u>236</u> 1,2,5,6/1,6/2,9,10, 11,12,15,16,19,20, 21,22,25 <u>237</u> 3,4,5,6,7,8,13,14, 15,16,17,18,23,24, 25 <u>238</u> 1,2,3,4,5,6,7,8,9, 10,11,12,13,14,17, 18,19,20,21,22/1, 22/2,23/1,23/3,23/2, 24/1,24/2,25/1,25/2	237.64 एकड़	93

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3.	खानक	भिवानी	तोशाम	खानक 34	<u>242</u> 2,3,4,5,6, <u>243</u> 3,4,5,6,7,8,15 <u>244</u> 1,2,5,6,9,10,11, 12,15,16 <u>245</u> 1,2,3,8,9,10,11, 12,13,17,18,19,20  <u>246</u> 1,2,3,4,5,6,7,8,9, 10,11,12,13,14,15, 16,17,18,19,20,21, 22,23,24,25  <u>258</u> <u>1,2,3,4,5,6,7,8, 10</u>	<u>237.64</u> एकड़	93
4.	दादम	भिवानी	तोशाम	दादम 36	<u>10</u> 4,5,6,7,14,15,16  <u>11</u> 1,2,3,4,5,6,7,8/1,8/2, 9/1, 9/2,10,11, 12, 13, 14, 15,16, 17, 18, 19,20,23,24/1, 24/2, 25  <u>12</u> 10,13,14/1,14/2,15, 16,17,18, 23,24, 25/1,25/2  <u>13</u> 11,16,19/1,19/2,20, 21,22,25  <u>14</u> 21,22,23,24  <u>16</u> 1,2,7,8,9,10,11,12, 13,14,15  <u>17</u> 1,2,3,8/1,8/2,9,10, 11,12,13	81.1 एकड़	

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4.	दादम	भिवानी	तेशाम	दादम 36	<u>18</u> 1,2/1,2/2,5,6,9,10, 11,12,15,20  <u>19</u> 3,4,6,7,8,13,14,15, 16,17,18  <u>20</u> 4,5,6,7	81.1 एकड़	
5	नौरंगपुर	गुडगांव	गुडगांव	नौरंगपुर- 157	<u>77</u> 16,17,18,22/1,22/2, 23/1,23/2,24,24/2, 25/1, 25/2 <u>14</u> 20,21,22 <u>74</u> 10,11 <u>75</u> 2,3,4,5,6,7,8,9,12, 13, 14, 15,16, 17, 18, 19,19/1, 20/1, 20/2,21/1,21/2,22, 23,24,25 <u>76</u> 16/1,16/2,17/1,17/2, 18/1,18/2,19/1,19/2, 20/1,20/2,21/1,21/2, 22,23,24,25 <u>85</u> 3,4,5,6,7,8, 11 मिन-पूर्व, 12 मिन-पूर्व, 13 मिन-उत्तर, 14/1/1 मिन-उत्तर, 14/2 मिन-उत्तर 16 मिन-उत्तर 19 मिन उत्तर 20 मिन पश्चिम <u>86</u> 1/1,1/2,2,3,4,5,6/1, 6/2,7/1,7/2, 8/1, 8/2,9,10, मिन-उत्तर, 12/1, 12/2, 13,14,16,17,18,19/1, 19/2, मिन-उत्तर, 20/1,मिन-उत्तर	104 एकड़, 3 कनाल, 4 मरला	80

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5	नोरंगपुर	गुडगांव	गुडगांव	नोरंगपुर- 157	<u>87</u> 1/1,1/2,1/3,2,8,4,5, 6,7,8,9,10/1,10/2, 11,12,13,14,15,16, 17,18,19,2  <u>88</u> 1,2,9,10,11,20  <u>91</u> 110 मिन-पूर्व	104 एकड़, 3 कनाल, 4 मरला	80
6	इन्द्री रेवासन	मेवात	नूंह	इन्द्री 197	<u>173</u> 1/1,1/2,1/3,2,3,4, 5/1,5/2,6,7,8,9/2,9/1, 10,12/1, 12/2, 13/1, 13/2,14/1,14/2,15/1, 15/2,16,17,18,23, 24,25  <u>175</u> 4,5,6,15  <u>172</u> 1,2,3,4,7,8,9,10/1, 10/2,11,12,13/1, 13/2,14,17,18,19,20, 21,22,23,24  <u>176</u> 1,2,3,8,9,10,11,12	372 कनाल	18
7	इन्द्री रेवासन	मेवात	नूंह	इन्द्री 108	<u>45</u> 3/2,7,8,13,14,15, 16,17/1,17/2,18/1, 18/2,19/1,22,23,24/1, 24/2,25 44 20  <u>58</u> 1/2,2,3,4,5/1, 5/2,6,7/1, 7/2, 8,9/1,9/2,9/3, 10,11/1,11/2,12,13, 14,15,16,17,18,19,23, 24  <u>59</u> 1,10  <u>60</u> 4		

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8	रायसीना	गुड़गांव	सोहना	रायसीना 184	<u>100</u> 22 मिन-पूर्व, 23 मिन-पूर्व. 24  <u>125</u> 1 मिन-पूर्व 2,3,4,5,6,7, 8,9/1,9/2,10, 11,12/1,12/2,13,14, 15,16,17/1,17/2,18,1 9,20,21,22,23,24, 25/1,25/2,26  <u>126</u> 1,10,11,20,21  <u>129</u> 1,10  <u>130</u> 1,2,3,4,5,6,7,8,9,10	41 एकड़, 2 कनाल, 5 मरला	
9	बेला माजरा	यमुनानगर	छछरोली	बेला माजरा -71	<u>10</u> 16,17,21,22,23,24, 25  <u>13</u> 1 to 12	80 एकड़, 0 कनाल, 11 मरला	16
10	डोएवाला	यमुनानगर	छछरोली	डोएवाला 69	<u>16</u> 1,2 to 17,18/1,18/2, 19/1,19/2,20 to 25  <u>22</u> 1,2/1,2/2,2/3,3/1,3/2, 3/3,4/1,4/2,7,8,9,10/1 ,10/2,10/3,11/1,11/2, 12/1,12/2,13,14,17/1, 17/2,18,19,20/1,20/2, 21,22/1,22/2,23,24/1, 24/2  <u>27</u> 1,2,3,4,5/1,5/2,6,7/1, 7/2,8,9,10/1,10/2,11 से 15,17,18,19,20		
11	बुर्जकोटियां विस्तार	पंचकूला	पंचकूला	बुर्जकोटियां विस्तार-196	174 मिन, 152 मिन, 118 मिन, एक तरफ के लिन्क रोड तथा दूसरी तरफ के घग्गर नदी के किनारे के बीच में स्थित	34 एकड़	

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12	धौज	फरीदाबाद	फरीदाबाद स्टोन क्रैशिंग जोन	धौज	<p>9</p> <p>7 मिन, 8,9,10,11, 12, 13,14 मिन 17 मिन, 18,19,20,21,22,23, 24 मिन</p> <p>10</p> <p>1 मिन, 6 मिन, 7 मिन, 8,9, 10,11,12,13, 14, मिन, 15 मिन, 16 मिन, 17 मिन, 18,19,20,21, 22,23,24, मिन, 25 मिन</p> <p>11</p> <p>5 मिन, 15 मिन, 16मिन, 25 मिन</p> <p>12</p> <p>5 मिन, 6 मिन</p> <p>13</p> <p>1,2,3,4,5,6 मिन, 7मिन, 8 मिन, 9मिन, 10मिन, 15मिन, 16मिन, 25 मिन</p> <p>14</p> <p>1,2,3,4 मिन, 5मिन, 6 मिन, 7मिन, 8, 9, 10, 11,12,13,14मिन, 15मिन, 16,17,18,19, 20, 21, 22, 23,24,25</p> <p>15</p> <p>1,2 मिन, 8 मिन, 9 मिन, 10,11,12,13मिन, 17 मिन, 18 मिन, 19, 20, 21, 22, 23,24मिन</p> <p>25</p> <p>1,2,3,4 मिन, 7 मिन, 8,9,10,11,12, 13मिन, 14 मिन, 18 मिन, 19,20,21,22, 23मिन</p> <p>26</p> <p>1,2,3,4,5,6,7,8,9,10, 11,12,13,14,15,16, 17,18,19,20,21,22, 23,24,25</p> <p>27</p> <p>5 मिन, 6 मिन, 15 मिन, 16 मिन, 25 मिन</p>		
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	हरित पट्टी	स्टोन क्रेशर जोन क्षेत्र से अतिरिक्त स्टोन क्रेशर जोन के चारों ओर 100 मीटर चौड़ी			<p>5 24 मिन, 25 मिन</p> <hr/> <p>6 21 मिन, 22,23,24,25</p> <hr/> <p>7 21,22,23,24,25 मिन</p> <hr/> <p>8 18मिन,19,20,21,22, 23 मिन</p> <hr/> <p>9 1,2,3,4,5मिन, 6 मिन, 7 मिन, 14 मिन, 15मिन, 16, 17 मिन, 24मिन, 25</p> <hr/> <p>10 1 मिन, 2,3,4,5,6 मिन, 7 मिन, 14 मिन, 15, 16, 17 मिन, 24 मिन 25 मिन</p> <hr/> <p>11 4 मिन, 5 मिन,6 मिन, 7 मिन, 14 मिन,15, 16 मिन, 17 मिन, 24मिन, 25 मिन</p> <hr/> <p>12 4 मिन, 5 मिन,6 मिन, 7 मिन, 14मिन,15, 16 मिन,17 मिन</p> <hr/> <p>13 6 मिन,7 मिन, 8मिन, 9 मिन, 10मिन,11,12, 13,14,15मिन,16मिन, 17 मिन,18 मिन, 19 मिन, 20मिन, 24मिन, 25मिन</p> <hr/> <p>14 4 मिन, 5मिन, 6मिन, 7मिन, 14मिन, 15मिन</p> <hr/> <p>15 2 मिन, 3मिन, 4 मिन, 7मिन, 8मिन, 9मिन, 13मिन, 14मिन,15मिन, 16मिन, 17मिन,18मिन, 24मिन, 25मिन</p>		
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					25		
					4मिन, 6मिन, 7मिन, 13मिन, 14मिन, 15मिन, 16मिन, 17, 18मिन, 24, 25मिन		
					27		
					4 मिन, 5मिन, 6मिन, 7 मिन, 13मिन, 14मिन, 15मिन, 16मिन, 17, 18मिन, 24, 25मिन		
					30		
					4 मिन, 5, 6, 7मिन		
					31		
					1,2,3,4,5,6,7,8,9,10		
					32		
					1,2,3मिन, 4,5 मिन, 6 मिन, 7 मिन, 8 मिन, 9, 10.		

टिप्पण :

उपरोक्त अधिसूचित जोनों के अतिरिक्त, दो और स्टोन क्रैशिंग जोन अर्थात् गांव पाली तथा मोहवाबाद, जिला फरीदाबाद खान तथा भू-विज्ञान विभाग द्वारा अधिसूचना संख्या का० आ० 37/ ह०आ० 15/92 धा० 2/93, दिनांक 30 अप्रैल, 1993 द्वारा अधिसूचित किए गए हैं।

**अनुसूची-IV**  
**परिलक्षित जोनों में स्टोन क्रैशिंग इकाइयों की स्थापना तथा संचालन**  
**के लिए प्रक्रिया**

- हरियाणा राज्य में कहीं भी कार्यरत वर्तमान स्टोन क्रैशिंग इकाई, जो अनुसूची-I में यथा विनिर्दिष्ट या अनुसूची- III के अनुसार परिलक्षित जोनों के क्षेत्रों में नहीं पड़ती हैं, या तो अनुसूची- I के अनुसार स्थल निर्धारण मानदण्ड को पूरा करने वाले स्थल में या अनुसूची- III के अनुसार परिलक्षित क्रैशिंग जोनों में उपलब्ध स्थलों में या किसी प्राधिकरण के विरुद्ध किसी दावे को शामिल किए बिना इकाई को बन्द करने के लिए हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड से स्थापित करने के लिए सहमति प्राप्त (एन.ओ.सी.) करने के बाद बदलनी होगी।
- निम्नलिखित प्राथमिकता के क्रम से अनुसूची- III के अनुसार परिलक्षित जोनों में क्रैशिंग इकाइयों की स्थापना करने के लिए स्थापित करने की सहमति के लिए आवेदक के विचारण के लिए निम्नलिखित पालिसी अपनाई जाएगी :-
  - पहली प्राथमिकता ऐसी क्रैशिंग इकाइयों को दी जाएगी जिनको हरियाणा में कहीं भी उनके पूर्व स्थान से किसी न्यायिक प्राधिकारी के अन्तिम आदेशों के अधीन बन्द किए जाने के आदेश किए गए थे या बदले जाने के लिए आदेश किए गए थे। परन्तु किसी भी स्टोन क्रैशिंग इकाई को जिले के बाहर कहीं भी पुनः खड़ी करने (पुनः रखने के लिए) के लिए नहीं विचारा जाएगा जहां वे उस तिथि को यथा लागू जिला सीमाओं के अनुसार पहले से चल रही थी जब उन्हें रोकने के लिए न्यायिक आदेश लागू हुए थे। पुनः खड़ी करने (पुनः रखने के लिए) के लिए ऐसी क्रैशिंग इकाइयों की परस्पर प्राथमिकता उस तिथि के अनुसार दी जाएगी जब न्यायिक आदेश लागू हुए थे। तथापि, ऐसी स्टोन क्रैशिंग इकाई को ऐसी तिथि से छह मास की अवधि के भीतर जो हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड द्वारा दूसरे छह मास के लिए विस्तारित हो सकती है, स्थापित करने की सहमति (एन.ओ.सी.) जारी करने के लिए हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड की स्थापित करने की सहमति (एन.ओ.सी.) के लिए सम्पूर्ण आवेदन दायर करना होगा। इस अवधि से आगे छह मास के लिए अवधि के लिए कोई छूट कारण अभिलिखित करते हुए राज्य सरकार द्वारा लोकहित में दी जा सकती है। स्थापित करने के लिए सहमति (एन.ओ.सी.) के लिए कोई आवेदन जो स्थल की उपलब्धता की

- कमी के लिए स्वीकृत नहीं किया जा सका, को तथापि कालबाधित के रूप में नहीं समझा जाएगा तथा परिस्थिमा अवधि परिलक्षित जोनों के भीतर स्थल की उपलब्धता की तिथि से प्रारम्भ होगी।
- 2.2 दूसरी प्राथमिकता पुनः खड़ी करने के लिए उस स्टोन क्रैशिंग इकाई को दी जाएगी जो स्थल निर्धारण मानदण्ड मानकों की अनुपालना के कारण हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड या हरियाणा सरकार, पर्यावरण विभाग द्वारा बन्द कर दी गई थी। ऐसे आवेदनों के लिए समय सीमा उपरोक्त पैरा 2.1 में यथा विनिर्दिष्ट मानदण्ड के अनुसार होगी।
- 2.3 कोई भी इकाई जो चाहे विगत में या भविष्य में उनको किसी वैध (विधिक) रोक आदेश के बिना उनकी स्टोन क्रैशिंग गतिविधियों के कारण बन्द कर दी गई थी, को किसी अनुमोदित क्रैशिंग जोन में तब तक पुनः खड़ी करने के लिए (स्थापित करने के लिए) किसी सहमति (एन.ओ.सी.) को जारी करने हेतु नहीं विचार जाएगा जब तक उनको पहले ही प्राधिकारी द्वारा इस प्रकार समायोजित किया गया है जो इससे पहले स्थापित करने की सहमति (एन.ओ.सी.) जारी करने के लिए सक्षम था।
- 2.4 परिलक्षित जोन के भीतर किसी उपलब्ध स्टोन क्रैशिंग स्थलों के आबंटन के लिए आवेदन हरियाणा राज्य में व्यापक रूप से परिचालित कम से कम दो अंग्रेजी तथा दो हिन्दी के दैनिक समाचार पत्रों में प्रकाशित सार्वजनिक विज्ञापन नोटिस के उत्तर में हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड को अब से किया जाएगा। किसी भी वर्तमान (विद्यमान) आवेदन पर विचार नहीं किया जाएगा तथा उन्हें सार्वजनिक विज्ञापन के उत्तर के लिए नए सिरे से आवेदन करना है।
- 2.5 परिलक्षित जोन में स्थापित करने की सहमति (एन.ओ.सी.) के लिए आवेदनों को अध्यक्ष, हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड, निदेशक, पर्यावरण तथा सदस्य सचिव, हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड से मिलकर बनी समिति द्वारा निर्णीत किया जाएगा तथा उसकी अध्यक्षता अध्यक्ष, हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड द्वारा की जाएगी।
- 2.6 विगत में दी गई या भविष्य में दी जाने वाली किसी स्टोन क्रैशर इकाई को चलाने की सहमति उत्तराधिकार (विरासत) द्वारा प्राकृतिक अन्तरण के मामले के सिवाए गैर-अन्तरण योग्य होगी।
- 2.7 चाहे परिलक्षित जोन में या एकल जोन में पुनः खड़ी करने के लिए हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड द्वारा इस अधिसूचना से पूर्व जारी स्थापित करने की कोई सहमति (एन.ओ.सी.) इस अधिसूचना के जारी होने की तिथि से छह मास से अनधिक अवधि के लिए वैध होगी। तथापि, स्थापित करने की सहमति (एन.ओ.सी.) द्वारा अधिसूचना को जारी होने के बाद जारी की गई है, तो वह किसी ऐसी नई स्थापित करने की सहमति (एन.ओ.सी.) के जारी होने की तिथि से नौ मास से अनधिक अवधि के लिए वैध होगी।
3. हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड सहित किसी प्राधिकरण द्वारा जारी किसी विद्यमान वैधानिक उपबन्धों तथा किसी प्रशासकीय आदेशों के बीच किसी विरोध के मामले में, वैधानिक उपबन्ध भारत के निर्धारित कानून के अनुसार लागू होगा।
4. उपरोक्त किन्हीं अन्य उपबन्धों के प्रतिकूल को विचार में लाए बिना किसी भी स्टोन क्रैशिंग इकाई चाहे वह किसी अनुमोदित क्रैशिंग जोन के भीतर या जोन के बाहर है, को चाहे विगत में या भविष्य में किसी अन्य लागू विधिक निर्बन्धन विधान तथा विधायी नियमों तथा नगर तथा ग्राम आयोजना विभाग, हरियाणा सहित सक्षम विधायी प्राधिकरण या विहित प्राधिकरण द्वारा लागू या विहित के उल्लंघन में चलाने के लिए अनुज्ञात नहीं किया जाएगा। हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड द्वारा अनापत्ति प्रमाणपत्र (एन.ओ.सी.) को जारी करना किसी ऐसे वैधानिक वैध निर्बन्धन का उल्लंघन करने की किसी अनुज्ञा के रूप में नहीं समझा जाएगा।

अनुराग रस्तोगी,  
प्रधान सचिव, हरियाणा सरकार,  
पर्यावरण विभाग।

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[Authorised English Translation]

**HARYANA GOVERNMENT  
ENVIRONMENT DEPARTMENT**

**Notification**

The 11th May, 2016

No. S.O. 12/C.A. 29/1986/Ss. 5 and 7/2016.—Whereas article 48-A of the Constitution of India inter alia envisages that the State shall endeavour to protect the environment;

And, whereas it is necessary and expedient to take immediate steps under sections 5 and 7 of the Environment (Protection) Act, 1986 (Central Act 29 of 1986) and section 19 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981) and rules framed thereunder and to maintain ecological balance in the State to prevent environmental degradation and to avoid traffic and human health hazards;

And, whereas the State Government has already taken a decision to maintain ecological balance keeping in view the industrial development and also to maintain the quality of environment and to avoid health hazard for the residents of the area;

And, whereas as per Haryana Government, Environment Department, notification No. S.O. 126/C.A.29/86/S.5 & 7/97, dated the 18th December, 1997, directions were given for stone crushing units in regard to siting criteria norms as per Schedule-I, emission norms and pollution control measures requirements as per Schedule-II, identification of zones and availability of sites as per Schedule-III and procedure for establishment and operation in identified zones as per Schedule-IV;

And, whereas the State Government has made several amendments in the aforesaid notification issued vide Notification No. S.O.150/C.A.29/1986/S.5 and 7/1998, dated the 30th October, 1998, No. S.O.125/ C.A.29/ 1986/S.5/2000, dated the 18th October, 2000, No. S.O. 85/C.A. 29/86/S. 5 and 7/2001, dated the 20th June, 2001 and No. S.O.31/C.A.29/1986/Ss.5 and 7/2004, dated the 18th March, 2004;

And whereas the State Government is of the opinion that it is necessary and expedient to issue a fresh notification by superseding the existing notification;

Now, therefore, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986, (Central Act 29 of 1986) read with Government of India, Ministry of Environment and Forests, Department of Environment, Forests and Wildlife, Notification No. S.O. 152 (E), dated the 10th February, 1988, and in pursuance of the provisions of section 7 of the said Act and rule 4 of the Environment (Protection) Rules, 1986, and in supersession of the Haryana Government, Environment Department, Notification No. S.O.126/C.A.29/86/S.5 and 7/97, dated the 18th December, 1997, Notification No. S.O.150/C.A.29/1986/S.5 and 7/1998, dated the 30th October, 1998, No. S.O.125/C.A.29/1986/S.5/2000, dated the 18th October, 2000, No. S.O. 85/C.A. 29/86/S. 5 and 7/2001, dated the 20th June, 2001 and No. S.O.31/C.A.29/1986/S.5 & 7/2004, dated the 18th March, 2004, and in pursuance of Haryana Government, Environment Department, Notification No. 16/75/2007-3 Env, dated the 21st October, 2015, the Governor of Haryana hereby issues the following directions for stone crushing units in regard to siting criteria norms as per Schedule-I, emission norms and pollution control measure requirements as per Schedule-II, already established stone crusher zones as per Schedule-III and procedure for establishment and operation in identified zones as per Schedule-IV.

Any action taken in pursuance of the superseded notifications referred to above will be deemed to have been taken under the provisions of this notification so far as it is not inconsistent with the provisions of this notification, namely:—

**SCHEDULE I**

**NORMS FOR SITING OF STONE CRUSHERS IN HARYANA**

Serial Number	Criteria	Distance in Kilo Meter
1	2	3

1.	Minimum distance required from the nearest National Highway and State Highway	1.0
2.	Minimum distance required from the nearest outer limit of major district roads and other roads	0.1
3.	Minimum distance required from the limits of National Capital Territory of Delhi	5.0
4.	Minimum distance required from the limits of nearest Municipal Corporation.	3.0
5.	Minimum distance required from the nearest Town/City/Municipal Limits	1.5
6.	Minimum distance required from the nearest Village Phirmi. In case if there is no phirmi then the distance will be measured from village Lal Dora	1.0
7.	Minimum distance required from any land recorded as forest in Government record (revenue or forest department) except strip forests / plantation along roads, canals, railway lines and bunds.	0.5
8.	Minimum distance required from any strip forests/ plantation along roads, canals, railway lines and bunds etc. recorded as forest in Government record (revenue or forest department).	0.1
9.	Minimum distance required from approved water supply scheme open to sky of 20 Kl capacity.	1.5
10.	Minimum distance required from any indoor health treatment unit catering to 25 or more bed for catering indoor patients	1.0
11.	Minimum distance required from National Parks, Wild Life Sanctuaries and Conservation Reserves	2.0

The following directions are also given in respect of above said schedule:

- i. All distances unless specifically mentioned above are to be measured as the crow flies from the nearest boundary of the land of the stone crusher to the periphery of the feature concerned.
- ii. The notified approved crusher zones and their extension would not be affected by the above siting minimum distance criteria as the feasibility of having a conglomeration of stone crushing units in conjunction with the above siting criteria may not be possible. The above mentioned siting criteria will only be applicable to stone crushing units to be established in the area outside the existing notified, approved crusher zones or their extension.
- iii. No stone crushing unit will be allowed to be set up or operate outside the identified crusher zones in Faridabad and Palwal Districts (earstwhile Faridabad District).
- iv. No new stone crusher unit will be allowed to be set up in Gurgaon District outside the identified stone crusher zones.
- v. In case eco sensitive zone of a protected area like National Park, Wild Life Sanctuary or Conservation Reserve is notified having restrictions for a distance more than two kms, then the same shall be adhered to.
- vi. The distance of the stone crushers from various prescribed locations will be certified / verified by the concerned Tehsildar and for the forest land the report regarding the siting distance will be taken from concerned Divisional Forest Officer. The concerned Regional Officer of the Board shall verify distances of the prescribed locations other than those verified by Divisional Forest Officer or Tehsildar.

**Schedule-II**  
**EMISSION NORMS AND POLLUTION CONTROL MEASURES REQUIREMENTS**

**Item Number 1**

**Pollution Control Parameters:-**

The suspended particulate matter (hereinafter referred to as SPM) measured between 3 meters and 10 metres from any process equipment of a stone crushing unit shall not exceed 600 micrograms per cubic metre. The measurements of SPM are to be conducted as per Environment Protection Act, 1986 and rules made thereunder.

**Item Number II**

**Pollution Control Measures:-**

The following pollution control devices and measures are required to be installed and operated as mandatory obligation by the stone crushing units under the Environment Protection Rules, 1986:

- (A.) Dust containment cum suppressing system for the equipment in the form of covered sheds and sprinklers;
- (B.) Construction of approved wind breaking wall of at least 50 meter length and minimum 16 feet height alongwith provision of telescopic chute to ensure that the crushed material from the nod is released from a point which is at least 2 feet below the height of the wind breaking wall. The wall shall be structurally sound and shall cover the vulnerable abadi side of the crusher unit.
- (C.) Construction and maintenance of metalled roads for vehicular movement within the premises of the crushing units or within the zone housing the stone crushing units as approved by the Haryana State Pollution Control Board at the time of grant of Consent to Establish.
- (D.) The metalled roads to be provided either individually within the premises or jointly by the crushers in the approved crusher zones will be as determined by Haryana State Pollution Control Board in consultation with E-in-C, PWD(B&R). These roads shall be constructed as per satisfactory specifications of construction and maintenance. Haryana State Pollution Control Board will have the authority to cancel continued operation of stone crusher in zone or isolated sites or premises within zones where such metalled roads are not satisfactorily constructed or maintained individually or jointly as applicable to the area in question.
- (E.) Regular cleaning and wetting of the ground within the premises and the remaining enclosure of the crushing units and the zone where the unit is situated.
- (F.) All stone crushing units shall provide a green belt along the periphery having avenue plantation of two rows after approval of plantation plan by the Divisional Forest Officer concerned. Till plantation within the premises is fully developed, the project proponent shall erect a barrier/ barricade along the periphery to contain the dust emissions. Such barricade should completely enclose the premises from all sides and may be either a boundary wall or of flexible cloth (tarpaulin etc.) or a combination of two. The height of the barricade shall not be less than the height of the highest tip of the conveyor belts.
- (G.) The stone crushing units shall provide at least 50 number sprinklers alongwith a water storage facility of minimum 10 Kilolitre capacity. Further they must sprinkle at least 10 kilolitre of water per day for a stone crushing capacity of 100 tones per day and pro rata accordingly for higher capacity crushing units.
- (H.) In order to ensure the regular operation of sprinklers system, the stone crushing units will provide inter locking system alongwith separate energy meter having load survey and demand features.
- (I.) A complete hour-wise log book as recorded by the energy meter for the consumption of energy by such pollution control measure be made available to the Haryana State Pollution Control Board or its authorised officers immediately on its demand on the spot or within a period of three working hours thereafter at the most;

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- (J.) The stone crushing units shall obtain raw material only from legal sources and will have exclusive contract with the legitimate mining lease holders and will submit complete data relating to the sources and quantity of raw material utilized and exploited by the stone crushing units alongwith production data, taxes and duties paid as applicable thereon under the law of land;
- (K.) A green belt along any approved notified zone will be for a depth of atleast 100 meters or along the periphery of the crusher zone with minimum 10 rows of such trees in the direction of the depth of the green belt. The spacing of such trees along the periphery shall not exceed 8 meters along the periphery. The nature of trees to be planted and their protection measures required for such tree plantation shall be subject to the approval of the concerned Divisional Forest Officer. The responsibility for planting and maintaining of green belt shall be with all the stone crushing units operating at that time and in case any stone crushing unit does not comply with this direction, the Board shall get it done at the expense of the defaulting stone crushing unit. If the units fail to pay the expenditure incurred by the Board, then the units will be treated as defaulters in law and debarred from operating their stone crushers inspite of their being a valid activity otherwise.
- (L.) No stone crusher will be allowed to be set up in choe, stream or river bed within their flood protection embankments.
- (M.) Consent policy orders dated the 6th March, 2014 of the Haryana State Pollution Board notified on 15th April, 2014 as amended from time to time will also be applicable for obtaining consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) and Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981).

**Item Number III**

**Non-complying units to be shifted**

All the stone crushing units, which do not meet the siting criteria prescribed in this notification shall have to shift to a site meeting the siting parameters as per Schedule-I of this notification or to identified zone depending on availability of vacant sites in the zone, within three years from the date of issuance of this notification which is extendable for another one year provided that stone crushing unit procures the land for a site meeting the siting norms as per this notification, before the expiry of three years and applies to Haryana State Pollution Control Board.

**Item Number IV**

**Requirement of Land**

Every new stone crushing unit whether in notified zone or outside, must possess and operate in a minimum area of one acre of land (crushing capacity up to 10000 Cubic feet per day with one set of machinery) and 1.5 acre of land (crushing capacity more than 10000 Cubic feet per day or with more than one set of machinery). In case land is taken on lease, then the lease should be registered with revenue authority and if the land is taken on lease from Panchayat then it should be with the written permission of the Principal Secretary to Government Haryana, Panchayat and Development Department. The lease period should not be less than twenty years and should be irrevocable.

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SCHEDULE-III  
IDENTIFIED STONE CRUSHER ZONES

Sr. No.	Name of Zone	Zone	Area					7	8
			4	5	6	7	8		
		District	Tehsil	Village with hadbast	Khasra No.		Area in Acres	Maximum No of stone crusher to be accomodate in the zone	
	(i)	(ii)	(iii)	(iv)	(v)				
1	Bilha	Panchkula	Panchkula	Bilha 237	<p>28</p> <p>1,2,3,4,5/1,5/2,6,7, 8,9,10,11,12,13,14 15,16/1,16/2,17,18/1, 18/2,19/1,19/2,20,21, 22,23/1,23/2,24,25</p> <p>29</p> <p>1,2/1,22/2,3,4/1,4/2, 4/3,5,6/1,6/2,6/3, 7/1,7/2,8,9/1,9/2,10, 11,12/1,12/2,13/1, 13/2,14/1,14/2,15, 16,17,18,19/1,19/2, 20,21,22/1,22/2,22/3, 23/1, 23/2, 23/3, 24/1,24/2,25/1,25/2</p> <p>30</p> <p>1,2,3/1,3/2,4,8/1, 8/1/2,8/2,9/1,9/2, 9/3,10,11/1,11/2,12, 13/1,19/1,19/2,20, 21/1,21/2,22/1,22/2</p> <p>32</p> <p>1,2/1,2/2,3,4/1,4/2, 5/1,5/2,6,7/1,7/2, 8,8/1,8/2/1,8/2/2, 9,10/1,10/2,10/3, 11/1,11/2,11/3,12, 13/1,13/2,14,15,17, 18,19/1,19/2,20, 21,22,23/1,23/2,24</p>	98 Acres, 3 Kanal and 18 Marla	50		

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1	Bilha	Panchkula	Panchkula	Bilha 237	<u>33</u> 1,2/1,2/2,3/1,3/2, 4,5,6,7/1,7/2,8,9, 10,11,12/1,12/2,13/1, 13/2,14,15/1,15/2	98 Acres, 3 Kanal and 18 Marla	50
2.	Burj Kotian	Panchkula	Kalka	Burj Kotian 196	325 Min,326 to 331, 334,335,356 to 404,405 Min, 406 Min, 416 Min.	105 Acres	36
3.	Khanak	Bhiwani	Tosham	Khanak 34	<u>205</u> 20,21,22,23 <u>216</u> 3,4,6,7,8,13,14,15, 16,17,18,23,24,25. <u>217</u> 13,14,15,16,17,18, 23,24,25 <u>218</u> 6,11,15,16,19,20, 21, 22, 25 <u>219</u> 3,8,9,10,11,12,13, 17,18,19,20,21, 22,23 <u>220</u> 1,2,3,4,5,6,7,8,9, 10,11,12,13,14,15, 16,17,18,19, 20, 21,22,23,24,25 <u>234</u> 1,2,3,4,5,6,7,8,9, 10,11,12,13,14,15, 16,17,18,19,20, 21,22,23,24,25 <u>235</u> 1,2,3,4,5,8/1,8/2,9, 10,11,12,13/1,13/2, 18,19,20,21,22, 23, <u>236</u> 1,2,5,6/1,6/2,9,10, 11,12,15,16,19,20, 21,22,25	237.64 Acres	93

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3.	Khanak	Bhiwani	Tosham	Khanak, 34	<u>237</u> 3,4,5,6,7,8,13,14, 15,16,17,18,23,24, 25 <u>238</u> 1,2,3,4,5,6,7,8,9, 10,11,12,13,14,17, 18,19,20,21,22/1, 22/2,23/1,23/3,23/2, 24/1,24/2,25/1,25/2 <u>242</u> 2,3,4,5,6, <u>243</u> 3,4,5,6,7,8,15 <u>244</u> 1,2,5,6,9,10,11, 12,15,16 <u>245</u> 1,2,3,8,9,10,11, 12,13,17,18,19,20 <u>246</u> 1,2,3,4,5,6,7,8,9, 10,11,12,13,14,15, 16,17,18,19,20,21, 22,23,24,25 <u>258</u> 1,2,3,4,5,6,7,8, 10	<u>237.64</u> <u>Acres</u>	93
4.	Dadam	Bhiwani	Tosham	Dadam 36	<u>10</u> 4,5,6,7,14,15,16 <u>11</u> 1,2,3,4,5,6,7,8/1,8/2, 9/1, 9/2,10,11, 12, 13, 14, 15,16, 17, 18, 19,20,23, 24/1, 24/2,25 <u>12</u> 10,13,14/1,14/2,15, 16,17,18, 23,24, 25/1,25/2 <u>13</u> 11,16,19/1,19/2,20, 21,22,25	<u>81.1</u> <u>Acres</u>	

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4.	Dadam	Bhiwani	Tosham	Dadam 36	<u>14</u> 21,22,23,24 <u>16</u> 1,2,7,8,9,10,11,12, 13,14,15 <u>17</u> 1,2,3,8/1,8/2,9,10, 11,12,13 <u>18</u> 1,2/1,2/2,5,6,9,10, 11,12,15,20 <u>19</u> 3,4,6,7,8,13,14,15, 16,17,18 <u>20</u> 4,5,6,7	81.1 Acres	
5	Naurangpur	Gurgaon	Gurgaon	Naurangpur- 157	<u>77</u> 16,17,18,22/1,22/2, 23/1,23/2,24,24/2, 25/1, 25/2 <u>14</u> 20,21,22 <u>74</u> 10,11 <u>75</u> 2,3,4,5,6,7,8,9,12, 13, 14, 15,16, 17, 18, 19,19/1, 20/1, 20/2,21/1,21/2,22, 23,24,25 <u>76</u> 16/1,16/2,17/1,17/2, 18/1,18/2,19/1,19/2, 20/1,20/2,21/1,21/2, 22,23,24,25 <u>85</u> 3,4,5,6,7,8,11 Min- East,12 Min-East, 13 Min North, 14/1 Min -North, 14/2 Min-North, 16 Min North, 19 Min North, 20 Min West	104 acres, 3 Kanal, 4 Marla	80

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5	Naurangpur	Gurgaon	Gurgaon	Naurangpur-157	<u>86</u> 1/1,1/2,2,3,4,5,6/1, 6/2,7/1,7/2, 8/1, 8/2,9,10, 11Min- North, 12/1, 12/2, 13,14,16,17,18,19/1, 19/2, Min- North, 20/1, Min North <u>87</u> 1/1,1/2,1/3,2,8,4,5, 6,7,8,9,10/1,10/2, 11,12,13,14,15,16, 17,18,19,2 <u>88</u> 1,2,9,10,11,20 <u>91</u> 110 Min-East	104 acres, 3 Kanal, 4 Marla	80
6	Indri Rewason	Mewat	Nuh	Indri 197	<u>173</u> 1/1,1/2,1/3,2,3,4, 5/1,5/2,6,7,8,9/2,9/1, 10,12/1, 12/2, 13/1, 13/2,14/1,14/2,15/1, 15/2,16,17,18,23, 24,25 <u>175</u> 4,5,6,15 <u>172</u> 1,2,3,4,7,8,9,10/1, 10/2, 11, 12, 13/1, 13/2, 14,17,18, 19, 20, 21,22,23, 24 <u>176</u> 1,2,3,8,9,10,11,12	372 Kanals	18
7	Indri Rewason	Mewat	Nuh	Rewason 108	<u>45</u> 3/2,7,8,13,14,15, 16,17/1,17/2,18/1, 18/2,19/1,22,23,24/1, 24/2, 25, <u>44</u> 20		

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7	Indri Rewason	Mewat	Nuh	Rewason 108	<u>58</u> 1/2,2,3,4,5/1, 5/2, 6,7/1, 7/2, 8,9/1, 9/2, 9/3, 10, 11/1, 11/2, 12,13,14,15,16,17, 18,19, 23, 24 <u>59</u> 1,10 <u>60</u> 4		
8	Raisina	Gurgaon	Sohna	Raisina 184	<u>100</u> 22Min-East, 23 Min- East, 24 <u>125</u> 1 Min-East 2,3,4,5,6,7, 8,9/1,9/2,10,11,12/1, 12/2,13,14,15,16, 17/1,17/2,18,19,20, 21,22,23,24, 25/1, 25/2, 26 <u>126</u> 1,10,11,20,21 <u>129</u> 1,10 <u>130</u> 1,2,3,4,5,6,7,8,9,10	41 acres, 2 Kanal, 5 Marla	
9	Balla Majra	Yamuna Nagar	Chhachhrauli	BallaMajra 71	<u>10</u> 16,17,21,22,23,24,25 <u>13</u> 1 to 12	80 Acres, 0 Kanal, 11 Marla	16
10	Doiwala	Yamuna Nagar	Chhachhrauli	Doiwala 69	<u>16</u> 1,2 to 17,18/1,18/2, 19/1,19/2,20 to 25 <u>22</u> 1,2/1,2/2,2/3,3/1,3/2, 3/3,4/1,4/2,7,8, 9, 10/1,10/2,10/3,11/1, 11/2,12/1,12/2,13,14, 17/1,17/2,18,19,20/1, 20/2,21,22/1,22/2,23, 24/1, 24/2 <u>27</u> 1,2,3,4,5/1,5/2,6,7/1, 7/2,8,9,10/1,10/2,11 to 15,17,18,19,20		

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11	Burjkotian Extension	Panchkula	Panchkula	Burjkotian Extension-196	174 Min, 152 Min, 118 Min, situated in between the link road on one side and the Ghaggar River Bank on other side	34 Acres	
12	Dhouj	Faridabad	Faridabad Stone Crushing Zone	Dhouj	<p>9</p> <p>7 Min, 8,9,10,11, 12, 13,14,Min,17 Min, 18,19,20,21,22,23, 24 Min</p> <p>10</p> <p>1 Min, 6 Min,7 Min, 8, 9, 10, 11, 12, 13, 14Min, 15 Min, 16 Min, 17 Min, 18, 19, 20, 21,22,23, 24Min, 25Min</p> <p>11</p> <p>5 Min,15 Min,16 Min, 25 Min</p> <p>12</p> <p>5 Min, 6Min</p> <p>13</p> <p>1,2,3,4,5,6 Min, 7 Min,8 Min, 9 Min,10Min, 15 Min,16 Min, 25 Min</p> <p>14</p> <p>1,2,3,4 min, 5 min, 6 min, 7min, 8,9,10, 11,12,13,14min, 15min,16,17,18,19, 20,21,22,23,24,25</p> <p>15</p> <p>1,2 min,8 min,9 min, 10,11,12,13min, 17 min, 18min, 19,20,21,22,23, 24 min</p> <p>25</p> <p>1,2,3,4 min,7min, 8,9,10,11,12, 13min, 14 min,18min, 19,20, 21,22,23min</p>		

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12	Dhouj	Faridabad	Faridabad Stone Crushing Zone	Dhouj	<p style="text-align: center;"><u>26</u></p> <p>1,2,3,4,5,6,7,8,9,10, 11,12,13,14,15,16, 17,18,19,20,21,22, 23,24,25</p> <p style="text-align: center;"><u>27</u></p> <p>5 min,6 min,15 min, 16 min, 25 min</p>		
	Green Belt	<p><u>100 Meter wide around the stone crusher zone in addition to the stone crusher zone area</u></p>			<p style="text-align: center;"><u>5</u></p> <p>24 min, 25min</p> <p style="text-align: center;"><u>6</u></p> <p>21 min,22,23,24,25</p> <p style="text-align: center;"><u>7</u></p> <p>21,22,23,24,25min</p> <p style="text-align: center;"><u>8</u></p> <p>18min,19,20,21,22, 23 min</p> <p style="text-align: center;"><u>9</u></p> <p>1,2,3,4,5min,6min, 7min,14 min,15min, 16, 17 min,24min,25</p> <p style="text-align: center;"><u>10</u></p> <p>1min,2,3,4,5,6min, 7min, 14 min,15, 16, 17min,24min,25min</p> <p style="text-align: center;"><u>11</u></p> <p>4min, 5min,6min, 7min,14min,15, 16 min, 17min, 24min, 25min</p> <p style="text-align: center;"><u>12</u></p> <p>4min, 5min,6min, 7min, 14 min,15, 16 min, 17min</p> <p style="text-align: center;"><u>13</u></p> <p>6min,7min,8min, 9min,10min,11,12, 13,14,15min,16min, 17min,18min,19min, 20min,24min,25min</p> <p style="text-align: center;"><u>14</u></p> <p>4min,5min,6min, 7min,14min,15min</p>		

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	Green Belt	<u>100 Meter wide around the stone crusher zone in addition to the stone crusher zone area</u>			<p style="text-align: center;"><u>15</u></p> <p>2min,3min,4min, 7min, 8min,9min, 13min,14min,15min, 6min,17min,18min, 24min,25min</p> <p style="text-align: center;"><u>25</u></p> <p>4min,5min,6min, 7min,13min, 14min,15min,16min, 17,18min,24,25min</p> <p style="text-align: center;"><u>27</u></p> <p>4min,5min,6min, 7min,13min, 14min, 15min,16min,17, 18min,24,25min</p> <p style="text-align: center;"><u>30</u></p> <p>4min,5,6,7min</p> <p style="text-align: center;"><u>31</u></p> <p>1,2,3,4,5,6,7,8,9,10</p> <p style="text-align: center;"><u>32</u></p> <p>1,2,3min,4,5min, 6min,7min,8min,9,10.</p>		
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**Note:**

Beside above notified zones, two more stone crushing zones i.e. at village Pali and Mohabtabad of District Faridabad has been notified by Mines and Geology Department vide Notification No. S.O.37/ H.A.15/ 92/ S.2/ 93 dated 30.04.1993.

**Schedule IV****Procedure for establishment and operation of stone crushing units in identified zones**

1. Existing Stone Crushing units working anywhere in the State of Haryana which do not fall in the areas as specified in Schedule-I or in identified zones as per Schedule-III will have to either shift after obtaining consent to establish (NOC) from Haryana State Pollution Control Board to a site meeting the siting criteria as per Schedule-I or at available sites in the identified crushing zones as per schedule-III or close down the unit without involving any claim against any Authority.
2. The following policy will be adopted for the consideration of the applicant for consent to establish (NOC) for setting up of crushing units in the identified zones as per Schedule- III in order of following priority:
  - 2.1 The first priority will be given for such crushing units which were ordered to be closed down or ordered to be shifted under the final orders of any Judicial Authority from their previous location anywhere in Haryana. But no stone crushing unit will be considered for resiting anywhere outside the district where they were previously operating according to the district boundaries as applicable on the date when the Judicial Orders restraining them came in force. Interse priority of such crushing units for resiting will be made according to the date when the Judicial order came in force. However, such stone crushing unit shall have to file a complete application for the consent to Establish (NOC) to the Haryana State Pollution Control Board for the issue of Consent to Establish (NOC) within a period of six months from the date be extended for another six months by the Haryana State Pollution Control Board. Any relaxation beyond this period for a further period of six months may be granted in public interest by the State Government by recording reasons. Any application for the Consent to Establish (NOC) which could not be accepted for want of availability of site will however be treated as not time barred and limitation period will commence form the date of availability of site within the identified zones.
  - 2.2 The second priority would be given for stone crushing unit for resiting which were closed by the Haryana State Pollution Control Board or the Government of Haryana, Environment Department on account of non- compliance of siting criteria norms. The time limit for such applications will be according to the criteria as specified in para 2.1 above.
  - 2.3 No units that shut down their stone crushing activities without any legal restraint order on them whether in the past or in the future would be considered for issue of any Consent to Establish (NOC) for being resited in any approved crushing zone unless they have already been so accommodated by the authority that was competent to issue consent to establish (NOC) here before.
  - 2.4 The applications for allotment of any available stone crushing sites within the identified zone will be made henceforth to the Haryana State Pollution Control Board in response to public advertisement notices published at least in two English and two Hindi daily newspaper widely circulated in the State of Haryana No. existing application shall be entertained and they shall have to apply afresh for response to the public advertisement.
  - 2.5 The applications for Consent to Establish (NOC) in identified zone will be decided by a Committee consisting of Chairman, Haryana State Pollution Control Board, Director , Environment and Member Secretary, Haryana State Pollution Control Board and the same will be headed by the Chairman, Haryana State Pollution Control Board.
  - 2.6 Consent to operate of any stone crusher unit given in the past or to be given in the future shall be non-transferable except for the case of natural transfer by inheritance.
  - 2.7 Any Consent to establish (NOC) issued before this notification by Haryana State Pollution Control Board whether for resiting in identified zone or isolated site shall be valid for a period not exceeding six months from the date of issue of this notification. However, if consent to establish (NOC) is issued after the issue of this notification it shall be valid for a period not exceeding nine months from the date of issue of any such fresh consent to Establish (NOC).

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3. In case of any conflict between any existing statutory provisions and any administrative orders issued by any authority including Haryana State Pollution Control Board, the statutory provision will be applicable according to the settled law of India.
4. Irrespective of any other provisions above to the contrary no stone crushing unit whether within any approved crushing zone or outside the zone would be allowed to operate in violation of any other applicable legal restrictions statute and rules legislated and enforced or prescribed by the Competent Legislative Authority or the prescribing authority including the Town and Country Planning Department, Haryana whether in the past or in future. The issue of No Objection Certificate by the Haryana State Pollution Control Board will not be treated as any permission to violate any such statutory legal restrictions.
- 5.

ANURAG RASTOGI,  
Principal Secretary to Government Haryana,  
Environment Department.

54319—C.S.—H.G.P., Chd.

2024:PHHC:158409

**In the High Court of Punjab and Haryana, at Chandigarh****Civil Writ Petition No. 12107 of 2018 (O&M)****Reserved On: 19.11.2024  
Pronounced On: 29.11.2024**

M/s Ambala Stone Crushers and Others

... Petitioner(s)

Versus

State of Haryana and Others

... Respondent(s)

**CORAM: Hon'ble Mr. Justice Sheel Nagu, Chief Justice.  
Hon'ble Mr. Justice Anil Kshetarpal.****Present:** Mr. Shailendra Jain, Senior Advocate  
with Ms. Richa Sharma, Advocate  
for the petitioner(s) (In CWP-11305-2019).Ms. Bhagyashri, and Mr. Shivam Sharma, Advocates  
for the petitioner(s) (In CWP-19945-2020, CWP-12107-2018,  
CWP-30125-2018 and CWP-20595-2021).Mr. Sanjeev Sharma, Senior Advocate  
with Mr. Sandeep Singh and Mr. Jugansh Goyal, Advocates  
for the petitioner(s) (In CWP-27094-2017).Mr. Chetan Slathia, Advocate  
for the petitioner(s) (In CWP-11209-2019).Mr. Tarun Gupta, Advocate,  
for the petitioner (s) (In CWP-9374-2021, CWP-11694-2020,  
CWP-15981-2021 and CWP-19538-2020).Mr. Rajinder S.Rana, Advocate,  
for the petitioner(s) (In CWP-12771-2019 and CWP-10871-  
2019).Mr. Raj Kumar Gupta, Advocate,  
for the petitioner(s) (In CWP-5101-2021 and CWP-5103-2021).Mr. Vijayveer Singh, Advocate  
for Mr. Akshay Jindal, Advocate,  
for the petitioner(s) (In CWP-15299-2020).

**Civil Writ Petition No. 12107 of 2018 (O&M)  
And Other Connected Cases**

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Mr. D.S.Patwalia, Senior Advocate  
with Mr.Abhishek Singh, Advocate,  
for the petitioner(s) (In CWP-9577-2019, CWP-11163-2019  
and CWP-3992-2020).

Mr. Surender Dhull, Advocate,  
for the petitioner(s) (In CWP-12683-2019).

Mr. Pankaj Gupta and Mr. Paras Jain, Advocates  
for the petitioner(s) (In CWP-1012-2021).

Mr. Deepak Basatia, Advocate  
for the petitioner(s) (In CWP-11204-2019, CWP-12636-2019,  
CWP-13526-2019, CWP-5796-2020 and CWP-5666-2020).

Mr. Surender Dhull, Advocate,  
for the petitioner(s) (In CWP-12683-2019).

Mr. Abhishek Singh, Advocate  
for the petitioner(s) (In CWP-17483-2020).

Mr. Himanshu Arora, Advocate  
for the petitioner(s) (In CWP-9713-2019).

Mr. Amandeep Singh Talwar and Mr. Abishai Alfred George,  
Advocates, for the petitioner(s) (In CWP-3286-2021).

Mr. Ankur Mittal, Additional Advocate General, Haryana  
with Mr. Saurabh Magu, Deputy Advocate, General, Haryana  
and Mr. Karan Jindal, AAG, Haryana, for State of Haryana.

Mr. Ankur Mittal, Mr. Deepak Sabharwal, Ms. Kushaldeep  
Kaur, Mr. Siddhanth Arora and Ms. Saanvi Singla, Advocates  
for the Haryana State Pollution Control Board.

**Anil Kshetarpal, J.**

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**1. Factual Background**

1.1 With the consent of the learned counsel representing the parties, 28 connected writ petitions, detail whereof is given at the foot of the judgment, shall stand disposed of by this common judgment. In all these writ petitions, the petitioners have assailed the State Government's final notification issued on 11.05.2016 and the amended notification issued on 04.04.2019 laying down the norms for location of stone crushers in the State.

1.2 In order to comprehend the issues involved, the relevant facts, in brief, are required to be noticed. Under Sections 3 and 5 of the Environment (Protection) Act, 1986 (hereinafter referred to as "the 1986 Act"), the Central Government has power to take measures to protect and improve the environment while regulating the areas where certain operations, industries, or processes shall not be carried out or shall be carried out subject to certain safeguards. Section 5 enables the Central Government

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including the closure, prohibition or regulation of any industry, operation or process. Section 23 enables the Central Government to delegate its powers and functions under the 1986 Act to any officer, State Government or any other authority except the enabling power to constitute an authority under sub-section (3) of Section 3 and to make rules under Section 25.

1.3 The Central Government vide the notification issued on 10.02.1988 delegated the powers vested in it under Section 5 to the State Governments of Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Mizoram, Orissa, Rajasthan, Sikkim and Tamil Nadu. In view of the delegated powers, the State Governments have been issuing directions including laying down the norms for location of the various industries which cause pollution to provide healthy environment for the residents and to maintain ecological balance. The State of Haryana on 21.10.2015 invited objections while issuing a draft notification proposing to lay down the norms for location of the stone crushers. During the hearing, the Government Counsel has disclosed that 22 objections were received, which were considered and eventually final notification was issued on 11.05.2016 giving three years' period to the existing stone crushers to shift while making a provision for grant of extension for a period of one more year after the expiry of initial period of three years.

**2. Arguments put forth by the learned counsel representing the parties**

2.1 The learned counsel representing the parties have been heard at

length and their respective synopsis/notes of submissions have also been

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considered.

2.2 Mr. Shailendra Jain, Senior Advocate, the petitioners' counsel has submitted that the final notification issued on 11.05.2016 by the State of Haryana is notified under a wrong provision of law i.e. Section 5 and 7 of the 1986 Act read with Rule 4 of the Environment (Protection) Rules, 1986 (hereinafter referred to as "the 1986 Rules"). In other words, the submission is that vide the notification dated 10.02.1988 the Central Government has not delegated its powers under Section 3(2)(v). Hence, the State of Haryana has no jurisdiction to lay down norms for location of stone crushers. It has further been submitted that the directions in Section 5 of the 1986 Act pertain to closure, prohibition or regulation of any industry whereas the impugned notifications relate to siting parameters and Section 3(2)(v) of the 1986 Act confers the said power. It has been asserted by the learned counsel that the only power vested with the State Government vide the notification issued on 10.02.1988 is under Section 5 of the 1986 Act. Moreover, the procedure as laid down in Rule 5 of the 1986 Rules has not been followed by the State Government.

2.3 The learned counsel argues that the notification dated 11.05.2016 is violative of both substantive as well as the procedural provisions contained in the 1986 Act and the 1986 Rules. He asserts that the introduction of item No. III of Schedule-II of the impugned notification has been made only to help those stone crushing units which are lying closed since 2012 in order to give them a new lease of life initially for a period of three years.

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2.4 The learned counsel also submits that under the rule of estoppel, respondents No. 4 and 5 cannot refuse to renew/grant consent to operate without any omission and commission on the petitioner's part after allowing them to operate their stone crushers continuously from 19 to 22 years particularly when the petitioners have made their huge investments in erection and installation of the stone crushers. Furthermore, the petitioners will suffer grave injuries if their stone crushers are closed due to the issuance of the impugned notifications as it will not only cause loss of employment to hundreds of employees but will also result in loss of capital investment made by the petitioners for establishment of the stone crushers.

2.5 In the end, it has been argued that the crushing zones as proposed in villages Doewala and Balewala, District Yamuna Nagar, can be expanded to include all the stone crushers located around the proposed crusher zones as it will solve the problem efficaciously.

2.6 Finally, it has been argued that the notification infringes upon the petitioners' fundamental rights of practice any profession, to carry out any occupation, trade or business as guaranteed to all the citizens under Article 19 (1)(g) of the Constitution of India and the petitioners hold the licenses to operate their stone crushers for the period upto 31.03.2022.

2.7 Mr. D.S.Patwalia, Senior Advocate, while drawing the attention of the Court to Clause (ii) of the policy, submits that exemption from shifting has been granted to the existing stone crushers located in the notified approved crushing zones which is discriminatory and arbitrary, as all the stone crushing units which are not in consonance with the location

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criteria prescribed have been directed to shift within three years from the date of issuance of the impugned notification.

2.8 Mr. Sanjeev Sharma, Senior Advocate, has contended that the notification is arbitrary because the minimum distance is to be calculated from the boundary of the stone crushing unit irrespective of the size of plot. He also asserts that the State Government has failed to make a provision to calculate the distance of place where the machines are installed for crushing the stone vis-a-vis the size of the plot or area.

2.9 Mr. Vaibhav Jain, Advocate, has sent a written note of his submissions drawing the attention of the Court to the litigation which was decided by the National Green Tribunal on 09.01.2014. It is submitted that the petitioner herein set up their stone crushers in accordance with the prevalent policy decisions from time to time. The learned counsel has submitted that the method of measurement used in the impugned notification is unfair in comparison with the notifications issued in the year 1992/1997.

2.10 It has also been submitted that when the stone crushers were established, the adjoining land was not notified as a forest area because in the jamabandi, the forest area has been recorded for the first time in the year 2007-08 hence the petitioners who had set up their units much before the declaration of Forest, should not be forced to shift. In the end, it has been contended that the petitioners' vested rights cannot be taken away by issuing the executive instructions.

2.11 Additionally, Mr. Tarun Gupta, Advocate, has also challenged the correctness of the amended notification issued on 04.04.2019 which lays

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down the requirement of 500 meters distance between the educational institutions and the stone crushers. He further submits that the school in the vicinity was constructed subsequently where the stone crusher had already been established. Hence, a direction to the stone crushers to shift cannot be issued as they were established prior in point of time and the educational institution came into existence subsequently. Apart from that the learned counsel representing the petitioners in various other writ petitions have adopted the arguments of the learned senior counsels.

2.12 Per contra, Mr. Ankur Mittal, Additional Advocate General, Haryana, has submitted that the requirement of protecting the environment cannot be static and the environment can be protected by a dynamic approach and keeping in view the directive principles of State policy as envisaged in the Constitution, the State is bound to make efforts for maintaining delicate balance between the requirement of healthy environment and industrialization.

2.13 The learned counsel while referring to the various notifications issued from time to time, submitted that the norms for location of the crushing units have been laid down from time to time as per the need of the hour. He has submitted that Section 5 of the 1986 Act must be read in conjunction with Section 3 of the Act for harmonious construction of the statutory provisions. He has also submitted that same notification issued on 10.02.1988 was the subject matter of adjudication before the Supreme Court in *A.P. Pollution Control Board II v. Prof. M.V. Nayudu (Retd.) and*

*Others (2001) 2 SCC 62*. He further submitted that sufficient time/period of

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three years' time has been given to the existing units to shift which is extendable by another year in the identified safe zones. He also submitted that exemption to units existing in already notified crushing zones have been granted only in those areas where sufficient safety measures were possible and the procedure as prescribed under Rules 4 and 5 of the 1986 Rules has been followed.

2.14 Mr. Deepak Sabharwal, Advocate, has submitted that the stone crushers cause air pollution and they are harmful for the environment.

**3. Analysis and Discussion**

**I Harmonious interpretation of Section 3, 5 and 23 of the 1986 Act for effective environmental protection.**

3.1 Before adjudicating upon the merits of the case, it is significant to note that the 1986 Act was enacted to protect and prevent environment from further degradation while making efforts to improve in order to make it healthier and livable in accordance with the decision taken at the United Nations Conference on the Human Environment held in Stockholm in June 1972. As per Section 2(a), the word "environment" includes water, air and land and the inter-relationship which exists among and between water, air and land, and human beings.

3.2 Section 3 of the 1986 Act enables the Central Government with expansive powers including the measures enlisted in Section 3(2) of the 1986 Act. Section 3(2) uses the word "include" to give a wider/extensive construction.

3.3 Section 5 enables the Central Government to issue directions in

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exercise of its powers and performance of its functions under the Act. In substance, Sections 3 and 5 enable the Central Government to issue directions and take such measures to protect and improve environment.

3.4 Section 23 is non-obstante provision which enables the Central Government to delegate all its powers and functions under the 1986 Act to any officer, State Government or any other authority except the power to constitute authority under Section 3(3) of the Act and to make rules under Section 25. In other words, the Central Government is entitled to delegate all its powers and functions except as provided under Section 3(3) and the rule making power under Section 25 to achieve the goals of protecting and improving the environment. It is in that context, the notification issued on 10.02.1988 is required to be construed which is extracted as under:-

*“In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 the Central Government hereby delegates the powers vested in it under section 5 of the Act to the State Governments of Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Mizoram, Orissa, Rajasthan, Sikkim and Tamil Nadu subject to the condition that the Central Government may revoke such delegation of powers in respect of all or any one or more of the State Governments or may itself invoke the provisions of section 5 of the Act, if in the opinion of the Central Government such a course of action is necessary in public interest.”*

3.5 The first argument of Mr. Shailendra Jain, Senior Advocate, lacks substance because Sections 3 and 5 are required to be read in conjunction with each other to enable the appropriate authority to take steps

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for protecting the environment. The enabling power under Section 3(2)(v) to restrict the areas in which any industries, operations or processes or class of industries, operations or processes shall not be carried out or shall be carried out cannot be read in isolation of the enabling power of giving directions.

3.6 In para 43 of *A.P. Pollution Control Board's case (supra)* the Supreme Court held that as per notification dated 10.02.1988, Andhra Pradesh Government, as delegatee of the Central Government is entitled to lay down the norms for establishment operation and continuance of the industries. Though the main question involved in the aforesaid judgment was different, however, the Court interpreted same notification in Para 43, which reads as under:-

*“43. Under Section 3(2)(v) above extracted, the Central Government or the State Government as its delegate, could issue directions as permitted by Section 5. Now Section 3(2)(v) permits restriction specifying "areas" in which industrial operations or processes shall not be carried out or shall be carried out subject to certain safeguards. The notification issued by the State Government in GO 111 dated 8.3.96 falls within the first part i.e. where industries shall not be carried out. This is a total prohibition within 10 KM of the two reservoirs. When such a prohibition was in force, the State Government could not obviously grant any exemption to a specified industry like the seventh respondent, located within the 'area'. Nor was it permissible for the State to direct the appellant-Board to prescribe conditions for grant of NOC.”*

3.7 Moreover, Sections 3 and 5 of the 1986 Act are part of the same scheme and series. The right to life is higher than the right to carry business

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as provided under Article 19 of the Constitution of India. The notification being environment centric is not required to be interfered with unless it is totally arbitrary or the authority issuing it lacks power.

**II. Lack of specificity in allegations regarding violation of notification and Rules of the 1986 Act**

3.8 The petitioner has, in para 24(d) of the writ petition, made vague assertion that the notification dated 11.05.2016 is violative of both substantial and procedural law without any further elaboration. Even during hearing, the petitioners' counsel made no efforts to draw the attention of the Court to any substantive violation which may have impact on the validity of the notification. Rule 4 of the 1986 Rules provides for an opportunity to file the objections. However, the petitioner has not alleged that an opportunity to file objections was not given. Moreover, an opportunity was granted to all the stake holders to file their objections.

3.9 Rule 4 of the 1986 Rules provides that before issuing proposed direction a notice of 15 days shall be required to be served while giving him an opportunity to file objections. Though the petitioner in Civil Writ Petition No. 11305 of 2019 has not disclosed about the draft notification dated 21.10.2015, however, in Civil Writ Petition No. 9577 of 2019, the same has been annexed as Annexure P16. It is evident that while issuing the draft notification, fifteen days period was given to all stake holders to file objections before the Additional Chief Secretary to Government of Haryana, Environment Department. It has been stated by the learned State counsel that 22 objections were received which were considered and decided after

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3.10 While alleging infringement of the procedure, the petitioner is required to make specific averments while elaborating the infringement so alleged. In the absence thereof the Court cannot be expected to decide. The onus lies on the petitioner to clearly outline and substantiate the infringement for the Court to adjudicate effectively.

**III. Unsubstantiated claims regarding revival of closed stone crushers under the impugned notification**

3.11 With regard to the argument based on item No. III of Schedule-II of the notification, it is evident that all the stone crushing units that are not located within the location parameters laid down as per Schedule I are required to be shifted within a period of three years from the date of notification which is extendable for a period of one year. The learned counsel representing the petitioners have failed to elaborate as to how already closed crushers will get new lease of life.

**IV. Doctrine of Estoppel and Government Obligations**

3.12 Clause (ii) of notification exempts the existing stone crushers from shifting if they are located in the notified approved crushing zones. The stone crushers that are neither located in the approved crushing zones nor fulfill the new guidelines for location of the stone crushers have been asked to shift their location as per new policy. It is clear that the government never made a promise that the location parameters shall never change.

3.13 The argument put forth by the learned counsel representing the petitioner is without merit, as the earlier notification did not establish any binding promise between the government and the petitioner. Furthermore,

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under the 1986 Act, if it determines, in the interest of the public, that such actions are necessary. Undoubtedly, the doctrine of estoppel binds the government in cases of contracts and promises. However, it is a well settled principle that estoppel cannot be invoked against the government if the action is taken to prevent it from acting in public interest or fulfilling its statutory duties. The Supreme Court has outlined exceptions regarding the applicability of the rule of estoppel. Reliance in this regard can be placed on *Kasinka Trading and Another v. Union of India and Another AIR 1995 (SC) 874*, the relevant paras are extracted hereunder:-

*“12. The doctrine of promissory estoppel or equitable estoppel is well established in the administrative law of the country. To put it simply, the doctrine represents a principle evolved by equity to avoid injustice. The basis of the doctrine is that where any party has by his word or conduct made to the other party an unequivocal promise or representation by word or conduct, which is intended to create legal relations or effect a legal relationship to arise in the future, knowing as well as intending that the representation, assurance or the promise would be acted upon by the other party to whom it has been made and has in fact been so acted upon by the other party, the promise, assurance or representation should be binding on the party making it and that party should not be permitted to go back upon it, if it would be inequitable to allow him to do so, having regard to the dealings, which have taken place or are intended*

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*to take place between the parties.*

13. *It has been settled by this Court that the doctrine of promissory estoppel is applicable against the Government also particularly where it is necessary to prevent fraud or manifest injustice. The doctrine, however, cannot be pressed into aid to compel the Government or the public authority "to carry out a representation or promise which is contrary to law or which was outside the authority or power of the officer of the Government or of the public authority to make". There is preponderance of judicial opinion that to invoke the doctrine of promissory estoppel clear, sound and positive foundation must be laid in the petition itself by the party invoking the doctrine and that bald expressions, without any supporting material, to the effect that the doctrine is attracted because the party invoking the doctrine has altered its position relying on the assurance of the Government would not be sufficient to press into aid the doctrine. In our opinion, the doctrine of promissory estoppel cannot be invoked in the abstract and the courts are bound to consider all aspects including the results sought to be achieved and the public good at large, because while considering the applicability of the doctrine, the courts have to do equity and the fundamental principles of equity must for ever be present to the mind of the court, while considering the applicability of the doctrine. The doctrine must yield when the*

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*equity so demands if it can be shown having regard to the facts and circumstances of the case that it would be inequitable to hold the Government or the public authority to its promise, assurance or representation.*

14.           13. *The ambit, scope and amplitude of the doctrine of promissory estoppel has been evolved in this country over the last quarter of a century through successive decisions of this Court starting with Union of India v. Anglo Afghan Agencies Pvt. Limited. References in this connection may be made with advantage to Century Spinning & Manufacturing Co. Ltd. and Anr. v. The Ulhasnagar Municipal Council and Anr. : Motilal Padampat Sugar Mills Co. (P) Ltd. v. State of UP and Ors. : Jit Ram Shiv Kumar and Ors. Etc. v. State of Haryana and Anr. : Union of India v. Godfrey Philips India Ltd. : Indian Express Newspaper (Bom) Pvt. Ltd. and Ors. v. Union of India and Ors. : Pournami Oil Mills and Ors. v. State of Kerala and Anr. [1986] Supp. SCC 728 : Bakul Oil Industries and Anr. v. State of Gujarat and Anr. : Asstt. Commissioner of Commercial Taxes and Ors. v. Dharmendra Trading Co. and Ors. : Amrit Banaspati Co. Ltd. And Anr. v. State of Punjab and Anr. and Union of India and Ors. v. Hindustan Development Corporation and Ors. [1993]3 JT SC 15. In Godfrey Philips India Ltd., this Court opined: (SCC p. 388, para 13)*

*"We may also point out that the doctrine of promissory*

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*estoppel being an equitable doctrine, it must yield when the equity so requires; if it can be shown by the Government or public authority that having regard to the facts as they have transpired, it would be inequitable to hold the Government or public authority to the promise or representation made by it, the Court would not raise an equity in favour of the person to whom the promise or representation is made and enforce the promise or representation against the Government or public authority. The doctrine of promissory estoppel would be displaced in such a case, because on the facts, equity would not require that the Government or public authority should be held bound by the promise or representation made by it."*

3.14 Environmental laws prioritize public interest as a result the government must act in alignment to the requirements of time. It is significant to note that public interest must over-ride any consideration of private loss and gain. The principle of promissory estoppel is not rigid; as an equitable doctrine, it must be adapted to fit the specific circumstances of each case. The applicability of doctrine of estoppel against the government depends upon balancing equity and public interest. The government must be permitted to modify its stance if overriding public interest demands it. In situations where public interest prevails, the principle of estoppel cannot be enforced in a rigid manner.

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3.15 Under Article 48A of the Constitution of India, it is the responsibility of the governments to protect and improve environment. The petitioners may have established their stone crushers pursuant to the earlier policy decisions. However, the environmental requirements are not static, as they must be dynamic. With the development in the area, the priority of the government is to maintain ecological balance as a part of its responsibility to ensure sustainable development, environmental protection and welfare of its citizens. The government holds a unique and critical role in maintaining ecological balance through policies, enforcement and taking proactive and ethical responsibility for the environment to ensure balance between development and conservation.

3.16 Right to life is higher than the rights flowing from Article 19 i.e. to carry business. The business of stone crushers is considered *res extra commercium* and is, therefore, subject to stringent regulation. The pollution caused by the stone crushers is inherently injurious to the health of all living beings including humans, wildlife, rivers and plants. The efforts made to maintain delicate ecological balance which is the need of the hour particularly in view of rising pollution is not required to be interfered with.

3.17 Although stone crushers are a vital sector from a socio-economic perspective, but they generate significant amounts of fine fugitive dust. The dust poses serious health risk to workers and nearby communities, contributing to respiratory illnesses. Additionally, it diminishes visibility, inhibits vegetation growth, and negatively impacts the area's aesthetics. To mitigate or control these emissions, measures must be implemented. Stone

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crushers are critical to infrastructure and construction industries but they also pose significant environmental and health challenges. The Court must balance socio-economic development with environmental protection, ensuring that activities like stone crushing are conducted sustainably and within the legal framework.

3.18 Therefore, the petitioners contention regarding the applicability of rule of Estoppel lacks merit. The rule of Estoppel is not applicable to the facts of the present case.

**V. Potential impact of the impugned notification on worker's employment**

3.19 Similarly, there is no substance in the argument of the learned counsel that the impugned notification will cause loss of employment because the workers can shift to new crushing zones as and when the stone crushers are set up in the allowed areas.

**VI. Court's lack of technical know-how and limited jurisdiction**

3.20 Likewise, there is no substance in the submission that the crushing zones as proposed in villages Deowala and Balewala, District Yamuna Nagar, can be expanded. This Court, in the absence of any technical know-how, is unable to make any suggestions particularly when the scope of jurisdiction in exercise of power of judicial review is limited. In the absence of material to show that the policy decision is fundamentally flawed, the Court is not expected to interfere.

**VII. Challenge to Item-III of Schedule-II of notification as arbitrary and discriminatory**

Clause (ii) exempts the existing stone crushers from shifting if

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they are located in the new notified approved crushing zones as the government will take adequate safety measures to fulfill the requirements of co-existence so as to maintain delicate balance between ecology and the requirement of industrialization. Hence, this argument is insubstantial as the exempted stone crushers will not operate without strict regulations. The classification and differential treatment accorded to the stone crushers are neither arbitrary nor discriminatory. They are rooted in reasonable grounds, with a clear objective of balancing industrial activity and environmental sustainability. Units that have demonstrated adherence to pollution control regulations, posed minimal risk to public health, or are located in areas with negligible environment impact have been exempted. The State has assured the Court that strict regulatory measures shall be implemented to ensure that the exempted units comply with applicable environmental and safety standards

**VIII. Adequate time provided for alternative arrangements**

3.22 The next argument of the learned counsel also has no substance because the government has granted three years' time to all the polluting stone crushing units to shift which is extendable by another year. Hence, sufficient time has been granted to the stone crushers to make alternative arrangements.

**IX. Consideration of distance calculation provision in policy context**

3.23 Similarly, the provision for calculating distance from the nearest boundary of the plot in which the stone crushers are installed to the

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learned counsel has tried to impress upon the Court that the machine which crushes the stones may be located in the inner side or on the rear side of the plot. The Court is not expected to decide the validity of the notification only on assumptions. No concrete evidence has been given to show prejudice caused. Moreover, it is a policy decision taken by the competent authority keeping in view the environmental requirement.

3.24 With reference to the orders dated 09.01.2014 passed by the National Green Tribunal, it would be noticed that the location parameters have been notified subsequently, hence, the aforesaid order is not applicable to the facts of the present case.

3.25 As already noticed, the requirement to protect the environment and prevent further degradation evolves over time and cannot remain static. While some of the petitioners may have established their units in compliance with notification issued in the years 1992 and 1997, however, to protect the living beings on the mother earth, the regulatory measures are required to be taken.

**X. Area declared as 'Forest' after establishment of stone crushers**

3.26 Similarly, there is no substance in the argument that when the stone crushers were set up the land was not notified as a Forest. On this ground, the policy cannot be quashed. Moreover, it is the State which being the guardian is required to take tough decisions to make the earth livable. As already noticed, the petitioners do not have any vested right to continue to operate from the area which has become injurious to health of living beings

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**XI. Validity of 2019 Amendment and its implications**

3.27 As already noticed, the State Government vide notification dated 11.05.2016, laid down the norms for location of the stone crushers in order to prevent further damage to all the living beings in the area. For the same reasons, which have already been recorded, this Court does not find that the stone crushers can be permitted to exist within the periphery of 500 meters from the educational institutions even if the schools came into existence subsequently.

3.28 The learned counsel has also challenged the refusal of the State to grant 'consent to operate' to the petitioners in terms of the amended notification. As already noticed, the consent to operate itself cannot be granted particularly when the stone crushing unit does not fulfill the siting norms laid down by the State.

3.29 The reliance placed on the judgment passed in *Jayam & Company v. Assistant Commissioner and Another (2016) 15 SCC 125* is also wholly misplaced because the Court in the aforesaid judgment has examined the legality of a fiscal legislation. The same parameters cannot be applied to a notification which makes an attempt to preserve and protect all the living beings on the earth. Moreover, as already held, the stone crushing units and the schools cannot co-exist side by side because it would adversely impact the health of the children who are the future of the nation.

3.30 It is significant to note that protection of the environment is a dynamic and evolving responsibility that requires constant adaptation to address emerging challenges and prevent degradation. Activities that pose a

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significant risk to ecological balance, such as the stone crushing operations, demand stringent regulatory oversight to safeguard natural resources and the well being of all living beings. Upholding these principles not only aligns with constitutional and legal obligations but also secures the planet's health for future generations.

**4. Decision**

4.1 In view of the aforesaid discussion, the result is inevitable. The writ petitions lack merit and as a result are hereby dismissed.

4.2 The miscellaneous application(s) pending, if any, in all the writ petitions, shall stand disposed of.

**(Anil Kshetarpal)  
Judge**

**(Sheel Nagu)  
Chief Justice**

**November 29<sup>th</sup>, 2024**

“DK”

Whether speaking/reasoned : Yes/No

Whether reportable : Yes/No

Sr.No	Case No.	Petitioner's Name	Respondent's Name
1.	CWP-27094-2017	Shri Balaji Grit Udyog	State of Haryana and Others
2.	CWP-30125-2018	M/s Walia Stone Crushing Company	State of Haryana and Others
3.	CWP-9577-2019	M/s New Markanda Stone Crusher and Others	State of Haryana and Others
4.	CWP-9713-2019	M/s Haryana Stone Crusher and Others	State of Haryana and Others
5.	CWP-10871-2019	M/s Kaveri Stone Crusher and Others	State of Haryana and Others
6.	CWP-11163-2019	M/s Vasundhra Stone Crusher and Others	State of Haryana and Others
7.	CWP-11204-2019	M/s Shree Ganesh Stone Crusher	State of Haryana and Others
8.	CWP-11209-2019	M/s Diamond Crushing Plant and Others	State of Haryana and Others
9.	CWP-11305-2019	Kurukshetra Stone Crusher and Another	State of Haryana and Others
10.	CWP-12636-2019	M/s Angad Stone Crusher	State of Haryana and Others

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11.	CWP-12683-2019	M/s Sneh Stone Crusher	State of Haryana and Others
12.	CWP-12771-2019	Kamboj Gram Udyog Mandal and Another	State of Haryana and Others
13.	CWP-13526-2019	M/s Shivalik Stone Crusher	State of Haryana and Others
14.	CWP-3992-2020	M/s New Markanda Stone Crusher and Others	State of Haryana and Others
15.	CWP-5666-2020	M/s Walia Stone Crushing Company	State of Haryana and Others
16.	CWP-5796-2020	M/s Parkash Stone Crusher	State of Haryana and Others
17.	CWP-15299-2020	M/s Om Sai Stone Crusher	State of Haryana and Others
18.	CWP-17483-2020	M/s Guru Kirpa Enterprises	State of Haryana and Others
19.	CWP-19945-2020	M/s Suraj Stone Crushing Co. and Others	State of Haryana and Others
20.	CWP-11694-2020	Shree Vinayak Stone Crusher	State of Haryana and Others
21.	CWP-1012-2021	M/s Prakash Stone Crusher and Another	State of Haryana and Others
22.	CWP-3286-2021	M/s Jewra Stone Crushing Mills and Others	State of Haryana and Others
23.	CWP-5101-2021	M/s Meenu Stone Crushing and Others	State of Haryana and Others
24.	CWP-5103-2021	M/s Capital Stone Crushing Mills and Others	State of Haryana and Others
25.	CWP-9374-2021	M/s Ksy Buildcon	State of Haryana and Others
26.	CWP-15981-2021	Jai Maa Kamakhya Industries	State of Haryana and Others
27.	CWP-20595-2021	M/s Chaudhary Stone Crusher and Another	State of Haryana and Others

**(Anil Kshetarpal)  
Judge**

**(Sheel Nagu)  
Chief Justice**

**November 29<sup>th</sup>, 2024**

**“DK”**

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30301/2024  
[Arising out of impugned final judgment and order dated 29-11-2024  
in CWP No. 27094/2017 passed by the High Court of Punjab & Haryana  
at Chandigarh]

SHRI BALAJI GRIT UDYOG

Petitioner(s)

VERSUS

STATE OF HARYANA &amp; ORS.

Respondent(s)

( IA No.292881/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.292883/2024-PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES )

Date : 02-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Anand Sanjay M. Nuli, Sr. Adv.  
Mr. Tarun Gupta, AOR  
Mr. Hirday Virdi, Adv.  
Mr. Sidhant Ranta, Adv.  
Mr. Sameer Chaudhary, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

In the meantime, there shall be stay of  
operation and implementation of the impugned  
judgment.

Tag with SLP(Civil) No. 11052 of 2021.

Signature Not Verified  
Digitally signed by  
SONIA BHASIN  
Date: 2025.01.02  
16:31:18 IST  
Reason: 

(SONIA BHASIN)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1091/2025  
[Arising out of impugned final judgment and order dated 29-11-2024  
in CWP No. 11694/2020 passed by the High Court of Punjab & Haryana  
at Chandigarh]

SHREE VINAYAK STONE CRUSHER

Petitioner(s)

VERSUS

STATE OF HARYANA &amp; ORS.

Respondent(s)

IA No. 9618/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENTIA No. 9619/2025 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

Date : 20-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Mr. Anand Sanjay M. Nuli, Sr. Adv.  
Mr. Tarun Gupta, AOR  
Mr. Hirday Viridi, Adv.  
Mr. Sidhant Ranta, Adv.  
Mr. Sameer Chaudhary, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

In the meantime, there shall be stay of  
operation and implementation of the impugned  
judgment.

Tag with Special Leave Petition(Civil) No.

11052 of 2021.

Signature Not Verified  
Digitally signed by  
SONIA BHASIN  
Date: 2025.01.21  
11:04:23 IST  
Reason: 

(SONIA BHASIN)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2816/2025

[Arising out of impugned order dated 29-11-2024 in CWP No. 11204/2019 passed by the High Court of Punjab & Haryana at Chandigarh]

M/S SHREE GANESH STONE CRUSHER

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

FOR ADMISSION

Date : 07-02-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Mr. Ajit Sharma, AOR  
Mr. Kanchan Kumar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

In the meantime, there shall be stay of  
operation and implementation of the impugned order.

Tag with SLP(Civil) No. 11052 of 2021.

Signature Not Verified

Digitally signed by  
SONIA BHASIN  
Date: 2025.02.07  
18:41:51 IST  
Reason:

(SONIA BHASIN)  
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)  
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5116/2025

[Arising out of impugned final judgment and order dated 29-11-2024 in CWP No. 12107/2018 passed by the High Court of Punjab & Haryana at Chandigarh]

M/S PUNJAB STONE CRUSHER & ORS.

PETITIONER(S)

VERSUS

STATE OF HARYANA & ORS.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No. 48591/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Mr. Nidhesh Gupta, Sr. Adv.  
Ms. Japneet Kaur, Adv.  
Mr. Madhav Gupta, Adv.  
Mr. Bikram Dwivedi, Adv.  
Mr. Manu Bhardwaj, Adv.  
Mr. G. Balaji, AOR

For Respondent(s) :

UPON hearing the counsel, the Court made the following  
O R D E R

1. Issue notice.
2. In the meantime, there shall be stay of operation and implementation of the impugned judgment.
3. Tag with Special Leave Petition (Civil) No. 11052 of

2021.

Signature Not Verified  
Digitally signed by  
SNEHA DAS  
Date: 2025.03.05  
13:49:18 IST  
Reason: 

(POOJA SHARMA)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 5022/2025

[Arising out of impugned final judgment and order dated 29-11-2024 in CWP No. 11163/2019 passed by the High Court of Punjab & Haryana at Chandigarh]

M/S NEELKANTH STONE CRUSHING COMPANY

Petitioner(s)

VERSUS

STATE OF HARYANA &amp; ORS.

Respondent(s)

(FOR ADMISSION, IA No. 58655/2025 - CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS AND IA No. 58657/2025 - EXEMPTION FROM FILING O.T.)

Date : 17-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. Ajit Sharma, AOR  
Mr. Kanchan Kumar, Adv.  
Mr. Yuvaj Singh Solanki, Adv.  
Mr. Lureb Habib Aansari, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice.

In the meantime, there shall be stay of  
operation and implementation of the impugned judgment.

Tag with Special Leave Petition (C) No.30301 of  
2024.

ITEM NOS.40 + 67 +68

COURT NO.5

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11052/2021

[Arising out of impugned final judgment and order dated 12-07-2021 in CWP No. 10337/2021 passed by the High Court of Punjab & Haryana at Chandigarh]

SHREE BALAJI GRIT UDYOG &amp; ORS.

Petitioner(s)

VERSUS

THE STATE OF HARYANA &amp; ORS.

Respondent(s)

FOR ADMISSION and I.R. and IA No.84235/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.85233/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES  
IA No. 190542/2024 - INTERVENTION/IMPLEADMENT

WITH

SLP(C) No. 1091/2025 (IV-B)

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 9618/2025

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 9619/2025

IA No. 9618/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 9619/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 30301/2024 (IV-B)

IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 292881/2024

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 292883/2024

IA No. 292881/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 292883/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 2816/2025 (IV-B)

FOR ADMISSION

SLP(C) No. 5116/2025 (IV-B)

FOR ADMISSION and I.R.

IA No. 48591/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Signature Not Verified

Digital Signature  
SONIA SHARMA  
Date: 2025.04.06  
18:32:42 IST  
Reas...

**ITEM NO. 67**

Petition(s) for Special Leave to Appeal (C) No(s). 8513/2025

[TO BE TAKEN UP ALONGWITH ITEM NO. 40.2 I.E. SLP(C) No. 30301/2024.] ..... FOR ADMISSION  
 IA No. 58655/2025 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS  
 IA No. 58657/2025 - EXEMPTION FROM FILING O.T.

### ITEM NO. 68

Petition(s) for Special Leave to Appeal (C) No(s). 7971/2025

[ TO BE TAKEN UP ALONG WITH ITEM NO.40 I.E. SLP(C) No. 11052/2021 ]

WITH

SLP(C) No. 8072/2025 (IV-B)

FOR ADMISSION and I.R.

IA No. 72385/2025 - EXEMPTION FROM FILING O.T.

IA No. 72386/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 8162-8163/2025 (IV-B)

FOR ADMISSION

Date : 01-04-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
 HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Anand Sanjay M. Nuli, Sr. Adv.  
 Mr. Tarun Gupta, AOR  
 Mr. Hirday Viridi, Adv.  
 Mr. Sidhant Ranta, Adv.

Mr. Nidhesh Gupta, Sr. Adv.  
 Ms. Japneet Kaur, Adv.  
 Ms. Pallavi Singh, Adv.  
 Mr. Madhav Gupta, Adv.  
 Mr. Bikram Dwivedi, Adv.  
 Mr. Manu Bhardwaj, Adv.  
 Mr. G. Balaji, AOR

Mr. Ajit Sharma, AOR  
 Mr. Kanchan Kumar, Adv.  
 Mr. Yuvrajsinh Solanki, Adv.

For Petitioner(s) :  
 (ITEM NO. 67)

Mr. Ajit Sharma, AOR  
 Mr. Kanchan Kumar, Adv.  
 Mr. Yuvrajsinh Solanki, Adv.

For Petitioner(s) :  
(ITEM NO. 68)

Mr. Mukesh K Giri, Adv.  
Mr. Mandaar Mukesh Giri, Adv.  
Mr. Rajivkumar, AOR

Mr. Rajive Bhalla, Sr. Adv.  
Mr. Shubham Bhalla, AOR  
Ms. Ragini Sharma, Adv.  
Mr. Alex Noel Dass, Adv.  
Ms. Gauri Bedi, Adv.  
Ms. Aadya Kapoor, Adv.  
Mr. Rohit Pandey, Adv.

For Respondent(s) : Mr. Prashant Bhushan, AOR

Mr. Lokesh Sinhal, Sr. A.A.G.  
Mr. Akshay Amritanshu, AOR  
Mr. Rahul Khurana, Adv.  
Mr. Nikunj Gupta, Adv.  
Ms. Drishti Saraf, Adv.  
Ms. Pragya Upadhyay, Adv.  
Ms. Aakanksha, Adv.  
Ms. Ishika Gupta, Adv.  
Mr. Sarthak Arya, Adv.

Mr. Rahul Khurana, AOR

UPON hearing the counsel the Court made the following  
O R D E R

List these matters in the month of July, 2025  
in the hope that the State of Haryana would be able  
to publish the notification, which is stated to be of  
5<sup>th</sup> February 2025 as informed by learning senior  
counsel Mr. Nidesh Gupta and Mr. Anand Sanjay M.  
Nuli.

(SONIA BHASIN)  
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)  
ASSISTANT REGISTRAR

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8582/2025  
[Arising out of impugned final judgment and order dated 29-11-2024  
in CWP No. 9713/2019 passed by the High Court of Punjab & Haryana  
at Chandigarh]

M/S MOHINDER STONE CRUSHER & ORS. Petitioner(s)

VERSUS

STATE OF HARYANA & ORS. Respondent(s)

FOR ADMISSION and I.R.

**ITEM NO.61**

**SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 9098/2025**

**[TO BE TAKEN UP ALONG WITH ITEM NO.9 I.E. SLP(C) No.  
8582/2025]..... FOR ADMISSION**

**IA No. 79484/2025 - CONDONATION OF DELAY IN REILING / CURING THE  
DEFECTS**

Date : 04-04-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :  
(ITEM 9)

Mr. Rajive Bhalla, Sr. Adv.  
Mr. Shubham Bhalla, AOR  
Mr. Yajur Bhalla, Adv.  
Ms. Gauri Bedi, Adv.  
Mr. Rohit Pandey, Adv.

For Petitioner(s) :  
(ITEM 61)

Mr. Shubham Bhalla, Sr. Adv.  
Mr. Shubham Bhalla, AOR  
Mr. Yajur Bhalla, Adv.  
Ms. Gauri Bedi, Adv.  
Mr. Rohit Pandey, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

**O R D E R**

**Delay condoned.**

**Issue notice.**

**Tag with Special Leave Petition(Civil) No.  
30301 of 2024.**

**(SONIA BHASIN)  
ASSISTANT REGISTRAR-CUM-PS**

**(RANJANA SHAILY)  
ASSISTANT REGISTRAR**

ITEM NO.25

COURT NO.5

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9519-9520/2025

[Arising out of impugned final judgment and order dated 29-11-2024 in CWP No. 5666/2020 29-11-2024 in CWP No. 10871/2019 passed by the High Court of Punjab & Haryana at Chandigarh]

M/S WALIA STONE CRUSHING CO. ETC.

Petitioner(s)

VERSUS

STATE OF HARYANA &amp; ORS. ETC.

Respondent(s)

FOR ADMISSION

Date : 15-04-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Ms. Yashika Walia, Adv.  
Mr. Rohit Kumar, Adv.  
Mr. Krishna Ballabh Thakur, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

Tag with Special Leave Petition (C) Nos.8162-  
8163 of 2025.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-CUM-PS

(RANJANA SHAILEY)  
ASSISTANT REGISTRAR

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 15104/2025

[Arising out of impugned final judgment and order dated 29-11-2024 in CWP No. 11305/2019 passed by the High Court of Punjab &amp; Haryana at Chandigarh]

KURUKSHETRA STONE CRUSHER &amp; ANR.

Petitioner(s)

VERSUS

STATE OF HARYANA &amp; ORS.

Respondent(s)

(IA No. 102301/2025 - CONDONATION OF DELAY IN FILING)

Date : 28-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Ms. Shiwani Tushir, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice.

Liberty to serve notice on the standing counsel  
for the respondent-State of Haryana is granted.Tag with Special Leave Petition (C) Nos.9519-  
9520 of 2025.(NEETU KHAJURIA)  
ASTT. REGISTRAR-CUM-PS(RANJANA SHAILEY)  
ASSISTANT REGISTRAR

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11052/2021  
[Arising out of impugned final judgment and order dated 12-07-2021  
in CWP No. 10337/2021 passed by the High Court of Punjab & Haryana  
at Chandigarh]

SHREE BALAJI GRIT UDYOG &amp; ORS.

Petitioner(s)

VERSUS

THE STATE OF HARYANA &amp; ORS.

Respondent(s)

FOR ADMISSION and I.R. and IA No.84235/2021-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.85233/2021-PERMISSION TO  
FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES  
IA No. 190542/2024 - INTERVENTION/IMPLEADMENT

WITH

SLP(C) No. 1091/2025 (IV-B)FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA  
9618/2025FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA  
9619/2025IA No. 9618/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENTIA No. 9619/2025 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURESSLP(C) No. 30301/2024 (IV-B)IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA  
292881/2024FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA  
292883/2024IA No. 292881/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENTIA No. 292883/2024 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURESSLP(C) No. 2816/2025 (IV-B)

FOR ADMISSION

SLP(C) No. 8513/2025 (IV-B)

FOR ADMISSION

IA No. 58657/2025 - EXEMPTION FROM FILING O.T.

SLP(C) No. 5116/2025 (IV-B)

FOR ADMISSION and I.R.

SLP(C) No. 8162-8163/2025 (IV-B)

FOR ADMISSION

SLP(C) No. 7971/2025 (IV-B)SLP(C) No. 8072/2025 (IV-B)

FOR ADMISSION and I.R.

IA No. 72385/2025 - EXEMPTION FROM FILING O.T.

Signature No. Certified  
SONIA SHARMA  
Date: 2025/07/17  
16:44:51  
Reason

IA No. 72386/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 10654-10655/2025 (IV-B)

SLP(C) No. 8582/2025 (IV-B)

FOR ADMISSION and I.R.

SLP(C) No. 9519-9520/2025 (IV-B)

FOR ADMISSION

SLP(C) No. 13646/2025 (IV-B)

IA No. 102301/2025 - CONDONATION OF DELAY IN FILING

Date : 17-07-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Mr. Anand Sanjay M. Nuli, Sr. Adv.  
Mr. Tarun Gupta, AOR  
Mr. Hirday Virdi, Adv.  
Mr. Sidhant Ranta, Adv.

Ms. Shiwani Tushir, AOR

Mr. Krishna Ballabh Thakur, AOR

Mr. Mukesh Kumar Giri, Adv.  
Mr. Mandaar Mukesh Giri, Adv.  
Mr. Rajivkumar, AOR

Mr. Rajive Bhalla, Sr. Adv.  
Mr. Shubham Bhalla, AOR  
Ms. Gauri Bedi, Adv.  
Ms. Ragini Sharma, Adv.  
Ms. Aadya Kapoor, Adv.  
Mr. Alex Noel Dass, Adv.  
Mr. Divyansh Misra, Adv.  
Mr. Yajur Bhalla, Adv.

Mr. Nidhesh Gupta, Sr. Adv.  
Ms. Japneet Kaur, Adv.  
Ms. Saundarya Vats, Adv.  
Ms. Pallavi Singh, Adv.  
Mr. Madhav Gupta, Adv.  
Mr. Bikram Dwivedi, Adv.  
Mr. Manu Bhardwaj, Adv.  
Mr. G. Balaji, AOR

Mr. Ajit Sharma, AOR  
 Mr. Kanchan Kumar, Adv.  
 Mr. Yuvrajsinh Solanki, Adv.  
 Mr. Yuvrajsinh C Solanki, Adv.  
 Mr. Lareb Habib Ansari, Adv.

For Respondent(s) :

Mr. Prashant Bhushan, AOR  
 Ms. Neha Rathi, Adv.  
 Ms. Kajal Giri, Adv.

Mr. Lokesh Sinhal, Sr. A.A.G.  
 Mr. Rahul Khurana, AOR  
 Mr. Nikunj Gupta, Adv.  
 Mr. Sarthak Arya, Adv.  
 Ms. Ishika Gupta, Adv.  
 Ms. Aakansha, Adv.  
 Mr. Samar Vijay Singh, AOR  
 Ms. Sabarni Som, Adv.  
 Mr. Amar Dev Sharma, Adv.

Mr. Lokesh Sinhal, Sr. A.A.G.  
 Mr. Akshay Amritanshu, AOR  
 Mr. Rahul Khurana, Adv.  
 Mr. Nikunj Gupta, Adv.  
 Ms. Drishti Saraf, Adv.  
 Ms. Aakanksha, Adv.  
 Ms. Ishika Gupta, Adv.  
 Mr. Sarthak Arya, Adv.  
 Ms. Drishti Rawal, Adv.

Mr. Surinder Singh, Adv.  
 Mr. Arvind Gupta, AOR  
 Mr. Kanav Bhardwaj, Adv.

UPON hearing the counsel the Court made the following  
 O R D E R

On the joint request of the learned counsel  
 for the parties, list the matters after two months.

(SONIA BHASIN)  
 ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)  
 ASSISTANT REGISTRAR



<b>list of Stone Crusher closed by Board as Annexure-R-4</b>			
<b>Sr. No.</b>	<b>Name and Address</b>	<b>Closure order number &amp; date</b>	<b>Closure order implemented on</b>
1	Goel Stone Crusher, Vill Doiwala, Yamuna Nagar	HSPCB/YAM/2025/INS/102757973CON C001-004 dated 11.07.2025	23.07.2025
2	Mohit Stone Crusher, Village Doiwala, P.O., Devdhar, Yamuna Nagar	HSPCB/YAM/2025/INS/102758550CON C001-004 dated 11.07.2025	23.07.2025
3	Patiala Stone Crusher, Village Ballewala, Tehsil Chhachhrauli, Yamuna Nagar	HSPCB/YAM/2025/INS/102758104CON C001-004 dated 11.07.2025	25.07.2025
4	Polla Screening and Stone Crusher Plant, Village Nagli 32, Tehsil Bilaspur, Yamuna Nagar	HSPCB/YAM/2025/INS/102757636CON C001-004 dated 11.07.2025	15.07.2025
5	Vaishnavi Stone Crusher and Screening Plant (Stone Crusher) (Old name Chaudhary Stone Crusher, Village Nagli 32, Tehsil Bilaspur Yamuna Nagar	HSPCB/YAM/2025/INS/107934718CON C001-004 dated 11.07.2025	15.07.2025
6	Dahiya and Company Screening Plant (Stone Crusher), Village Mahiyudeenpur Tehsil Bilaspur Yamuna Nagar	HSPCB/YAM/2025/INS/107934657CON C001-004 dated 11.07.2025	14.07.2025
7	CHAUDHARY INDUSTRIES, Village Mahiyudinpur, Yamuna Nagar	HSPCB/YAM/2025/INS/107935521CON C001-004 dated 10.07.2025	14.07.2025
8	Satluj Stone Crusher, Village Mahiyudinpur, Tehsil Bilaspur, Yamuna Nagar	HSPCB/YAM/2025/INS/102758640CON C001-004 dated 11.07.2025	11.07.2025
9	Deep Screening Plant and Stone Crusher, Village Mahiyudeenpur Tehsil Bilaspur Yamuna Nagar	HSPCB/YAM/2025/INS/107935889CON C001-004 dated 10.07.2025	14.07.2025
10	Jai bhole stone crusher, Village Mahiyudeenpur, YAMUNANAGAR	HSPCB/YAM/2025/INS/107935466CON C001-004 dated 10.07.2025	14.07.2025

11	R.R. Stone Crusher, Village-Nagli-32, Tehsil- Bilaspur, District Yamuna Nagar	HSPCB/YAM/2025/INS/107934443CON C001-004 dated 11.07.2025	15.07.2025
12	Har Gobind Industries (Stone Crusher), Village Nagli 32 Tehsil Bilaspur Yamuna Nagar	HSPCB/YAM/2025/INS/102758698CON C001-004 dated 11.07.2025	15.07.2025
13	Enginics Infra Private Limited (Stone Crusher), Village Rulaheri Tehsil Bilaspur Yamuna Nagar	HSPCB/YAM/2025/INS/102758907CON C001-004 dated 11.07.2025	15.07.2025
14	Mansa Devi Stone Crusher, Village Rulaheri, Teshsil Bilaspur, District Yamuna Nagar	HSPCB/YAM/2025/INS/102759062CON C001-004 dated 10.07.2025	15.07.2025
15	Krishna Stone Crusher and Screening Plant, Village Nagli-32, Tehsil Khizrabad, District Yamuna Nagar	HSPCB-070001/301/2022-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB/1/101465/2022 DATED 12.03.2022	21.04.2022
16	Anant Stone Crusher, Vill Aryanwala, Yamuna Nagar	HSPCB-070001/229/2022-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB/1/96121/2022 DATED 14.02.2022	18.02.2022
17	Sai Stone Crusher, Village Nagli-32, PO DAYALGARH, Tehsil Bilaspur, District Yamuna Nagar	HSPCB-070001/302/2022-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB/1/101462/2022 DATED 12.03.2022	21.04.2022
18	Bhagwati Stone and Screening (Stone Crusher), Village Nagli 32, Tehsil Bilaspur, Yamuna Nagar	HSPCB-070001/305/2022-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB/1/100722/2022 DATED 09.03.2022	21.04.2022

19	Hans Stone and Screening (Stone Crusher), Village Nagli 32, Tehsil Bilaspur, Yamuna Nagar	HSPCB-070001/306/2022-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB/1/101463/2022 DATED 12.03.2022	21.04.2022
20	Bajrangi Stone Crusher, Village Mhiudeenpur, Tehsil Bilaspur, Yamuna Nagar	HSPCB-070001/51/2022-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB/1/95124/2022 DATED 09.02.2022	14.02.2022
21	Yamuna Industry (Stone Crusher) Village Ibrahimpur, Tehsil Chhachhrauli, Yamuna Nagar	HSPCB-070001/140/2021-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB/I/34576/2021 DATED 19.04.2021	19.04.2021
22	Khan Screening and Stone Crusher Co, Village Taharpur Kalan, Tehsil Chhachhrauli, District Yamuna Nagar	HSPCB-070001/19/2021-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB/I/64639/2021 DATED 15.09.2021	20.09.2021
23	Mohit Stone Crusher, Village Kohliwala, P.O., Devdhar, Yamuna	070001/250/2021-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB/I/57058/2021 DATED 10.08.2021	18.08.2021
24	Kamboj Gram Udyog Mandal, Village Ballewala, Tehsil Chhachhrauli, Yamuna Nagar	HSPCB/HWM/YNR-237/2020/1250-53 dated 22.09.2020	25.09.2020
25	Jamna Gram Udyog Mandal, Ballewala, Yamuna Nagar	HSPCB/HWM/YNR-425/2020/1261-1269 dated 22.09.2020	25.09.2020

26	Guru Kirpa Enterprises (Stone Crusher), Village Rampur Khadar, Yamuna Nagar	HSPCB/HWM/YR-419/2020/351 dated 17.02.2020	28.02.2020
27	Om Sai Stone Crusher, Village Rampur Khadar, Yamuna Nagar	HSPCB/HWR/YR-418/2020/356 dated 17.02.2020	28.02.2020



**Haryana State Pollution Control Board**  
**C-11, SECTOR-6, PANCHKULA**  
**PHONE:-0172-2577870-73,FAX-NO-2581201**  
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**Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN**

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**CLOSURE ORDER**

Whereas, M/S GOEL STONE CRUSHER, VILLAGE DOIWALA TEHSIL CHHACHHRAULI YNR. has established and operating a Stone crusher at VILLAGE DOIWALA TEHSIL CHHACHHRAULI YNR. which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 23-Jun-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit has not provided Dry extraction cum bag filter followed by cyclone.
2. Unit has not provided Covering of Conveyor belts.
3. Unit has not provided Flexible Telescopic chute from top of discharge point to the ground level.
4. Unit has not provided GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher.
5. Unit has not provided metalled/concrete roads within the premises. The area inside the premises is also not metalled.
6. Unit has not provided Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension.
7. Unit has not provided Plantation of 2-3 rows of tall trees around the periphery of crusher.
8. Unit has not provided interlocking system.
9. Unit has not provided Water sprinklers with adequate designed nozzles on Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points.
10. Unit has not provided Enclosures by GI/MS sheets on top and at least three sides completely from the ground level on Primary crushers, Secondary crushers.
11. A speaking order was also passed by the Regional officer, Yamuna Nagar vide no. HSPCB/YR/2025/385 dated 10.06.2025

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Yamuna Nagar vide his letter HSPCB/YR/202 4/102 dated 17/04/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Yamuna Nagar vide his recommendation letter number HSPCB/YAM/2025/RO/INS/102757973CONCR001 dated 28-Jun-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been

found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/S GOEL STONE CRUSHER VILLAGE DOIWALA TEHSIL CHHACHHRAULI YNR. by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
04-Jul-2025**

**Vineet Garg IAS  
Chairman**

**Endst.  
No.:HSPCB/YAM/2025/INS/102757973CONCO001-004**

**Dated:11-Jul-2025**

**HARYANA STATE**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, YAMUNANAGAR
2. Executive Engineer, UHBVN Operation Division, YAMUNANAGAR. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/S GOEL STONE CRUSHER VILLAGE DOIWALA TEHSIL CHHACHHRAULI YNR.

**SANJEEV  
KUMAR** Digitally signed by  
SANJEEV KUMAR  
Date: 2025.07.11  
14:24:58 +05'30'  
**Sanjeev Kumar, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



**Haryana State Pollution Control Board**  
**C-11, SECTOR-6, PANCHKULA**  
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**Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN**

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**CLOSURE ORDER**

Whereas, M/s Mohit Stone Crusher, Vill. Doiwala, P.O. Devdhar has established and operating a Stone crushers at Vill. Doiwala, P.O. Devdhar which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 10-Jun-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit has not provided water sprinklers with adequately designed nozzles at the unloading area of raw material, primary crusher, screener, conveyor belts, and transfer points.
2. Unit has not provided enclosures using GI/MS sheets on top and at least three sides for primary crushers, secondary crushers, screeners, and tertiary crushers.
3. Unit has not installed dry extraction systems, including bag filters and cyclones, at secondary and tertiary crushers.
4. Unit has not covered conveyor belts from node to node with a thick sheet of suitable material.
5. Unit has not provided flexible telescopic chutes from the top of discharge points to the ground level.
6. Unit has not constructed a GI/MS/brick wind-breaking wall, 3 feet higher than the highest node of the crusher, along the periphery.
7. Unit has not developed metalled or concrete roads, ramps, and ground areas within the premises.
8. Unit has not arranged rotating water sprinkling system, foggers, or anti-smog guns to suppress dust within the premises.
9. Unit has not planted 2-3 rows of tall trees around the periphery of the crusher.
10. Unit has not provided a display board at the entrance with all details.
11. Unit has not maintained a complete hour-wise logbook as recorded by energy meter for the consumption of energy by pollution control measures.
12. Unit has not provided an interlocking system along with a separate energy meter that has load survey and demand features to ensure the regular operation of the sprinkler system.
13. A speaking order was also passed by the Regional officer, Yamuna Nagar vide no. HSPCB/YR/2025/380 dated 09.06.2025

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Yamuna Nagar vide his letter HSPCB/YR/202 4/2735 dated 11/02/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Yamuna Nagar vide his recommendation letter number HSPCB/YAM/2025/RO/INS/102758550CONCR001 dated 11-Jun-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Mohit Stone Crusher Vill. Doiwala, P.O. Devdhar by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
04-Jul-2025**

**Vineet Garg IAS  
Chairman**

**HARYANA STATE**

**Endst.  
No.:HSPCB/YAM/2025/INS/102758550CONCO001-004**

**Dated:11-Jul-2025**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, YAMUNANAGAR
2. Executive Engineer, UHBVN Operation Division, YAMUNANAGAR. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Mohit Stone Crusher Vill. Doiwala, P.O. Devdhar

**SANJEEV  
KUMAR**

Digitally signed  
by SANJEEV  
KUMAR  
Date: 2025.07.11  
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**Sanjeev Kumar, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**





**Haryana State Pollution Control Board**  
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**CLOSURE ORDER**

Whereas, M/s PATIALA STONE CRUSHER, VILLAGE BALLEWALA, TEHSIL CHHACHHRAULI, YNR. has established and operating a Stone crusher at VILLAGE BALLEWALA, TEHSIL CHHACHHRAULI, YNR. which is polluting in nature;

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Yamuna Nagar vide his letter HSPCB/YR/2025/98 dated 17/04/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Yamuna Nagar vide his recommendation letter number HSPCB/YAM/2025/RO/INS/102758104CONCR001 dated 22-Jun-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s PATIALA STONE CRUSHER VILLAGE BALLEWALA, TEHSIL CHHACHHRAULI, YNR. by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
04-Jul-2025**

**Vineet Garg IAS  
Chairman**

**Endst.  
No.:HSPCB/YAM/2025/INS/102758104CONCO001-004**

**Dated:11-Jul-2025**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, YAMUNANAGAR
2. Executive Engineer, UHBVN Operation Division, YAMUNANAGAR. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. PATIALA STONE CRUSHER VILLAGE BALLEWALA, TEHSIL CHHACHHRAULI, YNR.

**SANJEEV** Digitally signed by  
SANJEEV KUMAR  
**KUMAR** Date: 2025.07.11  
14:08:54 +05'30'

**Sanjeev Kumar, Sr Environment Engineer**  
**Branch Incharge (HQ)**  
**For Chairman**

**HARYANA STATE**



**Haryana State Pollution Control Board**  
**C-11, SECTOR-6, PANCHKULA**  
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**CLOSURE ORDER**

Whereas, M/s POLLA SCREENING AND STONE CRUSHER PLANT, VILLAGE NAGLI 32 TEHSIL BILASPUR YAMUNA NAGAR has established a Stone crusher at VILLAGE NAGLI 32 TEHSIL BILASPUR YAMUNA NAGAR which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 21-Jun-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Forest (P.F, R.F and Sec 4 & 5) is 470 meters instead of 500 meters. Thus unit is not meeting the siting parameter from Forest (P.F, R.F and Sec 4 & 5) as per Notification dated 11.05.2016.
2. A speaking order was also passed by the Regional officer, Yamuna Nagar vide no. HSPCB/YR/2025/444 dated 16.06.2025.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Yamuna Nagar vide his letter HSPCB/YR/2025/131 dated 24/04/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Yamuna Nagar vide his recommendation letter number HSPCB/YAM/2025/RO/INS/102757636CONCR001 dated 22-Jun-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s POLLA SCREENING AND STONE CRUSHER PLANT VILLAGE NAGLI 32 TEHSIL BILASPUR YAMUNA NAGAR by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
04-Jul-2025**

**Vineet Garg IAS  
Chairman**

**Endst.  
No.:HSPCB/YAM/2025/INS/102757636CONCO001-004**

**Dated:11-Jul-2025**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, YAMUNANAGAR
2. Executive Engineer, UHBVN Operation Division, YAMUNANAGAR. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. POLLA SCREENING AND STONE CRUSHER PLANT VILLAGE NAGLI 32 TEHSIL BILASPUR  
YAMUNA NAGAR

**SANJEEV  
KUMAR** Digitally signed by  
SANJEEV KUMAR  
Date: 2025.07.11  
14:19:52 +05'30'

**Sanjeev Kumar, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



**Haryana State Pollution Control Board**  
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**CLOSURE ORDER**

Whereas, M/s Vaishnavi Stone Crusher and Screening Plant, has established and operating a Stone crusher at Village Nagli 32 Tehsil Bilaspur Yamuna Nagar which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 19-Jun-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Forest (P.F, R.F and Sec 4 & 5) is 294 meters instead of 500 meters. Thus unit is not meeting the siting parameter from Forest as per Notification dated 11.05.2016.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Yamuna Nagar vide his letter HSPCB/BHI/2025/132 dated 24/04/2025 The reply submitted by the unit vide letter dated 12-May-2025 was not find satisfactory as per detail given below:

1. As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Forest (P.F, R.F and Sec 4 & 5) is 294 meters instead of 500 meters. Thus unit is not meeting the siting parameter from Forest as per Notification dated 11.05.2016.
2. A speaking order was also passed by the Regional officer, Yamuna Nagar vide no. HSPCB/YR/2025/507 on 19.06.2025.

Whereas, Regional Officer, Yamuna Nagar vide his recommendation letter number HSPCB/YAM/2025/RO/INS/107934718CONCR001 dated 22-Jun-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Vaishnavi Stone Crusher and Screening Plant at Village Nagli 32 Tehsil Bilaspur Yamuna Nagar by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
04-Jul-2025**

**Vineet Garg IAS  
Chairman**

**Endst.  
No.:HSPCB/YAM/2025/INS/107934718CONCO001-004**

**Dated:11-Jul-2025**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, DHBVN Operation Division, Yamuna Nagar. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Vaishnavi Stone Crusher and Screening Plant at Village Nagli 32 Tehsil Bilaspur Yamuna Nagar

**SANJEEV  
KUMAR**

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SANJEEV KUMAR  
Date: 2025.07.11 11:41:33  
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**Sanjeev Kumar, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



**Haryana State Pollution Control Board**  
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**CLOSURE ORDER**

Whereas, M/s Dahiya and Company Screening Plant, has established and operating a Stone crusher at Village Mahiyudeenpur Tehsil Bilaspur Yamuna Nagar which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 19-Jun-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Wild Life Century is 1163 meters instead of 2000 meters. The unit is not meeting the siting parameter from Wild Life Century as per Notification dated 11.05.2016.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Yamuna Nagar vide his letter HSPCB/YR/2025/136 dated 24/04/2025 The reply submitted by the unit vide letter dated 09-May-2025 was not find satisfactory as per detail given below:

1. As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Wild Life Century is 1163 meters instead of 2000 meters. The unit is not meeting the siting parameter from Wild Life Century as per Notification dated 11.05.2016.
2. A speaking order was also passed by the Regional officer, Yamuna Nagar vide no. HSPCB/YR/2025/504 on 19.06.2025.

Whereas, Regional Officer, Yamuna Nagar vide his recommendation letter number HSPCB/YAM/2025/RO/INS/107934657CONCR001 dated 22-Jun-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Dahiya and Company Screening Plant (Stone Crusher) at Village Mahiyudeenpur Tehsil Bilaspur Yamuna Nagar by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
04-Jul-2025**

**Vineet Garg IAS  
Chairman**

**Endst.  
No.:HSPCB/YAM/2025/INS/107934657CONCO001-004**

**Dated:11-Jul-2025**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, DHBVN Operation Division, Yamuna Nagar. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Dahiya and Company Screening Plant at Village Mahiyudeenpur Tehsil Bilaspur Yamuna Nagar.

**SANJEEV  
KUMAR**

**Sanjeev Kumar, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

Digitally signed by  
SANJEEV KUMAR  
Date: 2025.07.11  
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**Haryana State Pollution Control Board**  
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**CLOSURE ORDER**

Whereas, M/s Chaudhary Industries, has established a Stone crusher at Village Mahiyudinpur which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 31-Mar-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Wild Life Century is 1195 meters instead of 2000 meters. The unit is not meeting the siting parameter from Wild Life Century as per Notification dated 11.05.2016.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Yamuna Nagar vide his letter HSPCB/YR/2025/137 dated 24/04/2025 The reply submitted by the unit vide letter dated 09-May-2025 was not find satisfactory as per detail given below:

1. As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Wild Life Century is 1195 meters instead of 2000 meters. The unit is not meeting the siting parameter from Wild Life Century as per Notification dated 11.05.2016.
2. A speaking order was also passed by the Regional officer, Yamuna Nagar vide no. HSPCB/YR/2025/503 on 19.06.2025.

Whereas, Regional Officer, Yamuna Nagar vide his recommendation letter number HSPCB/YAM/2025/RO/INS/107935521CONCR001 dated 22-Jun-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Chaudhary Industries at Village Mahiyudinpur by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
04-Jul-2025**

**Vineet Garg IAS  
Chairman**

**Endst.  
No.:HSPCB/YAM/2025/INS/107935521CONCO001-004**

**Dated:11-Jul-2025**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, DHBVN Operation Division, Yamuna Nagar. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Chaudhary Industries at Village Mahiyudinpur.

**SANJEEV  
KUMAR**

**Sanjeev Kumar, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

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SANJEEV KUMAR  
Date: 2025.07.11  
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**Haryana State Pollution Control Board**  
**C-11, SECTOR-6, PANCHKULA**  
**PHONE:-0172-2577870-73,FAX-NO-2581201**  
**E-mail:-Hqhspcb@hspcb.org.in**  
**Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN**

**CLOSURE ORDER**

Whereas, M/s Satluj Stone Crusher, has established and operating a Stone crusher at Village Mahiyudinpur Tehsil Bilaspur Yamuna Nagar which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 21-Jun-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Wild Life Century is 975 meters instead of 2000 meters. The unit is not meeting the siting parameter from Wild Life Century as per Notification dated 11.05.2016.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Yamuna Nagar vide his letter HSPCB/BHI/2025/138 dated 24/04/2025 The reply submitted by the unit vide letter dated 09-May-2025 was not find satisfactory as per detail given below:

1. As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Wild Life Century is 975 meters instead of 2000 meters. The unit is not meeting the siting parameter from Wild Life Century as per Notification dated 11.05.2016.
2. A speaking order was also passed by the Regional officer, Yamuna Nagar vide no.HSPCB/YR/2025/379 on 09.06.2025.

Whereas, Regional Officer, Yamuna Nagar vide his recommendation letter number HSPCB/YAM/2025/RO/INS/102758640CONCR001 dated 22-Jun-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Satluj Stone Crusher at Village Mahiyudinpur Tehsil Bilaspur Yamuna Nagar by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
04-Jul-2025**

**Vineet Garg IAS  
Chairman**

**Endst.  
No.:HSPCB/YAM/2025/INS/102758640CONCO001-004**

**Dated:11-Jul-2025**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, DHBVN Operation Division, Yamuna Nagar. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Satluj Stone Crusher at Village Mahiyudinpur Tehsil Bilaspur Yamuna Nagar

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**Sanjeev Kumar, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



**Haryana State Pollution Control Board**  
**C-11, SECTOR-6, PANCHKULA**  
**PHONE:-0172-2577870-73,FAX-NO-2581201**  
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**CLOSURE ORDER**

Whereas, M/s Deep Screening Plant and Stone Crusher , has established and operating a Stone crusher at Village Mahiyudeenpur Tehsil Bilaspur Yamuna Nagar which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 29-Jan-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Wild Life Century is 1010 meters instead of 2000 meters. The unit is not meeting the siting parameter from Wild Life Century as per Notification dated 11.05.2016.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Yamuna Nagar vide his letter HSPCB/YR/2025/140 dated 24/04/2025 The reply submitted by the unit vide letter dated 09-May-2025 was not find satisfactory as per detail given below:

As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Wild Life Century is 1010 meters instead of 2000 meters. The unit is not meeting the siting parameter from Wild Life Century as per Notification dated 11.05.2016.

2.A speaking order was also passed by the Regional officer, Yamuna Nagar vide no. HSPCB/YR/2025/505 on 19.06.2025.

Whereas, Regional Officer, Yamuna Nagar vide his recommendation letter number HSPCB/YAM/2025/RO/INS/107935889CONCR001 dated 22-Jun-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Deep Screening Plant and Stone Crusher at Village Mahiyudeenpur Tehsil Bilaspur Yamuna Nagar by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
04-Jul-2025**

**Vineet Garg IAS  
Chairman**

**Endst.  
No.:HSPCB/YAM/2025/INS/107935889CONCO001-004**

**Dated:10-Jul-2025**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, DHBVN Operation Division, Yamuna Nagar. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Deep Screening Plant and Stone Crusher at Village Mahiyudeenpur Tehsil Bilaspur Yamuna Nagar.

**SANJEEV  
KUMAR**

**Sanjeev Kumar, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

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SANJEEV KUMAR  
Date: 2025.07.11  
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**Haryana State Pollution Control Board**  
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**CLOSURE ORDER**

Whereas, M/s Jai bhole stone crusher, has established and operating a Stone crusher at Village Mahiyudeenpur, Yamuna Nagar which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 21-Jun-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Wild Life Century is 1270 meters instead of 2000 meters. The unit is not meeting the siting parameter from Wild Life Century as per Notification dated 11.05.2016.
2. A speaking order was passed by the Regional officer, Yamuna Nagar vide no. HSPCB/BHI/2025/580 on 21.06.2025

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Yamuna Nagar vide his letter HSPCB/BHI/2025/141 dated 24/04/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Yamuna Nagar vide his recommendation letter number HSPCB/YAM/2025/RO/INS/107935466CONCR001 dated 22-Jun-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Jai bhole stone crusher at Village Mahiyudeenpur, Yamuna Nagar by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the  
04-Jul-2025

Vineet Garg IAS  
Chairman

Endst.  
No.:HSPCB/YAM/2025/INS/107935466CONCO001-004

Dated:11-Jul-2025

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, DHBVN Operation Division, Yamuna Nagar. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Jai bhole stone crusher at Village Mahiyudeenpur, Yamuna Nagar.

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Date: 2025.07.11  
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Sanjeev Kumar, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman



**Haryana State Pollution Control Board**  
C-11, SECTOR-6, PANCHKULA  
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**CLOSURE ORDER**

Whereas, M/s R.R. Stone Crusher, Village Nagli-32, Tehsil Bilaspur, Yamuna Nagar has established a Stone crushers at VILLAGE NANGLI-32, TEHSIL BILASPUR which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 21-Jun-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Forest (P.F, R.F and Sec 4 & 5) is 475 meters instead of 500 meters. Thus unit is not meeting the siting parameter from Forest as per Notification dated 11.05.2016.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Yamuna Nagar vide his letter HSPCB/BHI/2025/134 dated 24/04/2025 The reply submitted by the unit vide letter dated 21-Jun-2025 was not find satisfactory as per detail given below:

1. As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Forest (P.F, R.F and Sec 4 & 5) is 475 meters instead of 500 meters. Thus unit is not meeting the siting parameter from Forest as per Notification dated 11.05.2016.
2. A speaking order was also passed by the Regional officer, Yamuna Nagar vide no. HSPCB/YR/2025/599 on 21.06.2025.

Whereas, Regional Officer, Yamuna Nagar vide his recommendation letter number HSPCB/YAM/2025/RO/INS/107934443CONCR001 dated 22-Jun-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s R.R. Stone Crusher at Village Nagli-32, Tehsil Bilaspur, Yamuna Nagar by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with

immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
04-Jul-2025**

**Vineet Garg IAS  
Chairman**

**Endst.  
No.:HSPCB/YAM/2025/INS/107934443CONCO001-004**

**Dated:11-Jul-2025**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, DHBVN Operation Division, Yamuna Nagar. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s R.R. Stone Crusher at Village Nagli-32, Tehsil Bilaspur, Yamuna Nagar

**SANJEEV  
KUMAR**

**Sanjeev Kumar, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

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**Haryana State Pollution Control Board**  
**C-11, SECTOR-6, PANCHKULA**  
**PHONE:-0172-2577870-73,FAX-NO-2581201**  
**E-mail:-Hqhspcb@hspcb.org.in**  
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**CLOSURE ORDER**

Whereas, M/s Har Gobind Industries , has established and operating a Stone crusher at Village Nagli 32 Tehsil Bilaspur Yamuna Nagar which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 21-Jun-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Forest (P.F, R.F and Sec 4 & 5) is 465 meters instead of 500 meters. Thus unit is not meeting the siting parameter from Forest as per Notification dated 11.05.2016.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Yamuna Nagar vide his letter HSPCB/BHI/2025/135 dated 24/04/2025 The reply submitted by the unit vide letter dated 09-May-2025 was not find satisfactory as per detail given below:

1. As per the report submitted by the District Forest Officer, Yamuna Nagar vide report no. 6452 dated 31.03.2025 the distance of unit from Forest (P.F, R.F and Sec 4 & 5) is 465 meters instead of 500 meters. Thus unit is not meeting the siting parameter from Forest as per Notification dated 11.05.2016.
2. A speaking order was also passed by the Regional officer, Yamuna Nagar vide no.HSPCB/YR/2025/446 on 16.06.2025.

Whereas, Regional Officer, Yamuna Nagar vide his recommendation letter number HSPCB/YAM/2025/RO/INS/102758698CONCR001 dated 22-Jun-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Har Gobind Industries at Village Nagli 32 Tehsil Bilaspur Yamuna Nagar by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
04-Jul-2025**

**Vineet Garg IAS  
Chairman**

**Endst.  
No.:HSPCB/YAM/2025/INS/102758698CONCO001-004**

**Dated:11-Jul-2025**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, DHBVN Operation Division, Yamuna Nagar. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Har Gobind Industries at Village Nagli 32 Tehsil Bilaspur Yamuna Nagar

**SANJEEV  
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**Sanjeev Kumar, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



**Haryana State Pollution Control Board**  
C-11, SECTOR-6, PANCHKULA  
PHONE:-0172-2577870-73, FAX-NO-2581201  
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**CLOSURE ORDER**

Whereas, M/s Enginics Infra Private Limited, has established and operating a Stone crusher at Village Rulaheri Tehsil Bilaspur Yamuna Nagar which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 07-Mar-2025 and reported the following violations made by the unit under Air (Prevention & Control of Pollution) Act, 1981:-

1. The unit has not provided enclosures using GI/MS sheets on top and at least three sides for primary crushers, secondary crushers, screeners, and tertiary crushers.
2. The unit has not installed dry extraction systems, including bag filters and cyclones, at secondary and tertiary crushers.
3. The unit has not provided flexible telescopic chutes from the top of discharge points to the ground level.
4. The unit has not constructed a GI/MS/brick wind-breaking wall, 3 feet higher than the highest node of the crusher, along the periphery.
5. The unit has not covered conveyor belts from node to node with a thick sheet of suitable material.
6. The unit has not developed metalled or concrete roads, ramps, and ground areas within the premises.
7. The unit has not provided an interlocking system along with a separate energy meter that has load survey and demand features to ensure the regular operation of the sprinkler system.
8. The unit has not provided Sprinklers (at least 50 in numbers) alongwith water storage facility of minimum 10 Kilolitre capacity not provided.
9. A speaking order was also passed by the Regional officer, Yamuna Nagar vide no. HSPCB/YR/2025/492 on 17.06.2025.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Yamuna Nagar vide his letter HSPCB/YR/2025/2963 dated 27/03/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Yamuna Nagar vide his recommendation letter number HSPCB/YAM/2025/RO/INS/102758907CONCR001 dated 28-Jun-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of

the above said unit, M/s Enginics Infra Private Limited at Village Rulaheri Tehsil Bilaspur Yamuna Nagar by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence.

**Dated Panchkula, the  
04-Jul-2025**

**Vineet Garg IAS  
Chairman**

**Endst.  
No.:HSPCB/YAM/2025/INS/102758907CONCO001-004**

**Dated:11-Jul-2025**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, DHBVN Operation Division, Yamuna Nagar. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Enginics Infra Private Limited at Village Rulaheri Tehsil Bilaspur Yamuna Nagar

**SANJEEV  
KUMAR**

**Sanjeev Kumar, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

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SANJEEV KUMAR  
Date: 2025.07.11 10:12:49  
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**Haryana State Pollution Control Board**  
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Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

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**CLOSURE ORDER**

Whereas, M/s Mansa Devi Stone Crusher, has established and operating a Stone crusher at Village Rulaheri Teshsil Bilaspur District Yamuna Nagar which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 07-Mar-2025 and reported the following violations made by the unit under Air (Prevention & Control of Pollution) Act, 1981:-

1. The unit has not provided enclosures using GI/MS sheets on top and at least three sides for primary crushers, secondary crushers, screeners, and tertiary crushers.
2. The unit has not installed dry extraction systems, including bag filters and cyclones, at secondary and tertiary crushers.
3. The unit has not provided flexible telescopic chutes from the top of discharge points to the ground level.
4. The unit has not covered conveyor belts from node to node with a thick sheet of suitable material.
5. The unit has not developed metalled or concrete roads, ramps, and ground areas within the premises.
6. The unit has not provided an interlocking system along with a separate energy meter that has load survey and demand features to ensure the regular operation of the sprinkler system.
7. The unit has not provided Sprinklers (at least 50 in numbers) alongwith water storage facility of minimum 10 Kilolitre capacity not provided.
8. The unit has provided a display board at the entrance; however, it shows old CTO details. As per the regulations, the display board should show the current CTO details, including the unit name, contact details of the owner, plant capacity, and the Consent to Operate (CTO) details, which should be updated regularly.
9. The unit has not planted 2-3 rows of tall trees around the periphery of the crusher.
10. A speaking order also passed by the Regional officer vide no. HSPCB/YR/2025/384 on 10.06.2025.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Yamuna Nagar vide his letter HSPCB/YR/2025/384 dated 27/03/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Yamuna Nagar vide his recommendation letter number HSPCB/YAM/2025/RO/INS/102759062CONCR001 dated 28-Jun-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Mansa Devi Stone Crusher at Village Rulaheri Teshsil Bilaspur District Yamuna Nagar by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence.

**Dated Panchkula, the  
04-Jul-2025**

**Vineet Garg IAS  
Chairman**

**Endst.  
No.:HSPCB/YAM/2025/INS/102759062CONCO001-004**

**Dated:10-Jul-2025**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, DHBVN Operation Division, Yamuna Nagar. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Mansa Devi Stone Crusher at Village Rulaheri Teshsil Bilaspur District Yamuna Nagar

**SANJEEV  
KUMAR**

Digitally signed by  
SANJEEV KUMAR  
Date: 2025.07.11  
10:16:09 +05'30'

**Sanjeev Kumar, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA  
Ph-0172-577870-73, Fax No. 2581201  
E-mail: hspcbhazardouswaste@gmail.com

Regional Officer  
Sc 'B' A.E.E.-I, II, III  
14/03/22

**CLOSURE ORDER**

Whereas, M/s Krishna Stone Crusher and Screening Plant, Nagli-32, Khizrabad, Yamuna Nagar has been established and involved in the process of Stone Crushing which are the activities covered under Orange category as per categorization list of the Haryana State Pollution Control Board;

Whereas, the Regional Officer vide letter No. HSPCB/YR/2021/1251 dated 20.08.2021 has submitted that the unit has obtained CTE from the Board vide no. HSPCB/ YMN/1494 dated 25.07.2017 granted on the basis of the forest report no. 543 dated 12.05.2017 wherein unit was meeting the siting parameters as per notification dated 11.05.2016;

Whereas, as per Deputy Conservator of Forest, Yamuna Nagar submitted final report no. 1761 dated 30.06.2021, the said unit is not meeting the siting parameter from any land recorded as Forest in Government Record (Revenue or Forest Department) except Strip Forest/Plantation along Road, Canal, Railway Lines & Bunds as prescribed by Notification dated 11.05.2016. The distance of said unit is 439 m against the distance requirement of 500 m. Thus unit is not meeting the siting distance parameter as per Notification dated 11.05.2016;

Whereas, Show Cause Notice for closure & revocation of Consent to Establish (CTE) & Consent to Operate (CTO) was issued to unit by Regional Officer, Yamuna Nagar vide letter No. HSPCB/YR/2021/694 dt. 02.07.2021 against the above violations to which, unit has submitted reply on 14.07.2021, but the unit failed to submit any proof of meeting the siting parameters from National Park, Wildlife Sanctuary & Conservation Reserve dated 11.05.2016;

Whereas, Regional Officer, Yamuna Nagar, accordingly, vide his letter No. HSPCB/YR/2021/1251 dated 20.08.2021 & File No.HSPCB-180001/49/2021-Region YamunaNagar-HSPCB1527579/2021/REGION YAMUNANAGAR dated 28.12.2021 has recommended for closure action against the unit under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, which has been examined and found that the unit has violated the provisions as mentioned above;

Therefore, in view of the above facts, it is hereby ordered to close down the operation of the unit M/s Krishna Stone Crusher and Screening Plant, Nagli-32, Khizrabad, Yamuna Nagar under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 by sealing its plant, machinery and DG sets along with disconnection of the electric supply of the above said unit with immediate effect.

Further, Consent to Operate vide no. HSPCB/Consent/: 313129221YAMCTOA8619183 dated 11.02.2021 up to 31.03.2026 was granted to the unit is hereby revoked.

In addition to above, you are also informed that any non compliance of the directions issued under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence and the unit will be proceeded against accordingly.

65

444  
10/03/2022

Dated Panchkula, the  
Raghavendra Rao  
08/03/2022

P.

Chairman

Endst. No. HSPCB/HWM/2021/

Dated: 08/03/2022

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Jagadhri, Yamuna Nagar. He is directed to disconnect the electric power supply of the above said unit immediately.
3. The Regional Officer, Yamuna Nagar.
4. M/s Krishna Stone Crusher and Screening Plant, Nagli-32, Khizrabad, Yamuna Nagar.

Signed by Naveen Gulia

Date: 12-03-2022 12:30:14

Reason: Approved

Sr. Environmental Engineer (HQ)  
For Chairman, HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA  
Ph-0172-577870-73, Fax No. 2581201  
E-mail: hspcbhazardouswaste@gmail.com

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**CLOSURE ORDER**

Whereas, M/s Anant Stone Crusher, Village Aryanwala, Tehsil Chhachhrauli, Yamuna Nagar has established and involved in the process of Stone Crushing which are the activities covered under Orange category as per categorization list of the Haryana State Pollution Control Board;

Whereas, the Regional Officer, Yamuna Nagar vide letter No. HSPCB/YR/2021/1249 dated 20.08.2021 has submitted that the unit has obtained CTE from the Board and CTO granted HSPCB/2020/7633159GRTCTO00 dated 03.06.2020 valid up to 10.05.2021;

Whereas, as per the final report submitted by the Deputy Conservator of Forest, Yamuna Nagar vide no. 546 dated 05.05.2021, the distance of unit from the National Park, Wild Life Sanctuary and Conservation Reserve is 0.558 K.M against the distance requirement of 2.0 K.M. Thus, the unit is not meeting the siting distance parameters from the National Park, Wild Life Sanctuary and Conservation Reserve as per Notification dated 11.05.2016;

Whereas, a Show Cause Notice for closure & revocation of consent to operate (CTO) was issued to the unit by the Regional Officer, Yamuna Nagar vide letter No. HSPCB/YR/2021/677 dt. 02.07.2021 against the above violations to which the unit submitted reply on 28.07.2021, but the unit failed to submit any proof of meeting the siting parameters from the National Park, Wild Life Sanctuary and Conservation Reserve as per Notification dated 11.05.2016;

Whereas, the Regional Officer, Yamuna Nagar, accordingly, vide his letter No. HSPCB/YR/2021/1249 dated 20.08.2021, No. 2003 dated 18.10.2021 & File No.HSPCB-180001/61/2021-Region Yamuna Nagar-HSPCB 1652916/2022/REGION YAMUNANAGAR dated 31.01.2022 has recommended closure action against the unit under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, which has been examined and found that the unit has violated the provisions as mentioned above;

Therefore, in view of the above facts, it is hereby ordered to close down the operation of the unit M/s Anant Stone Crusher, Village Aryanwala, Tehsil Chhachhrauli, Yamuna Nagar under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 by sealing its plant, machinery and DG sets along with disconnection of the electric supply of the above said unit with immediate effect.

In addition to above, you are also informed that any non compliance of the directions issued under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence and the unit will be proceeded against accordingly.

Dated Panchkula, the  
Raghavendra Rao

P.

File No.HSPCB-070001/229/2021-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB  
I/96121/2022

11/02/2022

Chairman

Endst. No. HSPCB/HWM/2021/

Dated: 11/02/2022

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Jagadhri, Yamuna Nagar. He is directed to disconnect the electric power supply of the above said unit immediately.
3. The Regional Officer, Yamuna Nagar.
4. M/s Anant Stone Crusher, Village Aryanwala, Tehsil Chhachhrauli, Yamuna Nagar.

Signed by Naveen Gulia

Date: 11-02-2022 16:15:09

Reason: Approved

Sr. Environmental Engineer (HQ)  
For Chairman, HSPCB

7/11/22

10-2-2022

10/2/2022



**HARYANA STATE POLLUTION CONTROL BOARD**  
**C-11, SECTOR-6, PANCHKULA.**  
**Ph. 2577870-73 Website-www.hspcb.gov.in**

**ORDER**

Whereas the Regional Officer, Yamuna Nagar vide letter No. HSPCB/YMN/6658 dt. 19.04.2018 has intimated that M/s Sai Stone Crusher, Vill. Nagli-32, Tehsil-Bilaspur, Yamuna Nagar and in operation without having Consent to Establish/ Consent to Operate from the Board and in involved is the process of screening plant. The unit covered under Orange Category and thus unit is violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974.

Whereas show cause notice for closure under section 31-A of Air Act, 1981 and under section 33-A of Water Act, 1974 was issued to the unit by the Regional Officer, Yamuna Nagar vide letter no. 6226 dt. 14.03.2018. Also unit has not submitted any compliance till date as intimated by the Regional Officer, Yamuna Nagar that closure order under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 be issued against the said unit as unit is in operation illegally without obtaining Consent to Establish/ Consent to Operate from the Board.

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 31-A of Air (Prevention & Control of Pollution) Act 1981, and under section 33-A of Water (Prevention & Control of Pollution) Act 1974 it is hereby ordered to close down the operation of the above said unit by sealing plant, machinery and DG Set alongwith disconnection of electricity, water supply and other services to the unit.

Dated Panchkula, the  
7<sup>th</sup> May, 2018

Sh. Ashok Kheterpal  
Chairman

Dated: 9/5/18

Endst. No. HSPCB/2018/ 136

A copy of the above is forwarded to the following for information and necessary action.

1. The Deputy Commissioner, Yamuna Nagar.
2. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of order immediately and to submit compliance report in this regard within 03 days and further asked to submit the case for initiating the prosecution action against the unit for running illegally within 07 days positively.
3. Executive Engineer (OP Division.) UHBVN, Yamuna Nagar. To disconnection the electricity power supply of the unit.
4. Executive Engineer, PHED, Estate Officer. HUDA, Yamuna Nagar for disconnection of water supply of the unit.
5. M/s Sai Stone Crusher, Vill. Nagli-32, Tehsil-Bilaspur, Yamuna Nagar.

Env. Engineer (HQ)  
For Chairman



22/11/18

448

HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA  
Ph-0172-577870-73, Fax No. 2581201  
E-mail: hspcbhazardouswaste@gmail.com

Regional Officer  
Sc'B A E E-I, N III

CLOSURE ORDER

Whereas, M/s Bhagwati Stone and Screening (Stone Crusher), Village Nagli 32, Tehsil Bilaspur, Yamuna Nagar has been established and involved in the process of Stone Crushing which activities re covered under the Orange category as per categorization list of the Haryana State Pollution Control Board;

Whereas, the Regional Officer vide letter No. HSPCB/YR/2021/1230 dated 20.08.2021 has submitted that the unit has obtained CTE from the Board vide no. 313129219YAMCTE6521324 dated 29.04.2019 which was granted on the basis of the forest report no. 10 dated 15.12.2017 wherein the unit was meeting the siting parameters as per notification dated 11.05.2016;

Whereas, as per the final report of the Deputy Conservator of Forest, Yamuna Nagar, submitted vide no. 1761 dated 30.06.2021, the distance of the said unit is not meeting the siting parameter from any land recorded as Forest in Government Record (Revenue or Forest Department) except Strip Forest/Plantation along Road, Canal, Railway Lines & Bunds, as prescribed by Notification dated 11.05.2016. The distance of the unit is 377m against the minimum distance requirement of 500m. Thus, the unit is not meeting the siting distance parameter as per Notification dated 11.05.2016;

Whereas, a Show Cause Notice for closure & revocation of Consent to Establish (CTE) & Consent to Operate (CTO) was issued to the unit by the Regional Officer, Yamuna Nagar vide letter No. HSPCB/YR/2021/687 dt. 02.07.2021 against the above violations to which the unit submitted reply on 19.07.2021, but the unit failed to submit any proof of meeting the siting parameters from National Park, Wildlife Sanctuary & Conservation Reserve, as per Notification dated 11.05.2016;

Whereas, the Regional Officer, Yamuna Nagar, accordingly, vide his letter No. HSPCB/YR/2021/1230 dated 20.08.2021 & File No.HSPCB-180001/48/2021-Region YamunaNagar-HSPCB1527993/2021/REGION YAMUNANAGAR dated 28.12.2021 recommended closure action against the unit under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, which has been examined and found that the unit has violated the provisions as mentioned above;

Therefore, in view of the above facts, it is hereby ordered to close down the operation of the unit M/s Bhagwati Stone and Screening (Stone Crusher), Village Nagli 32, Tehsil Bilaspur, Yamuna Nagar under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 by sealing its plant, machinery and DG sets along with disconnection of the electric supply of the above said unit with immediate effect.

Further, Consent to Operate vide no. HSPCB/Consent/: 313129219YAMCTOA6609881 dated 04.06.2019 up to 31.03.2024 was granted to the unit is hereby revoked.

In addition to above, it is also informed that any non-compliance of the directions issued under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence and the unit will be proceeded against accordingly.

19/3/22  
19/3/22  
N. Arora

13/

Dated Panchkula, the  
Raghavendra Rao  
08/03/2022

P.

Chairman

Endst. No. HSPCB/HWM/2022/ Dated: 08/03/2022

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Jagadhri, Yamuna Nagar. He is directed to disconnect the electric power supply of the above said project of the unit immediately.
3. The Regional Officer, Yamuna Nagar.
4. M/s Bhagwati Stone and Screening (Stone Crusher), Village Nagli 32, Tehsil Bilaspur, Yamuna Nagar.

Signed by Naveen Gulia

Date: 09-03-2022 16:31:54

Reason: Approved

Sr. Environmental Engineer (HQ)

For Chairman, HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA  
Ph-0172-577870-73, Fax No. 2581201  
E-mail: hspcbhazardouswaste@gmail.com

F.R.  
Regional Officer  
Sc 'B' A.E.E. I, II, III

14/3/22

### CLOSURE ORDER

Whereas, M/s Hans Stone & Screening (Stone Crusher), Village Nagli-32, Tehsil Bilaspur, Yamuna Nagar has been found to be established and involved in the process of Stone Crushing whose activities are covered under Orange category, as per categorization list of the Haryana State Pollution Control Board;

Whereas, the Regional Officer vide letter No. HSPCB/YR/2021/1236 dated 20.08.2021 has submitted that the unit was initially closed by the Board and thereafter, the unit obtained the CTO from the Board vide no. HSPCB/consent/ 313 129220YAMCTOA7251748 dated 05.02.2020 valid up to 31.03.2022, granted on the basis of the forest report no. 11 dated 15.12.2017 wherein unit was stated to be meeting the siting parameters, as per notification dated 11.05.2016;

Whereas, the Deputy Conservator of Forest, Yamuna Nagar submitted final report, vide no. 1761 dated 30.06.2021, according to which the said unit was not meeting the siting parameter from any land recorded as Forest in Government Record (Revenue or Forest Department), except Strip Forest/Plantation along Road, Canal, Railway Lines & Bunds as prescribed by Notification dated 11.05.2016. The distance of the unit is 315m against the minimum distance requirement of 500m. Thus, the unit is not meeting the siting distance parameter as per Notification dated 11.05.2016;

Whereas, a Show Cause Notice for closure & revocation of consent to establish (CTE) & consent to operate (CTO) was issued to unit by the Regional Officer, Yamuna Nagar vide letter No. HSPCB/YR/2021/678 dt. 02.07.2021 against the above violations to which the unit submitted reply on 19.07.2021. However, the unit failed to submit any proof of meeting the siting parameters from any land recorded as Forest in Government Record (Revenue or Forest Department) except Strip Forest/Plantation along Road, Canal, Railway Lines & Bunds, as per Notification dated 11.05.2016;

Whereas, the Regional Officer, Yamuna Nagar, accordingly, vide his letter No. HSPCB/YR/2021/1236 dated 20.08.2021 & letter No. File No. HSPCB-18/2/2021-Region Yamuna Nagar- HSPCB 1528636/2021/REGION YAMUNANAGAR dated 28.12.2021 has recommended closure action against the unit under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, which has been examined and found that the unit has violated the provisions as mentioned above;

Therefore, in view of the above facts, it is hereby ordered to close down the operation of the unit M/s Hans Stone & Screening (Stone Crusher), Village Nagli-32, Tehsil Bilaspur Yamuna Nagar under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 by sealing its plant, machinery and DG sets along with disconnection of the electric supply of the above said unit with immediate effect.

Further, Consent to Operate issued vide no. HSPCB/consent/313129220 YAMCTOA7251748 dated 05.02.2020 valid up to 31.03.2022 granted to the unit is hereby revoked.

In addition to above, you are also informed that any non-compliance of the directions issued under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence and the unit will be proceeded against accordingly.

File No.HSPCB-070001/306/2021-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB  
//101463/2022

Dated Panchkula, the  
Raghavendra Rao  
08/03/2022

P.  
Chairman

Endst. No. HSPCB/HWM/2021/

Dated: 08/03/2022

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Jagadhri, Yamuna Nagar. He is directed to disconnect the electric power supply of the above said project of the unit immediately.
3. The Regional Officer, Yamuna Nagar.
4. M/s Hans Stone & Screening (Stone Crusher), Village Nagli-32, Tehsil Bilaspur Yamuna Nagar.

Signed by Naveen Gulia

Date: 12-03-2022 12:27:26

Reason: Approved

Sr. Environmental Engineer (HQ)  
For Chairman, HSPCB

**CLOSURE ORDER**

Whereas, M/s Bajrangi Stone Crusher, Village Mahiudeenpur, Tehsil Bilaspur, Yamuna Nagar has been established and involved in the process of Stone Crushing which is covered under Orange category as per categorization list of the Haryana State Pollution Control Board;

Whereas, the Regional Officer vide letter No. HSPCB/YR/2021/1228 dated 20.08.2021 has submitted that the unit has obtained CTE from the Board vide no. HSPCB/ Consent/ 313129218YAMCTE5126522 dated 28.03.2018 granted on the basis of the forest report no. 154 dated 15.02.2018 wherein the unit was meeting the siting parameters as per notification dated 11.05.2016;

Whereas, as per the final report of the Deputy Conservator of Forest, Yamuna Nagar submitted vide no. 707 dated 17.05.2021, the distance of the unit from the National Park, Wild Life Sanctuary and Conservation Reserve is 1.100 K.M against the distance requirement of 2.0 K.M. Thus, the unit is not meeting the siting distance parameter from the National Park, Wild Life Sanctuary and Conservation Reserve, as per Notification dated 11.05.2016;

Whereas, Show Cause Notice for closure & revocation of Consent to Establish (CTE) & Consent to Operate (CTO) was issued to the unit by the Regional Officer, Yamuna Nagar vide letter No. HSPCB/YR/2021/656 dt. 02.07.2021 against the above violations to which the unit submitted reply on 15.07.2021, but the unit failed to submit any proof of meeting the siting parameters from the National Park, Wild Life Sanctuary and Conservation Reserve as per Notification dated 11.05.2016;

Whereas, the Regional Officer, Yamuna Nagar, accordingly, vide his letter No. HSPCB/YR/2021/1228 dated 20.08.2021 has recommended for closure action against the unit under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, which has been examined and found that the unit has violated the provisions as mentioned above;

Therefore, in view of the above facts, it is hereby ordered to close down the operation of the unit M/s Bajrangi Stone Crusher, Village Mahiudeenpur, Tehsil Bilaspur, Yamuna Nagar under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 by sealing its plant, machinery and DG sets along with disconnection of the electric supply of the above said unit with immediate effect.

Further, Consent to Operate granted to the unit vide no. HSPCB/Consent/: 313129221YAMCTOA9711824 dated 13.02.2021, valid up to 31.03.2023, is hereby revoked.

In addition to above, it is also informed that any non-compliance of the directions issued under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence and the unit will be proceeded against accordingly.

File No.HSPCB-070001/51/2020-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB  
I/95124/2022

**Dated Panchkula, the  
08/02/2022**

**P. Raghavendra Rao  
Chairman**

**Endst. No. HSPCB/HWM/2021/**

**Dated: 08/02/2022**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Jagadhri, Yamuna Nagar. He is directed to disconnect the electric power supply of the above said unit immediately.
3. The Regional Officer, Yamuna Nagar.
4. M/s Bajrangi Stone Crusher, Village Mahiudeenpur, Tehsl Bilaspur, Yamuna Nagar.

**Signed by Naveen Gulia**

**Date: 09-02-2022 11:41:32**

**Reason: Approved**

**Sr. Environmental Engineer (HQ)  
For Chairman, HSPCB**

**HARYANA STATE POLLUTION CONTROL  
BOARD  
C-11, SECTOR-6, PANCHKULA  
Ph-0172-577870-73, Fax No. 2581201  
E-mail: hspcbhazardouswaste@gmail.com  
CLOSURE ORDER**

Whereas, M/s Yamuna Industry (Stone Crusher) has established and involved in the process of Stone Crusher and operated at Village Ibrahimpur, Tehsil Chhachhrauli, Yamuna Nagar, which is polluting in nature. Regional Officer, Yamuna Nagar vide his letter No. HSPCB/YR/2020/26 dt. 01.04.2021 has submitted that the said unit has obtained CTE from the Board on 22.03.2018 and also obtained CTO from the Board vide letter No. upto 31.03.2028.

Whereas a complaint was filed against the above stone crusher by Sarafat Ali and in the complaint it is stated that unit is not meeting the siting parameters. On the basis of complaint, DFO, Yamunanagar submitted the report that unit is meeting the siting parameter of forest Department. Another CM window complaint was filed by Maksood against the unit for not meeting the siting parameter from the Forest.

Whereas a CWP No. 20820 of 2020 was filed in Hon'ble Punjab and Haryana High Court against the operation of Stone crusher unit, which is damaging the Kaleshar Wild Life Sanctuary/National Park. The Hon'ble High Court vide order dated 04.12.2020 directed the Respondent Authorities to take necessary action against the illegally stone crusher unit.

Whereas in this regard, COCP no. 485 of 2021 titled as Sh. Salim V/s State of Haryana and others also pending before the Hon'ble Punjab and Haryana High Court, Chandigarh.

Whereas DFO Yamuna Nagar submitted the final report vide no. 7036 dated 10.03.2021 per report the distance of unit from the National Park, Wild Life Sanctuary and Conservation Reserve is 1.278 K.m against the distance requirement of 02 K.m. Thus unit is not meeting the siting distance parameter from the National Park, Wild Life Sanctuary and Conservation Reserve as per Notification dated 11.05.2016.

Whereas Show cause notice for revocation of CTO also issued to the unit by Regional Officer vide no. HSPCB/YR/2020/10743 dt. 15.03.2021.

Whereas, Regional Officer, Yamuna Nagar vide his letter No. HSPCB/YR/2020/26 dt. 01.04.2021 has recommended for taking closure action against the unit under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981 as mentioned above.

Therefore, keeping in view of the above facts and in exercise of the powers conferred under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the M/s Yamuna Industry (Stone Crusher), Village Ibrahimpur, Tehsil Chhachhrauli, Yamuna Nagar by sealing the plant and machinery including and disconnection of electricity suppl and CTO granted to the unit on wrong facts is withdrawn, with immediate effect.

**Dated, Panchkula the  
Umashankar, IAS  
19/04/2021  
HSPCB**

**Deepti**

**Chairperson,**

**HSPCB/YMN/2021/ Dated: 19/04/2021**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.

2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Jagadhri, Yamuna Nagar. He is directed to disconnect the electric power supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. Further, he is asked to submit the case for prosecution and imposition of Environmental Compensation, if applicable as per policy of the Board.
4. M/s Yamuna Industry (Stone Crusher), Village Ibrahimpur, Tehsil Chhachhrauli, Yamuna Nagar.

Digitally signed by NAVEEN  
GULIA

Date: Mon Apr 19 12:00:38 IST  
2021

Reason: Approved

Sr. Environmental Engineer (HQ)  
For Chairperson, HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA  
Ph-0172-577870-73, Fax No. 2581201  
E-mail: hspcbhazardouswaste@gmail.com

CLOSURE ORDER

Whereas the unit M/s Khan Screening and Stone Crusher Co, Village Taharpur Kalan, Tehsil Chhachrauli Yamuna Nagar has established and involved in the process of Screening and Crushing of stone and covered under Orange Category as per categorization list of the Board, which is polluting in nature. The Regional Officer vide letter No. HSPCB/YR /2021/1250 dated 20.08.2021 has submitted that as per report submitted by Deputy Conservator of Forest, Yamuna Nagar vide no. 1761 dated 30.06.2021, the unit is not meeting the siting parameters from the National Park, Wild Life Sanctuary and Conservation Reserve as prescribed by Notification dated 11.05.2016.

Whereas, Show Cause Notice for closure & revocation of CTO was issued to unit by Regional Officer, Yamuna Nagar vide letter No. HSPCB/YR /2021/665 dt. 27.07.2021. Unit has submitted the reply on 22.07.2021, but found not satisfactory as the unit failed to submit any proof of meeting the siting parameters from National Park, Wild Life Sanctuary and Conservation Reserve as per notification dated 11.05.2016. Therefore, Regional Officer, Yamuna Nagar vide letter No. HSPCB/YR/2021/1250 dated 20.08.2021 has recommended for closure action against the unit under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which has been examined and it has been found that the unit has violated the provisions as mentioned above.

Keeping in view of the above facts, it is hereby ordered to close down the operation of the unit M/s Khan Screening and Stone Crusher Co, Village Taharpur Kalan, Tehsil Chhachrauli Yamuna Nagar under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 by sealing its plant, machinery and DG sets alongwith disconnection of the electric and water supply of the above said unit with immediate effect.

In addition to above, it is also intimated that non compliance of the directions issued under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
13/09/2021

Dr. Sumita Misra, IAS  
Chairperson, HSPCB

Endst. No. HSPCB/HWM/2021/

Dated: 13/09/2021

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Jagadhri, Yamuna

File No.HSPCB-070001/19/2021-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB  
I/64639/2021

63

- Nagar. with the direction to disconnect the electric power supply of the above said project of the unit immediately.
3. The Regional Officer, Yamuna Nagar.
  4. M/s Khan Screening and Stone Crusher Co, Village Taharpur Kalan, Tehsil Chhachrauli Yamuna Nagar.

Signed by Naveen Gulia

Date: 15-09-2021 14:01:36

Reason: Approved

Sr. Environmental Engineer (HQ)  
For Chairperson, HSPCB

458 09/2021

125

**HARYANA STATE POLLUTION CONTROL BOARD****C-11, SECTOR-6, PANCHKULA  
Ph-0172-577870-73, Fax No. 2581201  
E-mail: hspcbhazardouswaste@gmail.com****CLOSURE ORDER**

Whereas, M/s Mohit Stone Crusher has established and involved in the process of Stone Crusher and operated at Village Kohliwala, PO Devdhar, Yamuna Nagar and covered under Orange Category as per categorization list of the Board, and polluting in nature; Regional Officer, Yamuna Nagar has submitted that the C TOWas expired on 10.05.2021 and the unit did not submit proof of relaxation provided by the Govt. after 10.05.2021. Presently the unit is not meeting the siting parameters as per Stone Crusher Notification dated 11.05.2016.

Whereas, Show Cause Notice for closure was issued to unit by Regional Officer, Yamuna Nagar vide letter No. HSPCB/YR /2021/625 dt. 09.06.2021 but the unit did not submit the reply to Show Cause Notice. Accordingly, Regional Officer, Yamuna Nagar vide letter No. HSPCB/YR/2021/897 dated 12.07.2021 has recommended for closure action against the unit under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which has been examined and it has been found that the unit has violated the provisions of stone crusher notification dated 11.05.2016.

Keeping in view of the above facts, it is hereby ordered to close down the operation of the unit M/s Mohit Stone Crusher, Village Kohliwala, PO Devdhar, Yamuna Nagar under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 by sealing its plant, machinery and DG sets alongwith disconnection of the electric and water supply of the above said unit with immediate effect.

In addition to above, it is also intimated that non compliance of the directions issued under section 33-A of Water(Prevention & Control of Pollution) Act, 1974 & 31-A of Air (Prevention & Control of Pollution) Act, 1981, is an offence.

Dated Panchkula, the  
09/08/2021

Dr. Sumita Misra, IAS  
Chairperson, HSPCB

Endst. No. HSPCB/HWM/2021/

Dated: 09/08/2021

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Jagadhri, Yamuna Nagar with the direction to disconnect the electric power supply of the above said project of the unit immediately.
3. The Executive Engineer, HUDA Division, Yamuna Nagar with the direction to

disconnect the Water supply of the said unit immediately.

4. The Regional Officer, Yamuna Nagar.
5. M/s Mohit Stone Crusher, Village Kohliwala, PO Devdhar, Yamuna Nagar.

**Signed by Naveen Gulia**  
**Date: 10-08-2021 12:49:27**  
**Reason: Approved**

**Sr. Environmental Engineer (HQ)**  
**For Chairperson, HSPCB**

**HARYANA STATE POLLUTION CONTROL BOARD**  
**C-11, SECTOR-6, PANCHKULA**  
**Ph-0172-577870-73, Fax No. 2581201**  
**E-mail: hspcbhazardouswaste@gmail.com**

Whereas M/s Kamboj Gram Udyog Mandal, Village Ballewala, Chhachhrauli, Yamuna Nagar is involved in the process of Stone Crusher covered under Orange category of consent management of the Board and which is polluting in nature;

Whereas, Regional Officer vide letter no. 8295 dated 13.10.2020, no. 10807 dated 19.03.2021 & no. 704 dated 02.07.2021 has sent the calculation of environment compensation against the unit for above said violations;

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared Methodology for Assessing Environmental Compensation. The Methodology prepared by CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and Spatter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996) 5 SCC 647 Para 12-18 -holding that "Polluter Pay" principle is 'accepted principle and part of environmental law of the country, even without specific statute;

Whereas, it has been ordered vide Head office order endst. No. HSPCB/PLG/2019/6043-50 Dated 29.04.2019 to adopt the modalities/methodology suggested by CPCB for assessment, imposing, collection and utilization of environmental compensation from the polluting units in the state of Haryana and same been approved by the Board the in its 184th meeting.

The modalities/methodology of environmental compensation of HSPCB placed on website of Board for transparency and for accessibility of concerned stakeholders;

Whereas, the committee was constituted at head office level vide order endst. No. HSPCB/2019/6094-6119 dated 06.05.2019 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases. The report submitted by committee placed before competent authority for approval;

Whereas, in compliance of above quoted orders of Hon'ble NGT order, this case falls under the cases to be considered for levying environmental compensation discharges in violation of consent/conditions, mainly prescribed standards/consent limits;

Whereas, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by Regional Officer in case of said unit, in its meeting held on 23.08.2021 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:

$EC = PI \times N \times R \times S \times LF = 50 \times 511 \times 250 \times 0.5 \times 1.0 = \text{Rs. } 31,93,750/-$  where  
 PI = Pollution Index, N = No of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered with the directions to the unit M/s

File No. HSPCB-070001/55/2020-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB  
I/62146/2021

Kamboj Gram Udyog Mandal, Village Ballewala, Chhachhrauli, Yamuna Nagar to deposit Environment compensation of Rs. 31,93,750/- (Thirty One Lakh Ninety Three thousand Seven Hundred fifty only) with the Haryana State Pollution Control Board as Environment compensation within 15 days on account of the damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

Dated Panchkula, the  
02/09/2021

Dr. Sumita Misra, IAS  
Chairperson, HSPCB

Endst. No. HSPCB/HWM/2021

Dated: 02/09/2021

A copy of the above is forwarded to the following for information and immediate necessary action:-

1. Regional officer, Yamuna Nagar. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed time period.
2. Sr. Accounts Officer, HSPCB, Panchkula
3. M/s Kamboj Gram Udyog Mandal, Village Ballewala, Chhachhrauli, Yamuna Nagar.

Signed by Naveen Gulia

Date: 03-09-2021 15:52:54

Reason: Approved

Sr. Environmental Engineer (HQ)  
For Chairperson, HSPCB



# HARYANA STATE POLLUTION CONTROL BOARD

C-11 Sector-6, Panchkula

Ph-0172-572670-73, Fax No. 2581201

E-mail: hspcb@haryana.gov.in

Website: hspcb.gov.in

## CLOSURE ORDER

Complized  
File  
Regional Officer  
Sc 'B' A.E.E.-I, II, III  
28/09/2020

Whereas M/s Jamna Gram Udhog Mandal, Village Ballowala, Yamuna Nagar is involved in the process of Stone crusher and operated without obtaining CTE/CTO from the Board.

Whereas, the Regional Officer, Yamuna Nagar has reported that the unit was inspected by concerned field officer on dated 03.10.2019 & also sample of process emission was collected from the unit and having non-compliance as under :-

1. Unit has installed APCM but not adequate
2. Sample exceeding the prescribed limit vide AR No. 265 dated 10.10.2019.

Whereas, Show Cause Notice for closure was issued to unit by Regional Officer, Yamuna Nagar vide his letter No. 3193 dated 30.10.2019 and unit has not submitted any reply till date.

Whereas, Regional Officer, Yamuna Nagar has recommended vide his letter No. HSPCB/YR/2020/5817 dated 22.07.2020 for taking closure action against the unit under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981.

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 31-A of Air (Prevention & Control of Pollution) Act, 1981. It is hereby ordered to close down the operation of unit M/s Jamna Gram Udhog Mandal, Village Ballowala, Yamuna Nagar by sealing its plant & machinery, DG sets alongwith disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non compliance to direction issued under section 31-A is an offence under the provision of Air (Prevention & Control of Pollution) Act, 1981 respectively.

Dated Panchkula, the  
15<sup>th</sup> September, 2020

Ashok Kheterpal  
Chairman

Endst. No. HSPCB/HWM/YNR-425/2020/1261-1264

Dated: 22/9/2020

A copy of the above is forwarded to the following for information and necessary action:-

- 1 The Deputy Commissioner, Yamuna Nagar.
- 2 Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Operation Division, Yamuna Nagar. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately. He will also calculate the environment compensation & submit for approval to Head Office.

- 4 M/s Jamna Gram Udhog Mandal, Village Ballowala, Yamuna Nagar

Sr. Environmental Engineer (HQ)  
For Chairman

Ams

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**HARYANA STATE POLLUTION CONTROL BOARD**  
**C-11 Sector-6, Panchkula**

Ph - 0172-577870-73, Fax No. 2581201  
 E-mail: [hspcbcbh3@gmail.com](mailto:hspcbcbh3@gmail.com)  
 Website: [hspcb.gov.in](http://hspcb.gov.in)

Regional Officer  
 Sc 'B' A.E.E.-1, H, 10  
 J.E.E. Clark

**CLOSURE ORDER**

Whereas, M/s Guru Kirpa Enterprises has established & engaged in the manufacturing of sand & Bajri and operated at Village-Rampur Khadar, Yamuna Nagar which is polluting in nature; one of the siting parameters for establishing the stone crusher is minimum distance of 01 K.M. from nearest village Phirni. If there is no phirni then the distance will be measured from village Lal dora. The siting verification report submitted by the Tehsildar dated 07.12.2017 the distance of the unit from nearest village Lal dora was furnished as 440 Meter. The notification dated 11.05.2016 has no where given any relaxation for the siting parameter from village Lal dora w.r.t. population of area. The unit is not meeting the siting parameter as per notification 11.05.2016. The violations made by the unit under Air Act, 1981.

Whereas, Show Cause Notice for closure was issued to unit by Regional Officer, Yamuna Nagar vide his letter No. 3228 dated 06.11.2019 and unit has not submitted reply till date.

Whereas, Regional Officer, Yamuna Nagar vide his letter No. HSPCB/YR/2019/3510 dated 02.12.2019 has recommended for taking closure action against the unit under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981 as mentioned above.

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 it is hereby ordered to close down the operation of unit M/s Guru Kirpa Enterprises, Village-Rampur Khadar, Yamuna Nagar by sealing its plant & machinery, DG sets alongwith disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non compliance to direction issued under section 31-A is an offence under the provision of Air (Prevention & Control of Pollution) Act, 1981 respectively.

Dated Panchkula, the  
 28<sup>th</sup> January, 2020

Ashok Kheterpal  
 Chairman

Endst. No. HSPCB/HWM/YR-419/2020/ 351

Dated: 17/02/2020

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Operation Division, Yamuna Nagar He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively.
4. M/s Guru Kirpa Enterprises, Village-Rampur Khadar, Yamuna Nagar.

Sr. Environmental Engineer (HQ)  
 For Chairman

Received  
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**HARYANA STATE POLLUTION CONTROL BOARD**  
**C-11 Sector-6, Panchkula**

Ph - 0172-577870-73, Fax No. 2581201  
E-mail: hspcbcln3@gmail.com  
Website: hspcb.gov.in

F.S.  
Regional Officer  
Co 'B' A.E.E.-I, II, III  
J.E.E. Clerk

**CLOSURE ORDER**

Whereas, M/s Om Sai Stone Crusher has established & engaged in the manufacturing of sand & Bajri and operated at Village-Rampur Khadar, Yamuna Nagar which is polluting in nature;  
Whereas, the Regional Officer, Yamuna Nagar has submitted that as per notification, one of the siting parameters for establishing the stone crusher is minimum distance of 01 K.M. from nearest village Phirni. If there is no phirni then the distance will be measured from village Lal dora. The siting verification report submitted by the Tehsildar dated 27.11.2017 the distance of the unit from nearest village Lal dora was furnished as 405 Meter. The notification dated 11.05.2016 has no where given any relaxation for the siting parameter from village Lal dora w.r.t. population of area. The unit is not meeting the siting parameter as per notification 11.05.2016. The violations made by the unit under of Air Act, 1981.

Whereas, Show Cause Notice for closure was issued to unit by Regional Officer, Yamuna Nagar vide his letter No. 3222 dated 05.11.2019 and unit has not submitted reply till date.

Whereas, Regional Officer, Yamuna Nagar vide his letter No. HSPCB/YR/2019/3512 dated 02.12.2019 has recommended for taking closure action against the unit under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981 as mentioned above.

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 it is hereby ordered to close down the operation of unit M/s Om Sai Stone Crusher, Village-Rampur Khadar, Yamuna Nagar by sealing its plant & machinery, DG sets alongwith disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non compliance to direction issued under section 31-A is an offence under the provision of Air (Prevention & Control of Pollution) Act, 1981 respectively.

Dated Panchkula, the  
29<sup>th</sup> January, 2020

Ashok Kheterpal  
Chairman

Endst. No. HSPCB/HWM/YR-418/2020/ 356

Dated: 17/01/2020

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Operation Division, Yamuna Nagar He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Yamuna Nagar. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively.
4. M/s Om Sai Stone Crusher, Village-Rampur Khadar, Yamuna Nagar.

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*Alh...*  
Sr. Environmental Engineer (HQ)  
For Chairman

<b>list of the Stone Crusher Recommended for issuance of closure orders as Annexure-R5</b>			
<b>Sr. No.</b>	<b>Name and Address</b>	<b>Date of Inspection</b>	<b>Recommendation for closure order send to HO</b>
1	Hira Stone Crusher, Vill Doiwala, Yamuna Nagar	09.06.2025	Recommended for issuance of closure orders on 06.08.2025
2	Kashmir Stone Crusher, Village Doiwala, Yamuna Nagar	26.05.2025	Recommended for issuance of closure orders on 14.08.2025
3	Jai Mata Di Stone Crusher(JK), Village Doiwala, District Yamuna	09.06.2025	Recommended for issuance of closure orders on 14.08.2025
4	Jai Ganpati Stone Crusher, Village Doiwala, Yamuna Nagar	26.05.2025	Recommended for issuance of closure orders on 11.08.2025
5	Adhishtha Stone Crusher, Village Majri Tapu, Tehsil Jagadhri, Yamuna Nagar	30.05.2025	Recommended for issuance of closure orders on 06.08.2025
6	Haryana Stone Crusher, Village Majri Tapu, Jagadhri, Yamuna Nagar	30.05.2025	Recommended for issuance of closure orders on 11.08.2025
7	Hazara Builder Group Stone Crusher, Village Belgarh, Khizrabad, Yamuna Nagar	13.06.2025	Recommended for issuance of closure orders on 06.08.2025
8	Rajiv Gupta and Company Stone Crusher, Village Kanalsi Tehsil Jagadhri Yamuna Nagar	30.05.2025	Recommended for issuance of closure orders on 12.08.2025
9	Neel kanth Stone Crusher and Screening Plant, Village Majri Tapu, Tehsil Jagadhri, Yamuna Nagar	30.05.2025	Recommended for issuance of closure orders on 12.08.2025
10	Shiva Stone Crusher and Screening Plant (Stone Crusher), Village Kanalsi, Tehsil Jagadhri, Yamuna Nagar	30.05.2025	Recommended for issuance of closure orders on 12.08.2025
11	Ambey Enterprises, Village Majri Tapu, Yamuna Nagar	13.06.2025	Recommended for issuance of closure orders on 06.08.2025
12	Himgiri Enterprises, Village Kanalsi, Jagadhri, Yamuna Nagar	30.05.2025	Recommended for issuance of closure orders on 11.08.2025
13	Jai Maa Vaishno Enterprises(Stone Crusher), Village Belgarh, Tehsil Khizrabad, Yamuna Nagar	09.06.2025	Recommended for issuance of closure orders on 06.08.2025
14	SARWARA STONE CRUSHER VILLAGE BELGHARH, TEHSIL KHIZRABAD, YAMUNA NAGAR	09.06.2025	Recommended for issuance of closure orders on 11.08.2025

15	SAT GURUDEV STONE CRUSHER, Village- Majri Tapu, Tehsil- Jagadhri, Distt - Yamuna Nagar	30.05.2025	Recommended for issuance of closure orders on 12.08.2025
16	Shri Balaji Hanuman Traders, Village Kanalsi, Tehsil Jagadhri YAMUNANAGAR	30.05.2025	Recommended for issuance of closure orders on 12.08.2025
17	KAMLESH STONE CRUSHER, VILLAGE BELGARH, TEHSIL KHIZRABAD, Yamuna Nagar	12.06.2025	Recommended for issuance of closure orders on 11.08.2025
18	Ganga Industries (Stone Crusher), Village Belgarh, Yamuna Nagar	12.06.2025	Recommended for issuance of closure orders on 06.08.2025
19	Hindustan Stone Crusher, Village Belgarh Tehsil Pratap Nagar, YAMUNANAGAR	09.06.2025	Recommended for issuance of closure orders on 06.08.2025
20	SHIV SHAKTI, village ghero pipli tehsil jagadhri distt yamuna nagar	13.06.2025	Recommended for issuance of closure orders on 12.08.2025
21	DM Stone Crusher, Village Belgarh Tehsil Pratap Nagar Yamuna Nagar	12.06.2025	Recommended for issuance of closure orders on 06.08.2025
22	MAHADEV STONE CRUSHER., VILLAGE BELGARH, TEHSIL KHIZRABAD, YAMUNA NAGAR	13.06.2025	Recommended for issuance of closure orders on 11.08.2025
23	Sandhu Stone Crusher, Village Bellgarh, Tehsil Khizrabad, Yamuna Nagar	12.06.2025	Recommended for issuance of closure orders on 11.08.2025
24	Bala Ji Minerals (Stone Crusher), Village Belgarh Tehsil Pratap Nagar Yamuna Nagar	12.06.2025	Recommended for issuance of closure orders on 06.08.2025
25	Bhagat Singh Stone Crusher, Village Belgarh, Tehsil Pratap Nagar, Yamuna Nagar	12.06.2025	Recommended for issuance of closure orders on 06.08.2025
26	Hindustan Stone Aura, Ranipur, Yamuna Nagar	22.04.2025	Recommended for issuance of closure orders on 28.06.2025
27	Jai Luxmi Minerals (Stone Crusher), Village Mahiyudeenpur Tehsil Bilaspur Yamuna Nagar	10.06.2025	Recommended for issuance of closure orders on 19.06.2025



## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/114435831CONCR001

Dated: 06/08/2025

Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/114435831CONCR001 06/08/2025														
2.	<b>Name of the unit</b>	Hira Stone Crusher														
3.	<b>Address of the unit</b>	Vill. Doiwala, Teh. Chhachhrauli														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
7.	<b>Bio Product</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
8.	<b>Manufacturing Process</b>	Stone Crusher														
9.	<b>Category of the unit</b>	Orange Small														
10.	<b>Status of CTE</b>	<table border="1"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td><b>Application Number of CTE:</b></td> <td>3545604</td> </tr> <tr> <td><b>Date of CTE:</b></td> <td>2016-12-14</td> </tr> <tr> <td><b>Letter Number on Certificate:</b></td> <td>HSPCB/Consent/ : 313129217YAMCTE3545604</td> </tr> <tr> <td><b>Valid From :</b></td> <td>2017-02-08</td> </tr> <tr> <td><b>Valid Upto :</b></td> <td>2017-11-07</td> </tr> </table>			Obtained		<b>Application Number of CTE:</b>	3545604	<b>Date of CTE:</b>	2016-12-14	<b>Letter Number on Certificate:</b>	HSPCB/Consent/ : 313129217YAMCTE3545604	<b>Valid From :</b>	2017-02-08	<b>Valid Upto :</b>	2017-11-07
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<b>Valid Upto :</b>	2017-11-07															
11.	<b>Status of CTO</b>	<table border="1"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td><b>Application Number of CTO:</b></td> <td>6132633</td> </tr> <tr> <td><b>Date of CTO:</b></td> <td>2016-12-14</td> </tr> <tr> <td><b>Letter Number on Certificate:</b></td> <td>HSPCB/Consent/ : 313129219YAMCTOA6132633</td> </tr> <tr> <td><b>Valid From :</b></td> <td>2019-04-01</td> </tr> <tr> <td><b>Valid Upto :</b></td> <td>2026-03-31</td> </tr> </table>			Obtained		<b>Application Number of CTO:</b>	6132633	<b>Date of CTO:</b>	2016-12-14	<b>Letter Number on Certificate:</b>	HSPCB/Consent/ : 313129219YAMCTOA6132633	<b>Valid From :</b>	2019-04-01	<b>Valid Upto :</b>	2026-03-31
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<b>Letter Number on Certificate:</b>	HSPCB/Consent/ : 313129219YAMCTOA6132633															
<b>Valid From :</b>	2019-04-01															
<b>Valid Upto :</b>	2026-03-31															
12.	<b>Date of Inspection of the unit</b>	2025-06-09														

13. Name and designation of the officer(s) inspection unit					
	Sr.No	Name of Officer	Dsignation	Remarks	
	2	Abhijeet Singh Tanwar	AEE	--	
	1	Gaurav Kumar	JEE	--	
14. Detail of violation observed during inspection:	<b>Details of violation observed during inspection:</b>				
	a. Operational j. Other: Unit was inspected on dated 09.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided metalled road. 2. Unit has not provided adequate no. of sprinklers. 3. Unit has not covered conveyer belts. 4. Unit has not provided adequate plantation and green belt along periphery.				
15. Complaint/Court case,if any	No				
16. Detail of sampling and analysis of Effluent/Emission exceeding the norms	Type of Sample	A/R Number	A/R Date	Parameter	Result
17. Reasons for not collection of samples,if not collected.					
18. Detail of Show Cause Notice issued with date.	SCN Under Act	SCN Under Section	SCN No.	SCN Date	
	air	31-A	HSPCB/YR/2025/584	21.06.2025	
19. Modes of issue of show cause notice.					
	Dispatch				
20. Detail of reply of Show Cause Notice,if any received.	Not Received				
21. Date of fresh inspection with name & designation of inspection officer to verify the compliance and detail of permission obtained for the same from competent authority	Name Of Inspecting Officer	Designation of Inspecting Officer	Fresh Inspection Date	Remarks	
	* Name of Competent Authority From Whom permission obtained:-				
	* Designation of Competent Authority From Whom permission obtained:-				
22. present status of compliance made by the unit,if any after issue of show cause notice.	Not Available				
	Detail of Compliance after SCN:SCN time period has now been expired and unit failed to submit any reply within stipulated time period				
23. Detail violation for which closure action recommended.	Unit was inspected on dated 09.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided metalled road. 2. Unit has not provided adequate no. of sprinklers. 3. Unit has not covered conveyer belts. 4. Unit has not provided adequate plantation and green belt along periphery.				

24.	<b>Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended</b>	No Give Reason: The prosecution if applicable, will be filed accordingly.
25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2026 from the Board.</p> <p>Unit was inspected on dated 09.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided metalled road.</li> <li>2. Unit has not provided adequate no. of sprinklers.</li> <li>3. Unit has not covered conveyor belts.</li> <li>4. Unit has not provided adequate plantation and green belt along periphery.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/584 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1063 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-06

PARDEEP SINGH  
Digitally signed by PARDEEP SINGH  
Date: 2025.08.06 16:06:02 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

Documents attached herewith  
Copy of show cause notice  
Copy of show cause notice

Copy of spot inspection report





## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/115130537CONCR001

Dated: 14/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981 of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/115130537CONCR001 14/08/2025														
2.	<b>Name of the unit</b>	KASHMIR STONE CRUSHER														
3.	<b>Address of the unit</b>	VILLAGE DOIWALA, TEHSIL KHIZRABAD														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
7.	<b>Bio Product</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
8.	<b>Manufacturing Process</b>	Stone Crusher														
9.	<b>Category of the unit</b>	Orange Small														
10.	<b>Status of CTE</b>															
11.	<b>Status of CTO</b>	<table border="1" style="width: 100%;"> <tr> <td colspan="2"><b>Obtained</b></td> </tr> <tr> <td><b>Application Number of CTO:</b></td> <td>58097675</td> </tr> <tr> <td><b>Date of CTO:</b></td> <td>2025-08-07</td> </tr> <tr> <td><b>Letter Number on Certificate:</b></td> <td>HSPCB/Consent/ : 313129224YAMCTOA58097675</td> </tr> <tr> <td><b>Valid From :</b></td> <td>2024-04-01</td> </tr> <tr> <td><b>Valid Upto :</b></td> <td>2029-03-31</td> </tr> </table>			<b>Obtained</b>		<b>Application Number of CTO:</b>	58097675	<b>Date of CTO:</b>	2025-08-07	<b>Letter Number on Certificate:</b>	HSPCB/Consent/ : 313129224YAMCTOA58097675	<b>Valid From :</b>	2024-04-01	<b>Valid Upto :</b>	2029-03-31
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12.	<b>Date of Inspection of the unit</b>	2025-05-26														
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24.	<b>Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended</b>	No Give Reason: The prosecution if applicable, will be filed accordingly.
25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2029 from the Board.</p> <p>Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 26.05.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided proper enclosure to crushing units.</li> <li>2. Unit has not provided metalled road.</li> <li>3. Unit has not provided wind breaking wall.</li> <li>4. Unit has not provided adequate plantation.</li> <li>5. Unit has not provided adequate no. of sprinklers.</li> <li>6. Unit has not provided interlocking system arrangement.</li> <li>7. Unit has not covered conveyor belts.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/581 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1058 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-12

PARDEE  
P SINGH

Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.14  
10:50:43 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

**Documents attached herewith**  
**Copy of show cause notice**  
**Copy of show cause notice**  
**Copy of spot inspection report**





## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/115038875CONCR001

Dated: 11/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/115038875CONCR001 11/08/2025														
2.	<b>Name of the unit</b>	JAI MATA DI STONE CRUSHER(JK)														
3.	<b>Address of the unit</b>	DOIWALA														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
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26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2026 from the Board.</p> <p>Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 09.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided metalled road.</li> <li>3. Unit has not provided adequate plantation.</li> <li>4. Unit has not provided adequate no. of sprinklers.</li> <li>5. Unit has not provided interlocking system arrangement.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/582 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1060 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-07

PARDEE  
P SINGH

Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.14  
11:15:20 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

**Documents attached herewith**  
**Copy of show cause notice**

Copy of show cause notice  
Copy of spot inspection report





## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/115035273CONCR001

Dated: 06/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/115035273CONCR001 06/08/2025														
2.	<b>Name of the unit</b>	JAI GANPATI STONE CRUSHER														
3.	<b>Address of the unit</b>	VILLAGE DOIWALA, TEHSIL CHHACHHRAULI, YNR.														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
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8.	<b>Manufacturing Process</b>	Stone Crusher														
9.	<b>Category of the unit</b>	Orange Small														
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24.	<b>Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended</b>	No Give Reason: The prosecution if applicable, will be filed accordingly.
25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
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29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-06

PARDEE Digitally signed by Pardeep Singh, Regional Officer  
P SINGH PARDEEP SINGH Date: 2025.08.06 15:12:51 +05'30'  
Regional Office, Yamuna Nagar

**Documents attached herewith**  
**Copy of show cause notice**  
**Copy of show cause notice**  
**Copy of spot inspection report**





## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/114381330CONCR001

Dated: 06/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/114381330CONCR001 06/08/2025														
2.	<b>Name of the unit</b>	ADHISHTHA STONE CRUSHER														
3.	<b>Address of the unit</b>	VILLAGE MAJRI TAPU, TEHSIL JAGADHRI														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
		CORE SAND, B A J R I, G A T K A, BOLDER ETC	200	Metric Tonnes/Day												
7.	<b>Bio Product</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
8.	<b>Manufacturing Process</b>	Stone Crusher														
9.	<b>Category of the unit</b>	Orange Small														
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29. Date of Submitting recommendation by Regional Officer.	2025-08-04
--	------------

PARDEEP  
SINGHDigitally signed by  
PARDEEP SINGH  
Date: 2025.08.06  
14:56:35 +05'30'**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

Documents attached herewith  
Copy of show cause notice  
Copy of show cause notice  
Copy of spot inspection report





## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/115166007CONCR001

Dated: 11/08/2025

Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/115166007CONCR001 11/08/2025														
2.	<b>Name of the unit</b>	Haryana Stone Crusher														
3.	<b>Address of the unit</b>	vill.majri tappu,														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
7.	<b>Bio Product</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
8.	<b>Manufacturing Process</b>	Stone Crusher														
9.	<b>Category of the unit</b>	Orange Small														
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22. present status of compliance made by the unit,if any after issue of show cause notice.	<p>Not Available</p> <p>Detail of Compliance after SCN:SCN time period has now been expired and unit failed to submit any reply within stipulated time period.</p>																			

23.	<b>Detail violation for which closure action recommended.</b>	Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on 30.05.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided wind breaking wall. 2. Unit has not provided metalled road. 3. Unit has not provided adequate no. of sprinklers. 4. Unit has not provided interlocking system. 5. Unit has not covered conveyor belts. 6. Unit has not provided adequate green belt.
24.	<b>Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended</b>	No  Give Reason: The prosecution if applicable, will be filed accordingly.
25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2027 from the Board. Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on 30.05.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided wind breaking wall. 2. Unit has not provided metalled road. 3. Unit has not provided adequate no. of sprinklers. 4. Unit has not provided interlocking system. 5. Unit has not covered conveyor belts. 6. Unit has not provided adequate green belt.  Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/604 dated 21/06/2025 to submit reply within 15 days. Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date. Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1165 dated 29.07.2025. In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.

29. Date of Submitting recommendation by Regional Officer.	2025-08-11
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**PARDEE** Digitally signed by  
**P SINGH** PARDEEP SINGH  
Date: 2025.08.11  
16:06:29 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

- Documents attached herewith
- Copy of show cause notice
- Copy of show cause notice
- Copy of spot inspection report





## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/114383409CONCR001

Dated: 06/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/114383409CONCR001 06/08/2025														
2.	<b>Name of the unit</b>	HAZARA BUILDER GROUP STONE CRUSHER														
3.	<b>Address of the unit</b>	VILLAGE BELGARH, KHIZRABAD														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
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27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
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29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-05

PARDEE P SINGH

Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.06  
16:16:18 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

**Documents attached herewith**  
**Copy of show cause notice**

Copy of show cause notice  
Copy of spot inspection report





## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/115132733CONCR001

Dated: 12/08/2025

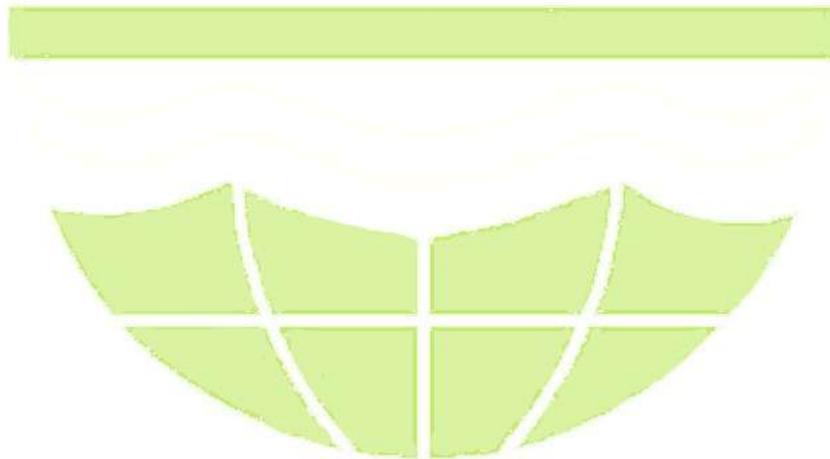
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1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/115132733CONCR001 12/08/2025														
2.	<b>Name of the unit</b>	Rajiv Gupta and Company Stone Crusher														
3.	<b>Address of the unit</b>	Village Kanalsi Tehsil Jagadhri Yamuna Nagar														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
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Obtained																
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12.	<b>Date of Inspection of the unit</b>	2025-05-30														

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24.	<b>Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended</b>	No Give Reason: The prosecution if applicable, will be filed accordingly.
25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached

## HARYANA STATE



<p><b>28. Final recommendations as per provisions of the Act/Rules.</b></p>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2035 from the Board.</p> <p>Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 30.05.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided metalled road.</li> <li>3. Unit has not provided adequate no. of sprinklers.</li> <li>4. Unit has not provided interlocking system.</li> <li>5. Unit has not covered conveyor belts.</li> <li>6. Unit has not provided adequate green belt alongwith periphery.</li> <li>7. Unit has not provided CCTV cameras with adequate storage capacity.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/608 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1055 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
<p><b>29. Date of Submitting recommendation by Regional Officer.</b></p>	<p>2025-08-12</p>

PARDEE Digitally signed by PARDEEP SINGH Pardeep Singh , Regional Officer  
P SINGH Date: 2025.08.12 12:25:34 +05'30' Regional Office, Yamuna Nagar

Documents attached herewith  
Copy of show cause notice  
Copy of show cause notice  
Copy of spot inspection report



## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/115132619CONCR001

Dated: 12/08/2025

Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/115132619CONCR001 12/08/2025														
2.	<b>Name of the unit</b>	NEELKANTHSTONECRUSHER AND SCREENING PLANT														
3.	<b>Address of the unit</b>	VILLAGE MAJRI TAPU, TEHSIL JAGADHRI														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
7.	<b>Bio Product</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
8.	<b>Manufacturing Process</b>	Stone Crusher														
9.	<b>Category of the unit</b>	Orange Small														
10.	<b>Status of CTE</b>	<table border="1"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td><b>Application Number of CTE:</b></td> <td>5059921</td> </tr> <tr> <td><b>Date of CTE:</b></td> <td>2018-02-22</td> </tr> <tr> <td><b>Letter Number on Certificate:</b></td> <td>HSPCB/Consent/ : 313129218YAMCTE5059921</td> </tr> <tr> <td><b>Valid From :</b></td> <td>2018-02-22</td> </tr> <tr> <td><b>Valid Upto :</b></td> <td>2018-11-21</td> </tr> </table>			Obtained		<b>Application Number of CTE:</b>	5059921	<b>Date of CTE:</b>	2018-02-22	<b>Letter Number on Certificate:</b>	HSPCB/Consent/ : 313129218YAMCTE5059921	<b>Valid From :</b>	2018-02-22	<b>Valid Upto :</b>	2018-11-21
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13. Name and designation of the officer(s)inspection unit					
	Sr.No	Name of Officer	Dsignation	Remarks	
	2	Abhijeet Singh Tanwar	AEE	--	
	1	Gaurav Kumar	JEE	--	
14. Detail of violation observed during inspection:	<b>Details of violation observed during inspection:</b>				
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15. Complaint/Court case,if any	Yes				
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24.	<b>Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended</b>	No Give Reason: The prosecution if applicable, will be filed accordingly.
25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2028 from the Board.</p> <p>Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 30.05.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided metalled road.</li> <li>3. Unit has not provided adequate no. of sprinklers.</li> <li>4. Unit has not provided interlocking system.</li> <li>5. Unit has not covered conveyor belts.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/605 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1056 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-12

PARDEE P SINGH

Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.12  
12:29:49 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

**Documents attached herewith**  
**Copy of show cause notice**

Copy of show cause notice  
Copy of spot inspection report





## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/115150343CONCR001

Dated: 12/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/115150343CONCR001 12/08/2025														
2.	<b>Name of the unit</b>	SHIVA STONE CRUSHER AND SCREENING PLANT														
3.	<b>Address of the unit</b>	VILLAGE KANALSI, TEHSIL JAGADHRI														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
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14. Detail of violation observed during inspection:	<p align="center"><b>Details of violation observed during inspection:</b></p> <p>a. Operational</p> <p>j. Other: Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 30.05.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided metalled road.</li> <li>3. Unit has not provided adequate no. of sprinklers.</li> <li>4. Unit has not provided interlocking system.</li> <li>5. Unit does not maintain logbook.</li> <li>6. Unit has not provided adequate green belt alongwith periphery.</li> <li>7. Unit has not provided CCTV cameras with adequate storage capacity.</li> </ol>																
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26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2027 from the Board.</p> <p>Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 30.05.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided metalled road.</li> <li>3. Unit has not provided adequate no. of sprinklers.</li> <li>4. Unit has not provided interlocking system.</li> <li>5. Unit does not maintain logbook.</li> <li>6. Unit has not provided adequate green belt alongwith periphery.</li> <li>7. Unit has not provided CCTV cameras with adequate storage capacity.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/609 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1064 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-11

PARDEE P SINGH Digitally signed by PARDEEP SINGH Date: 2025.08.12 12:11:44 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

**Documents attached herewith**  
**Copy of show cause notice**  
**Copy of show cause notice**  
**Copy of spot inspection report**





## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/114381369CONCR001

Dated: 06/08/2025

Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/114381369CONCR001 06/08/2025														
2.	<b>Name of the unit</b>	Ambey Enterprises														
3.	<b>Address of the unit</b>	Majri Tapu														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
7.	<b>Bio Product</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
8.	<b>Manufacturing Process</b>	Stone Crusher														
9.	<b>Category of the unit</b>	Orange Small														
10.	<b>Status of CTE</b>	<table border="1"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td>Application Number of CTE:</td> <td>5144091</td> </tr> <tr> <td>Date of CTE:</td> <td>2018-05-21</td> </tr> <tr> <td>Letter Number on Certificate:</td> <td>HSPCB/Consent/ : 313129218YAMCTE5144091</td> </tr> <tr> <td>Valid From :</td> <td>2018-03-26</td> </tr> <tr> <td>Valid Upto :</td> <td>2023-03-25</td> </tr> </table>			Obtained		Application Number of CTE:	5144091	Date of CTE:	2018-05-21	Letter Number on Certificate:	HSPCB/Consent/ : 313129218YAMCTE5144091	Valid From :	2018-03-26	Valid Upto :	2023-03-25
Obtained																
Application Number of CTE:	5144091															
Date of CTE:	2018-05-21															
Letter Number on Certificate:	HSPCB/Consent/ : 313129218YAMCTE5144091															
Valid From :	2018-03-26															
Valid Upto :	2023-03-25															
11.	<b>Status of CTO</b>	<table border="1"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td>Application Number of CTO:</td> <td>33437525</td> </tr> <tr> <td>Date of CTO:</td> <td>2018-05-21</td> </tr> <tr> <td>Letter Number on Certificate:</td> <td>HSPCB/Consent/ : 313129223YAMCTOA33437525</td> </tr> <tr> <td>Valid From :</td> <td>2023-04-01</td> </tr> <tr> <td>Valid Upto :</td> <td>2028-03-31</td> </tr> </table>			Obtained		Application Number of CTO:	33437525	Date of CTO:	2018-05-21	Letter Number on Certificate:	HSPCB/Consent/ : 313129223YAMCTOA33437525	Valid From :	2023-04-01	Valid Upto :	2028-03-31
Obtained																
Application Number of CTO:	33437525															
Date of CTO:	2018-05-21															
Letter Number on Certificate:	HSPCB/Consent/ : 313129223YAMCTOA33437525															
Valid From :	2023-04-01															
Valid Upto :	2028-03-31															
12.	<b>Date of Inspection of the unit</b>	2025-06-13														

13. Name and designation of the officer(s) inspection unit					
	Sr.No	Name of Officer	Dsignation	Remarks	
	2	Abhijeet Singh Tanwar	AEE	--	
	1	Gaurav Kumar	JEE	--	
14. Detail of violation observed during inspection:	<b>Details of violation observed during inspection:</b>				
	a. Operational j. Other: Unit was inspected on dated 13.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided wind breaking wall. 2. Unit has not covered conveyer belts. 3. Unit has not provided adequate no. of sprinklers. 4. Unit has not provided interlocking system.				
15. Complaint/Court case,if any	No				
16. Detail of sampling and analysis of Effluent/Emission exceeding the norms	Type of Sample	A/R Number	A/R Date	Parameter	Result
17. Reasons for not collection of samples,if not collected.					
18. Detail of Show Cause Notice issued with date.	SCN Under Act	SCN Under Section	SCN No.	SCN Date	
	air	31-A	HSPCB/YR/2025/606	21.06.2025	
19. Modes of issue of show cause notice.	Dispatch				
20. Detail of reply of Show Cause Notice,if any received.	Not Received				
21. Date of fresh inspection with name & designation of inspection officer to verify the compliance and detail of permission obtained for the same from competent authority	Name Of Inspecting Officer	Designation of Inspecting Officer	Fresh Inspection Date	Remarks	
	* Name of Competent Authority From Whom permission obtained:-				
	* Designation of Competent Authority From Whom permission obtained:-				
22. present status of compliance made by the unit,if any after issue of show cause notice.	Not Available				
	Detail of Compliance after SCN:SCN time period has now been expired and unit failed to submit any reply within stipulated time period.				
23. Detail violation for which closure action recommended.	Unit was inspected on dated 13.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided wind breaking wall. 2. Unit has not covered conveyer belts. 3. Unit has not provided adequate no. of sprinklers. 4. Unit has not provided interlocking system.				
24. Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended	No				
	Give Reason: The prosecution if applicable, will be filed accordingly.				

25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2028 from the Board.</p> <p>Unit was inspected on dated 13.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not covered conveyor belts.</li> <li>3. Unit has not provided adequate no. of sprinklers.</li> <li>4. Unit has not provided interlocking system.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/606 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1070 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-05

PARDEEP SINGH  
Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.06  
11:17:48 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

**Documents attached herewith**  
**Copy of show cause notice**  
**Copy of show cause notice**  
**Copy of spot inspection report**



## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/114432688CONCR001

Dated: 11/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/114432688CONCR001 11/08/2025														
2.	<b>Name of the unit</b>	M/s Himgiri Enterprises														
3.	<b>Address of the unit</b>	vill. kanalsi, tehsil.jagadhri yamuna nagar														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
7.	<b>Bio Product</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
8.	<b>Manufacturing Process</b>	Stone Crusher														
9.	<b>Category of the unit</b>	Orange Small														
10.	<b>Status of CTE</b>	<table border="1" style="width: 100%;"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td>Application Number of CTE:</td> <td>5217013</td> </tr> <tr> <td>Date of CTE:</td> <td>2018-04-10</td> </tr> <tr> <td>Letter Number on Certificate:</td> <td>HSPCB/Consent/ : 313129218YAMCTE5217013</td> </tr> <tr> <td>Valid From :</td> <td>2018-04-10</td> </tr> <tr> <td>Valid Upto :</td> <td>2019-01-09</td> </tr> </table>			Obtained		Application Number of CTE:	5217013	Date of CTE:	2018-04-10	Letter Number on Certificate:	HSPCB/Consent/ : 313129218YAMCTE5217013	Valid From :	2018-04-10	Valid Upto :	2019-01-09
Obtained																
Application Number of CTE:	5217013															
Date of CTE:	2018-04-10															
Letter Number on Certificate:	HSPCB/Consent/ : 313129218YAMCTE5217013															
Valid From :	2018-04-10															
Valid Upto :	2019-01-09															
11.	<b>Status of CTO</b>	<table border="1" style="width: 100%;"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td>Application Number of CTO:</td> <td>31328875</td> </tr> <tr> <td>Date of CTO:</td> <td>2018-04-10</td> </tr> <tr> <td>Letter Number on Certificate:</td> <td>HSPCB/Consent/ : 313129223YAMCTOA31328875</td> </tr> <tr> <td>Valid From :</td> <td>2023-04-01</td> </tr> <tr> <td>Valid Upto :</td> <td>2028-03-31</td> </tr> </table>			Obtained		Application Number of CTO:	31328875	Date of CTO:	2018-04-10	Letter Number on Certificate:	HSPCB/Consent/ : 313129223YAMCTOA31328875	Valid From :	2023-04-01	Valid Upto :	2028-03-31
Obtained																
Application Number of CTO:	31328875															
Date of CTO:	2018-04-10															
Letter Number on Certificate:	HSPCB/Consent/ : 313129223YAMCTOA31328875															
Valid From :	2023-04-01															
Valid Upto :	2028-03-31															
12.	<b>Date of Inspection of the unit</b>	2025-06-30														

13. Name and designation of the officer(s) inspection unit				
	Sr.No	Name of Officer	Dsignation	Remarks
	2	Abhijeet Singh Tanwar	AEE	--
	1	Gaurav Kumar	JEE	--
14. Detail of violation observed during inspection:	<b>Details of violation observed during inspection:</b>			
	<p>a. Operational</p> <p>j. Other: Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 30.05.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided metalled road.</li> <li>3. Unit has not provided adequate no. of sprinklers.</li> <li>4. Unit has not provided interlocking system.</li> <li>5. Unit has not covered conveyor belts.</li> <li>6. Unit has not provided telescopic chute.</li> <li>7. Unit has not provided adequate plantation.</li> </ol>			
15. Complaint/Court case,if any	Yes			
16. Detail of sampling and analysis of Effluent/Emission exceeding the norms				
	Type of Sample	A/R Number	A/R Date	Parameter
17. Reasons for not collection of samples,if not collected.				
18. Detail of Show Cause Notice issued with date.	SCN Under Act	SCN Under Section	SCN No.	SCN Date
	air	31-A	HSPCB/YR/2025/610	21.06.2025
19. Modes of issue of show cause notice.	Dispatch			
20. Detail of reply of Show Cause Notice,if any received.	Not Received			
21. Date of fresh inspection with name & designation of inspection officer to verify the compliance and detail of permission obtained for the same from competent authority	Name Of Inspecting Officer	Designation of Inspecting Officer	Fresh Inspection Date	Remarks
	* Name of Competent Authority From Whom permission obtained:-			
	* Designation of Competent Authority From Whom permission obtained:-			
22. present status of compliance made by the unit,if any after issue of show cause notice.	Not Available			
	Detail of Compliance after SCN:SCN time period has now been expired and unit failed to submit any reply within stipulated time period.			

23.	<b>Detail violation for which closure action recommended.</b>	Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 30.05.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided wind breaking wall. 2. Unit has not provided metalled road. 3. Unit has not provided adequate no. of sprinklers. 4. Unit has not provided interlocking system. 5. Unit has not covered conveyor belts. 6. Unit has not provided telescopic chute. 7. Unit has not provided adequate plantation.
24.	<b>Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended</b>	No  Give Reason: The prosecution if applicable, will be filed accordingly.
25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2028 from the Board. Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 30.05.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided wind breaking wall. 2. Unit has not provided metalled road. 3. Unit has not provided adequate no. of sprinklers. 4. Unit has not provided interlocking system. 5. Unit has not covered conveyor belts. 6. Unit has not provided telescopic chute. 7. Unit has not provided adequate plantation.  Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/610 dated 21/06/2025 to submit reply within 15 days. Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date. Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1076 dated 23.07.2025. In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.

<b>29. Date of Submitting recommendation by Regional Officer.</b>	2025-08-07
---	------------

PARDEEP SINGH

Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.11  
13:49:14 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

**Documents attached herewith**  
**Copy of show cause notice**  
**Copy of show cause notice**  
**Copy of spot inspection report**





## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/115035500CONCR001

Dated: 06/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/115035500CONCR001 06/08/2025														
2.	<b>Name of the unit</b>	JAI MAA VAISHNO ENTERPRISES ( STONE CRUSHER )														
3.	<b>Address of the unit</b>	VILLAGE BELGARH, TEHSIL KHIZRABAD														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
7.	<b>Bio Product</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
8.	<b>Manufacturing Process</b>	Stone Crusher														
9.	<b>Category of the unit</b>	Orange Small														
10.	<b>Status of CTE</b>	<table border="1" style="width: 100%;"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td>Application Number of CTE:</td> <td>5338809</td> </tr> <tr> <td>Date of CTE:</td> <td>2018-05-31</td> </tr> <tr> <td>Letter Number on Certificate:</td> <td>HSPCB/Consent/ : 313129218YAMCTE5338809</td> </tr> <tr> <td>Valid From :</td> <td>2018-05-31</td> </tr> <tr> <td>Valid Upto :</td> <td>2019-02-28</td> </tr> </table>			Obtained		Application Number of CTE:	5338809	Date of CTE:	2018-05-31	Letter Number on Certificate:	HSPCB/Consent/ : 313129218YAMCTE5338809	Valid From :	2018-05-31	Valid Upto :	2019-02-28
Obtained																
Application Number of CTE:	5338809															
Date of CTE:	2018-05-31															
Letter Number on Certificate:	HSPCB/Consent/ : 313129218YAMCTE5338809															
Valid From :	2018-05-31															
Valid Upto :	2019-02-28															
11.	<b>Status of CTO</b>	<table border="1" style="width: 100%;"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td>Application Number of CTO:</td> <td>31790805</td> </tr> <tr> <td>Date of CTO:</td> <td>2018-05-31</td> </tr> <tr> <td>Letter Number on Certificate:</td> <td>HSPCB/Consent/ : 313129223YAMCTOA31790805</td> </tr> <tr> <td>Valid From :</td> <td>2023-04-01</td> </tr> <tr> <td>Valid Upto :</td> <td>2028-03-31</td> </tr> </table>			Obtained		Application Number of CTO:	31790805	Date of CTO:	2018-05-31	Letter Number on Certificate:	HSPCB/Consent/ : 313129223YAMCTOA31790805	Valid From :	2023-04-01	Valid Upto :	2028-03-31
Obtained																
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Letter Number on Certificate:	HSPCB/Consent/ : 313129223YAMCTOA31790805															
Valid From :	2023-04-01															
Valid Upto :	2028-03-31															
12.	<b>Date of Inspection of the unit</b>	2025-06-09														

13. Name and designation of the officer(s)inspection unit					
	Sr.No	Name of Officer	Dsignation	Remarks	
	2	Abhijeet Singh Tanwar	AEE	--	
	1	Gaurav Kumar	JEE	--	
14. Detail of violation observed during inspection:	<b>Details of violation observed during inspection:</b>				
	a. Operational j. Other:Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 09.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided metalled road. 2. Unit has not provided adequate no. of sprinklers alongwith interlocking system. 3. Unit has not provided adequate plantation.				
15. Complaint/Court case,if any	No				
16. Detail of sampling and analysis of Effluent/Emission exceeding the norms	Type of Sample	A/R Number	A/R Date	Parameter	Result
17. Reasons for not collection of samples,if not collected.					
18. Detail of Show Cause Notice issued with date.	SCN Under Act	SCN Under Section	SCN No.	SCN Date	
	air	31-A	HSPCB/YR/2025/586	21.06.2025	
19. Modes of issue of show cause notice.					
	Dispatch				
20. Detail of reply of Show Cause Notice,if any received.	Not Received				
21. Date of fresh inspection with name & designation of inspection officer to verify the compliance and detail ofpermission obtained for the same from competent authority	Name Of Inspecting Officer	Designation of Inspecting Officer	Fresh Inspection Date	Remarks	
	* Name of Competent Authority From Whom permission obtained:-				
	* Designation of Competent Authority From Whom permission obtained:-				
22. present status of compliance made by the unit,if any after issue of show cause notice.	Not Available				
	Detail of Compliance after SCN:SCN time period has now been expired and unit failed to submit any reply within stipulated time period.				
23. Detail violation for which closure action recommended.	Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 09.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided metalled road. 2. Unit has not provided adequate no. of sprinklers alongwith interlocking system. 3. Unit has not provided adequate plantation.				

24.	<b>Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended</b>	No Give Reason: The prosecution if applicable, will be filed accordingly.
25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2028 from the Board.</p> <p>Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 09.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided metalled road.</li> <li>2. Unit has not provided adequate no. of sprinklers alongwith interlocking system.</li> <li>3. Unit has not provided adequate plantation.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/586 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1061 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-06

PARDEEP SINGH Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.06  
15:02:58 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

Documents attached herewith  
Copy of show cause notice  
Copy of show cause notice

**Copy of spot inspection report**





**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-**  
**hspcbroyr@gmail.com**

No. :HSPCB/YAM/2025/RO/INS/115132869RCTO001

Dated:11-Aug-2025

**Performa for recommendation by RO to revoke/ withdrawal/ cancel the consent to operate for the violation under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act.**

01	Recommendation for revoke letter detail by Field officer	:	HSPCB/YAM/2025/FO/INS/115132869RCTO001 11/08/2025		
02	Name of the unit	:	SARWARA STONE CRUSHER		
03	Address of the unit	:	VILLAGE BELGARH, TEHSIL KHIZRABAD, YAMUNA NAGAR		
04	Land Details of Unit(Khasra/Kila/Plot no)	:	Details of Land	Description	Unit
05	Latitude and longitude of the site	:	Latitude : Longitude :		
06	Product(s) Details	:	Product Name	Product Quantity/Capacity	Unit
07	By-Products Details	:	By-Product Name	Product Quantity/Capacity	Unit
08	Manufacturing Process	:	Stone Crusher		
09	Category of the unit	:	Category :Orange Scale :Small		
10	Status of CTE	:	Obtained		
			Application Number of CTE	6219932	
			Date of CTE	18-Jan-2019	
			Letter Number on Certificate	HSPCB/Consent/ : 313129219YAMCTE6219932	
			Valid From	18-Jan-2019	
			Valid Upto	17-Jan-2024	
			Certificate	Not Attached	

11	Status of CTO	:	<b>Obtained</b> <b>Application Number of CTO</b> 65701448 <b>Date of CTO</b> 17-May-2024 <b>Letter Number on Certificate</b> HSPCB/Consent/ : 313129224YAMCTOA65701448 <b>Valid From</b> 01-Apr-2024 <b>Valid Upto Certificate</b> 31-Mar-2027 <b>Certificate</b> Attached																			
12	Detail of complaints if any	:	Details : File :Not Attached																			
14	Name and designation of the officers inspected the unit	:	<table border="1"> <thead> <tr> <th>Name</th> <th>Designation</th> <th>Office</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td>Gaurav Kumar</td> <td>JEE</td> <td>HSPCB, Yamuna Nagar</td> <td>--</td> </tr> <tr> <td>Abhijeet Singh Tanwar</td> <td>AEE</td> <td>HSPCB, Yamuna Nagar</td> <td>--</td> </tr> </tbody> </table>				Name	Designation	Office	Remarks	Gaurav Kumar	JEE	HSPCB, Yamuna Nagar	--	Abhijeet Singh Tanwar	AEE	HSPCB, Yamuna Nagar	--				
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19	Mode of issue of show causes notice.	:	Dispatch																			
20.	Details of registration of the unit from industry department or any other concerned authority	:	No																			
22	Date of fresh inspection with name & designation of inspecting officer to verify the compliance and detail of permission obtained for the same from competent authority.	:	<table border="1"> <thead> <tr> <th>Name of Inspecting officer</th> <th>Designation of Inspecting officer</th> <th>Fresh Inspection date</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table> Name of Competent Authority permission obtained:- Designation of Competent Authority permission obtained:-				Name of Inspecting officer	Designation of Inspecting officer	Fresh Inspection date	Remarks												
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22	<b>Date of Submitting recommendation by Regional Officer</b>	: Details :SCN time period has now been expired and unit failed to submit any reply within stipulated time period. Attachment :Not Attached
23	<b>Detail of violations for which action recommended.</b>	: Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 09.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided wind breaking wall. 2. Unit has not provided metalled road. 3. Unit has not provided adequate no. of sprinklers alongwith interlocking system. 4. Unit has not provided adequate plantation.
24	<b>Whether case recommended also for prosecution (if applicable) alongwith reasons if not recommended.</b>	: The prosecution if applicable, will be filed accordingly.
25	<b>Whether case recommended also for prosecution (if applicable) alongwith reasons if not recommended.</b>	: Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2027 from the Board. Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 09.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided wind breaking wall. 2. Unit has not provided metalled road. 3. Unit has not provided adequate no. of sprinklers alongwith interlocking system. 4. Unit has not provided adequate plantation.  Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/587 dated 21/06/2025 to submit reply within 15 days. Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date. Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1053 dated 23.07.2025. In view of above, it is recommended that Consent to Operate issued under Air Act 1981 to the unit vide no. HSPCB/Consent/ : 313129224YAMCTOA65701448 Dated 17/05/2024 Valid upto 31.03.2027 may be revoked.
26	<b>Copy of Spot Inspection Reports</b>	:

27	<b>Final Recommendation as per provisions of the Act Rules.(By Regional Officer)</b>	<p>: Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2027 from the Board.</p> <p>Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 09.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided metalled road.</li> <li>3. Unit has not provided adequate no. of sprinklers alongwith interlocking system.</li> <li>4. Unit has not provided adequate plantation.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/587 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1053 dated 23.07.2025.</p> <p>In view of above, it is recommended that Consent to Operate issued under Air Act 1981 to the unit vide no. HSPCB/Consent/ : 313129224YAMCTOA65701448 Dated 17/05/2024 Valid upto 31.03.2027 may be revoked.</p>
28	<b>Submitted by Regional Officer on dated</b>	: 11-Aug-2025

PARDEEP  
SINGH  
Pardeep

Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.11 13:20:09  
+05'30'

**Singh Regional Officer  
Yamuna Nagar, Region**

**Documents attached herewith**

**Copy of show cause notice attached in Note History**

**Copy of spot inspection report**

**Copy of CTE/CTO attached in Report**



## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/115140939CONCR001

Dated: 12/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/115140939CONCR001 12/08/2025		
2.	<b>Name of the unit</b>	SAT GURUDEV STONE CRUSHER		
3.	<b>Address of the unit</b>	Village- Majri Tapu, Tehsil- Jagadhri, Distt - Yamuna Nagar		
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :		
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>
7.	<b>Bio Product</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>
8.	<b>Manufacturing Process</b>	Stone Crusher		
9.	<b>Category of the unit</b>	Orange Small		
10.	<b>Status of CTE</b>	<b>Obtained</b>		
		<b>Application Number of CTE:</b>	6246007	
		<b>Date of CTE:</b>	2019-02-23	
		<b>Letter Number on Certificate:</b>	HSPCB/Consent/ : 313129219YAMCTE6246007	
		<b>Valid From :</b>	2019-02-15	
		<b>Valid Upto :</b>	2019-02-15	
11.	<b>Status of CTO</b>	<b>Obtained</b>		
		<b>Application Number of CTO:</b>	32052069	
		<b>Date of CTO:</b>	2019-02-23	
		<b>Letter Number on Certificate:</b>	HSPCB/Consent/ : 313129223YAMCTO32052069	
		<b>Valid From :</b>	2023-04-01	
		<b>Valid Upto :</b>	2026-03-31	
12.	<b>Date of Inspection of the unit</b>	2025-05-30		

13. Name and designation of the officer(s)inspection unit	<table border="1"> <thead> <tr> <th>Sr.No</th> <th>Name of Officer</th> <th>Dsignation</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td>2</td> <td>Abhijeet Singh Tanwar</td> <td>AEE</td> <td>--</td> </tr> <tr> <td>1</td> <td>Gaurav Kumar</td> <td>JEE</td> <td>--</td> </tr> </tbody> </table>				Sr.No	Name of Officer	Dsignation	Remarks	2	Abhijeet Singh Tanwar	AEE	--	1	Gaurav Kumar	JEE	--
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<b>Details of violation observed during inspection:</b> a. Operational j. Other:Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 30.05.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided wind breaking wall. 2. Unit has not provided adequate plantation. 3. Unit has not provided adequate no. of sprinklers. 4. Unit has not provided interlocking system arrangement. 5. Unit has not provided metalled road within premises. 6. Unit has not covered conveyor belts.																
14. Detail of violation observed during inspection:																
15. Complaint/Court case,if any	Yes															
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19. Modes of issue of show cause notice.	Dispatch															
20. Detail of reply of Show Cause Notice,if any received.	Not Received															
21. Date of fresh inspection with name & designation of inspection officer to verify the compliance and detail of permission obtained for the same from competent authority	<table border="1"> <thead> <tr> <th>Name Of Inspecting Officer</th> <th>Designation of Inspecting Officer</th> <th>Fresh Inspection Date</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>				Name Of Inspecting Officer	Designation of Inspecting Officer	Fresh Inspection Date	Remarks								
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* Name of Competent Authority From Whom permission obtained:-																
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22. present status of compliance made by the unit,if any after issue of show cause notice.	Not Available  Detail of Compliance after SCN:SCN time period has now been expired and unit failed to submit any reply within stipulated time period.															
23. Detail violation for which closure action recommended.	Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 30.05.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided wind breaking wall. 2. Unit has not provided adequate plantation. 3. Unit has not provided adequate no. of sprinklers. 4. Unit has not provided interlocking system arrangement. 5. Unit has not provided metalled road within premises. 6. Unit has not covered conveyor belts.															

24.	<b>Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended</b>	No Give Reason: The prosecution if applicable, will be filed accordingly.
25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2026 from the Board.</p> <p>Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 30.05.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided adequate plantation.</li> <li>3. Unit has not provided adequate no. of sprinklers.</li> <li>4. Unit has not provided interlocking system arrangement.</li> <li>5. Unit has not provided metalled road within premises.</li> <li>6. Unit has not covered conveyer belts.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/607 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1052 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-11

PARDEEP  
SINGHDigitally signed by  
PARDEEP SINGH  
Date: 2025.08.12  
12:21:15 +05'30'**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar****Documents attached herewith**  
**Copy of show cause notice**

**Copy of show cause notice**  
**Copy of spot inspection report**





## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/115154937CONCR001

Dated: 11/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/115154937CONCR001 11/08/2025														
2.	<b>Name of the unit</b>	Shri Balaji Hanuman Traders														
3.	<b>Address of the unit</b>	Village Kanalsi, Tehsil Jagadhri														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
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Valid Upto :	2028-03-31															
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23.	<b>Detail violation for which closure action recommended.</b>	Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 30.05.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided wind breaking wall. 2. Unit has not provided metalled road. 3. Unit has not provided adequate no. of sprinklers. 4. Unit has not provided interlocking system. 5. Unit has not covered conveyor belts. 6. Unit has not provided adequate green belt alongwith periphery.
24.	<b>Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended</b>	No  Give Reason: The prosecution if applicable, will be filed accordingly.
25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2028 from the Board. Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 30.05.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided wind breaking wall. 2. Unit has not provided metalled road. 3. Unit has not provided adequate no. of sprinklers. 4. Unit has not provided interlocking system. 5. Unit has not covered conveyor belts. 6. Unit has not provided adequate green belt alongwith periphery.  Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/611 dated 21/06/2025 to submit reply within 15 days. Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date. Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1050 dated 23.07.2025. In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.

29. Date of Submitting recommendation by Regional Officer.	2025-08-11
--	------------

PARDEE P SINGH

Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.11  
16:15:32 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

**Documents attached herewith**  
**Copy of show cause notice**  
**Copy of show cause notice**  
**Copy of spot inspection report**





## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/115039180CONCR001

Dated: 11/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/115039180CONCR001 11/08/2025														
2.	<b>Name of the unit</b>	KAMLESH STONE CRUSHER														
3.	<b>Address of the unit</b>	VILLAGE BELGARH, TEHSIL KHIZRABAD														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
7.	<b>Bio Product</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
8.	<b>Manufacturing Process</b>	Stone Crusher														
9.	<b>Category of the unit</b>	Orange Small														
10.	<b>Status of CTE</b>	<table border="1" style="width: 100%;"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td>Application Number of CTE:</td> <td>5759309</td> </tr> <tr> <td>Date of CTE:</td> <td>2018-12-02</td> </tr> <tr> <td>Letter Number on Certificate:</td> <td>HSPCB/Consent/ : 313129218YAMCTE4972476</td> </tr> <tr> <td>Valid From :</td> <td>2018-10-30</td> </tr> <tr> <td>Valid Upto :</td> <td>2023-10-29</td> </tr> </table>			Obtained		Application Number of CTE:	5759309	Date of CTE:	2018-12-02	Letter Number on Certificate:	HSPCB/Consent/ : 313129218YAMCTE4972476	Valid From :	2018-10-30	Valid Upto :	2023-10-29
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24.	<b>Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended</b>	No Give Reason: The prosecution if applicable, will be filed accordingly.
25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2029 from the Board.</p> <p>Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 12.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided adequate no. of sprinklers.</li> <li>2. Unit has not provided interlocking system arrangement</li> <li>3. Unit has not provided metalled road.</li> <li>4. Unit has not provided wind breaking wall.</li> <li>5. Unit has not provided adequate plantation.</li> <li>6. Unit has not provided wind breaking wall.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/588 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1059 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-07

PARDEEP SINGH Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.11  
13:38:49 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

**Documents attached herewith**  
**Copy of show cause notice**

**Copy of show cause notice**  
**Copy of spot inspection report**





## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/114382425CONCR001

Dated: 06/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/114382425CONCR001 06/08/2025		
2.	<b>Name of the unit</b>	Ganga Industries (Stone Crusher)		
3.	<b>Address of the unit</b>	Village Belgarh		
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :		
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>
7.	<b>Bio Product</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>
8.	<b>Manufacturing Process</b>	Stone Crusher		
9.	<b>Category of the unit</b>	Orange Small		
10.	<b>Status of CTE</b>	<b>Obtained</b>		
		<b>Application Number of CTE:</b>	7785924	
		<b>Date of CTE:</b>	2020-08-04	
		<b>Letter Number on Certificate:</b>	HSPCB/Consent/ : 313129220YAMCTE7785924	
		<b>Valid From :</b>	2020-08-04	
		<b>Valid Upto :</b>	2025-08-03	
11.	<b>Status of CTO</b>	<b>Obtained</b>		
		<b>Application Number of CTO:</b>	8016905	
		<b>Date of CTO:</b>	2020-08-04	
		<b>Letter Number on Certificate:</b>	HSPCB/Consent/ : 313129220YAMCTOA8016905	
		<b>Valid From :</b>	2020-08-28	
		<b>Valid Upto :</b>	2030-03-31	
12.	<b>Date of Inspection of the unit</b>	2025-06-12		

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28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2030 from the Board.</p> <p>Unit was inspected on dated 12.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided metalled road.</li> <li>3. Unit has not provided adequate no. of sprinklers.</li> <li>4. Unit has not provided interlocking system arrangement.</li> <li>5. Unit has not provided adequate plantation and green belt along periphery.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/589 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1074 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-05

Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.06  
17:08:50 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

**Documents attached herewith**  
**Copy of show cause notice**

Copy of show cause notice  
Copy of spot inspection report





## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/114435712CONCR001

Dated: 06/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	Detail of Recommendation letter by field officer	HSPCB/YAM/2025/RO/INS/114435712CONCR001 06/08/2025			
2.	Name of the unit	M/s Hindustan Stone Crusher			
3.	Address of the unit	Village Belgarh Tehsil Pratap Nagar			
4.	Detail of land(Khasra/Kila/Plot No.)	Detail of land	Description	Unit	
5.	Latitude and Longitude of the site.	Latitude : Longitude :			
6.	Product(s)	Product Name	Production Quantity/Capacity	Units	
7.	Bio Product	By-Product Name	Production Quantity/Capacity	Units	
8.	Manufacturing Process	Stone Crusher			
9.	Category of the unit	Orange Small			
10.	Status of CTE	Obtained			
		Application Number of CTE:	11019221		
		Date of CTE:	2021-04-08		
		Letter Number on Certificate:	HSPCB/Consent/ : 313129221YAMCTE11019221		
		Valid From :	2021-04-01		
		Valid Upto :	2026-03-31		
11.	Status of CTO	Obtained			
		Application Number of CTO:	55454599		
		Date of CTO:	2021-04-08		
		Letter Number on Certificate:			
		Valid From :	2024-04-01		
		Valid Upto :	2029-03-31		
12.	Date of Inspection of the unit	2025-06-09			
13.	Name and designation of the officer(s)inspection unit	Sr.No	Name of Officer	Dsignation	Remarks
		1	Gaurav Kumar	JEE	--

14. Detail of violation observed during inspection:	<p align="center"><b>Details of violation observed during inspection:</b></p> <p>a. Operational</p> <p>j. Other: Unit was inspected on dated 09.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided GI sheet enclosure to crushing units.</li> <li>3. Unit has not provided adequate no. of sprinklers alongwith interlocking system.</li> <li>4. Unit has not provided adequate plantation.</li> <li>5. Unit has not covered conveyor belts.</li> <li>6. Unit has not provided metalled road.</li> </ol>				
15. Complaint/Court case,if any	No				
16. Detail of sampling and analysis of Effluent/Emission exceeding the norms	Type of Sample	A/R Number	A/R Date	Parameter	Result
17. Reasons for not collection of samples,if not collected.					
18. Detail of Show Cause Notice issued with date.	SCN Under Act	SCN Under Section	SCN No.	SCN Date	
	air	31-A	HSPCB/YR/2025/590	21.06.2025	
19. Modes of issue of show cause notice.	Dispatch				
20. Detail of reply of Show Cause Notice,if any received.	Not Received				
21. Date of fresh inspection with name & designation of inspection officer to verify the compliance and detail of permission obtained for the same from competent authority	Name Of Inspecting Officer	Designation of Inspecting Officer	Fresh Inspection Date	Remarks	
	* Name of Competent Authority From Whom permission obtained:-				
	* Designation of Competent Authority From Whom permission obtained:-				
22. present status of compliance made by the unit,if any after issue of show cause notice.	<p>Not Available</p> <p>Detail of Compliance after SCN:SCN time period has now been expired and unit failed to submit any reply within stipulated time period.</p>				
23. Detail violation for which closure action recommended.	<p>Unit was inspected on dated 09.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided GI sheet enclosure to crushing units.</li> <li>3. Unit has not provided adequate no. of sprinklers alongwith interlocking system.</li> <li>4. Unit has not provided adequate plantation.</li> <li>5. Unit has not covered conveyor belts.</li> <li>6. Unit has not provided metalled road.</li> </ol>				
24. Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended	<p>No</p> <p>Give Reason: The prosecution if applicable, will be filed accordingly.</p>				

25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2029 from the Board.</p> <p>Unit was inspected on dated 09.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided GI sheet enclosure to crushing units.</li> <li>3. Unit has not provided adequate no. of sprinklers alongwith interlocking system.</li> <li>4. Unit has not provided adequate plantation.</li> <li>5. Unit has not covered conveyer belts.</li> <li>6. Unit has not provided metalled road.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/590 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1077 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-06

PARDEEP SINGH Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.06  
15:54:50 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

Documents attached herewith  
Copy of show cause notice  
Copy of show cause notice  
Copy of spot inspection report



## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/115146552CONCR001

Dated: 12/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/115146552CONCR001 12/08/2025														
2.	<b>Name of the unit</b>	SHIV SHAKTI														
3.	<b>Address of the unit</b>	village ghoropi tehsil jagadhri distt yamuna nagar														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
7.	<b>Bio Product</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
8.	<b>Manufacturing Process</b>	Stone Crusher														
9.	<b>Category of the unit</b>	Orange Small														
10.	<b>Status of CTE</b>	<table border="1" style="width: 100%;"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td>Application Number of CTE:</td> <td>9441583</td> </tr> <tr> <td>Date of CTE:</td> <td>2021-02-19</td> </tr> <tr> <td>Letter Number on Certificate:</td> <td>HSPCB/Consent/ : 313129221YAMCTE9441583</td> </tr> <tr> <td>Valid From :</td> <td>2021-02-19</td> </tr> <tr> <td>Valid Upto :</td> <td>2026-02-18</td> </tr> </table>			Obtained		Application Number of CTE:	9441583	Date of CTE:	2021-02-19	Letter Number on Certificate:	HSPCB/Consent/ : 313129221YAMCTE9441583	Valid From :	2021-02-19	Valid Upto :	2026-02-18
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Valid From :	2021-02-19															
Valid Upto :	2026-02-18															
11.	<b>Status of CTO</b>	<table border="1" style="width: 100%;"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td>Application Number of CTO:</td> <td>57355716</td> </tr> <tr> <td>Date of CTO:</td> <td>2021-02-19</td> </tr> <tr> <td>Letter Number on Certificate:</td> <td>HSPCB/Consent/ : 313129224YAMCTOA57355716</td> </tr> <tr> <td>Valid From :</td> <td>2024-04-01</td> </tr> <tr> <td>Valid Upto :</td> <td>2027-03-31</td> </tr> </table>			Obtained		Application Number of CTO:	57355716	Date of CTO:	2021-02-19	Letter Number on Certificate:	HSPCB/Consent/ : 313129224YAMCTOA57355716	Valid From :	2024-04-01	Valid Upto :	2027-03-31
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Valid From :	2024-04-01															
Valid Upto :	2027-03-31															
12.	<b>Date of Inspection of the unit</b>	2025-08-11														
13.	<b>Name and designation of the officer(s)inspection unit</b>	<b>Sr.No</b>	<b>Name of Officer</b>	<b>Dsignation</b>												
				<b>Remarks</b>												

14. Detail of violation observed during inspection:	<p align="center"><b>Details of violation observed during inspection:</b></p> <p>a. Operational</p> <p>j. Other: Unit was inspected by Sh. Gaurav Kumar, JEE on dated 13.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided Covered Shed to crushing units.</li> <li>2. Unit has not provided adequate no. of sprinklers.</li> <li>3. Unit not provided interlocking system.</li> <li>4. Unit not provided wind breaking wall.</li> <li>5. Unit not constructed metalled road.</li> <li>6. Unit not provided adequate plantation.</li> </ol>														
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19. Modes of issue of show cause notice.	Dispatch														
20. Detail of reply of Show Cause Notice,if any received.	Not Received														
21. Date of fresh inspection with name & designation of inspection officer to verify the compliance and detail of permission obtained for the same from competent authority	<table border="1"> <thead> <tr> <th>Name Of Inspecting Officer</th> <th>Designation of Inspecting Officer</th> <th>Fresh Inspection Date</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td colspan="4" style="height: 20px;"> </td> </tr> </tbody> </table> <p>* Name of Competent Authority From Whom permission obtained:-</p> <p>* Designation of Competent Authority From Whom permission obtained:-</p>					Name Of Inspecting Officer	Designation of Inspecting Officer	Fresh Inspection Date	Remarks						
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22. present status of compliance made by the unit,if any after issue of show cause notice.	<p>Not Available</p> <p>Detail of Compliance after SCN:SCN time period has now been expired and unit failed to submit any reply within stipulated time period.</p>														
23. Detail violation for which closure action recommended.	<p>Unit was inspected by Sh. Gaurav Kumar, JEE on dated 13.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided Covered Shed to crushing units.</li> <li>2. Unit has not provided adequate no. of sprinklers.</li> <li>3. Unit not provided interlocking system.</li> <li>4. Unit not provided wind breaking wall.</li> <li>5. Unit not constructed metalled road.</li> <li>6. Unit not provided adequate plantation.</li> </ol>														
24. Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended	<p>No</p> <p>Give Reason: The prosecution if applicable, will be filed accordingly.</p>														

25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2027 from the Board.</p> <p>Unit was inspected by Sh. Gaurav Kumar, JEE on dated 13.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided Covered Shed to crushing units.</li> <li>2. Unit has not provided adequate no. of sprinklers.</li> <li>3. Unit not provided interlocking system.</li> <li>4. Unit not provided wind breaking wall.</li> <li>5. Unit not constructed metalled road.</li> <li>6. Unit not provided adequate plantation.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/612 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1051 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-11

PARDEEP SINGH  
Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.12  
12:16:44 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

Documents attached herewith  
Copy of show cause notice  
Copy of show cause notice  
Copy of spot inspection report



## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/114382303CONCR001

Dated: 06/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981 of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/114382303CONCR001 06/08/2025														
2.	<b>Name of the unit</b>	M/s DM Stone Crusher														
3.	<b>Address of the unit</b>	Village Belgarh Tehsil Pratap Nagar Yamuna Nagar														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
7.	<b>Bio Product</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
8.	<b>Manufacturing Process</b>	Stone Crusher														
9.	<b>Category of the unit</b>	Orange Small														
10.	<b>Status of CTE</b>	<table border="1" style="width: 100%;"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td>Application Number of CTE:</td> <td>14361274</td> </tr> <tr> <td>Date of CTE:</td> <td>2021-08-02</td> </tr> <tr> <td>Letter Number on Certificate:</td> <td>HSPCB/Consent/ : 313129221YAMCTE14361274</td> </tr> <tr> <td>Valid From :</td> <td>2021-08-02</td> </tr> <tr> <td>Valid Upto :</td> <td>2026-08-01</td> </tr> </table>			Obtained		Application Number of CTE:	14361274	Date of CTE:	2021-08-02	Letter Number on Certificate:	HSPCB/Consent/ : 313129221YAMCTE14361274	Valid From :	2021-08-02	Valid Upto :	2026-08-01
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Valid From :	2021-08-02															
Valid Upto :	2026-08-01															
11.	<b>Status of CTO</b>	<table border="1" style="width: 100%;"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td>Application Number of CTO:</td> <td>20179364</td> </tr> <tr> <td>Date of CTO:</td> <td>2021-08-02</td> </tr> <tr> <td>Letter Number on Certificate:</td> <td>HSPCB/Consent/ : 313129222YAMCTOA20179364</td> </tr> <tr> <td>Valid From :</td> <td>2022-02-17</td> </tr> <tr> <td>Valid Upto :</td> <td>2026-03-31</td> </tr> </table>			Obtained		Application Number of CTO:	20179364	Date of CTO:	2021-08-02	Letter Number on Certificate:	HSPCB/Consent/ : 313129222YAMCTOA20179364	Valid From :	2022-02-17	Valid Upto :	2026-03-31
Obtained																
Application Number of CTO:	20179364															
Date of CTO:	2021-08-02															
Letter Number on Certificate:	HSPCB/Consent/ : 313129222YAMCTOA20179364															
Valid From :	2022-02-17															
Valid Upto :	2026-03-31															
12.	<b>Date of Inspection of the unit</b>	2025-06-12														

13. Name and designation of the officer(s)inspection unit					
	Sr.No	Name of Officer	Dsignation	Remarks	
	2	Abhijeet Singh Tanwar	AEE	--	
	1	Gaurav Kumar	JEE	--	
14. Detail of violation observed during inspection:	<p align="center"><b>Details of violation observed during inspection:</b></p> <p>a. Operational</p> <p>j. Other:Unit was inspected on dated 12.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <p>1. Unit has not provided adequate plantation &amp; green belt around periphery.</p> <p>2. Unit has not provided adequate no. of sprinklers alongwith interlocking system.</p> <p>3. Unit has not covered conveyor belts.</p>				
15. Complaint/Court case,if any	No				
16. Detail of sampling and analysis of Effluent/Emission exceeding the norms	Type of Sample	A/R Number	A/R Date	Parameter	Result
17. Reasons for not collection of samples,if not collected.					
18. Detail of Show Cause Notice issued with date.	SCN Under Act	SCN Under Section	SCN No.	SCN Date	
	air	31-A	HSPCB/YR/2025/592	21.06.2025	
19. Modes of issue of show cause notice.	Dispatch				
20. Detail of reply of Show Cause Notice,if any received.	Not Received				
21. Date of fresh inspection with name & designation of inspection officer to verify the compliance and detail ofpermission obtained for the same from competent authority	Name Of Inspecting Officer	Designation of Inspecting Officer	Fresh Inspection Date	Remarks	
	* Name of Competent Authority From Whom permission obtained:-				
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22. present status of compliance made by the unit,if any after issue of show cause notice.	<p>Not Available</p> <p>Detail of Compliance after SCN:SCN time period has now been expired and unit failed to submit any reply within stipulated time period</p>				
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24.	<b>Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended</b>	No Give Reason: The prosecution if applicable, will be filed accordingly.
25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2026 from the Board.</p> <p>Unit was inspected on dated 12.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided adequate plantation &amp; green belt around periphery.</li> <li>2. Unit has not provided adequate no. of sprinklers alongwith interlocking system.</li> <li>3. Unit has not covered conveyor belts.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/592 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1073 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-05

PARDEE P SINGH Digitally signed by Pardeep Singh, Regional Officer  
Regional Office, Yamuna Nagar  
Date: 2025.08.06 17:17:50 +05'30'

Documents attached herewith  
Copy of show cause notice  
Copy of show cause notice

**Copy of spot inspection report**





## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/115130880CONCR001

Dated: 11/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/115130880CONCR001 11/08/2025														
2.	<b>Name of the unit</b>	MAHADEV STONE CRUSHER.														
3.	<b>Address of the unit</b>	VILLAGE BELGARH, TEHSIL KHIZRABAD, YAMUNA NAGAR														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
7.	<b>Bio Product</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
8.	<b>Manufacturing Process</b>	Stone Crusher														
9.	<b>Category of the unit</b>	Orange Small														
10.	<b>Status of CTE</b>	<table border="1" style="width: 100%;"> <tr> <td colspan="2"><b>Obtained</b></td> </tr> <tr> <td><b>Application Number of CTE:</b></td> <td>13079972</td> </tr> <tr> <td><b>Date of CTE:</b></td> <td>2021-07-03</td> </tr> <tr> <td><b>Letter Number on Certificate:</b></td> <td>HSPCB/Consent/ : 313129221YAMCTE13079972</td> </tr> <tr> <td><b>Valid From :</b></td> <td>2021-07-03</td> </tr> <tr> <td><b>Valid Upto :</b></td> <td>2026-07-02</td> </tr> </table>			<b>Obtained</b>		<b>Application Number of CTE:</b>	13079972	<b>Date of CTE:</b>	2021-07-03	<b>Letter Number on Certificate:</b>	HSPCB/Consent/ : 313129221YAMCTE13079972	<b>Valid From :</b>	2021-07-03	<b>Valid Upto :</b>	2026-07-02
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<b>Valid From :</b>	2022-04-19															
<b>Valid Upto :</b>	2027-03-31															
12.	<b>Date of Inspection of the unit</b>	2025-06-13														

13. Name and designation of the officer(s)inspection unit	<table border="1"> <thead> <tr> <th>Sr.No</th> <th>Name of Officer</th> <th>Dsignation</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td>2</td> <td>Gaurav Kumar</td> <td>JEE</td> <td>--</td> </tr> <tr> <td>1</td> <td>Abhijeet Singh Tanwar</td> <td>AEE</td> <td>--</td> </tr> </tbody> </table>				Sr.No	Name of Officer	Dsignation	Remarks	2	Gaurav Kumar	JEE	--	1	Abhijeet Singh Tanwar	AEE	--
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1	Abhijeet Singh Tanwar	AEE	--													
14. Detail of violation observed during inspection:	<p align="center"><b>Details of violation observed during inspection:</b></p> <p>a. Operational</p> <p>j. Other:Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 13.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided adequate plantation.</li> <li>3. Unit has not provided adequate no. of sprinklers.</li> <li>4. Unit has not provided interlocking system arrangement.</li> <li>5. Unit has not provided metalled road within premises.</li> <li>6. Unit has not covered conveyor belts.</li> </ol>															
15. Complaint/Court case,if any	Yes															
16. Detail of sampling and analysis of Effluent/Emission exceeding the norms	<table border="1"> <thead> <tr> <th>Type of Sample</th> <th>A/R Number</th> <th>A/R Date</th> <th>Parameter</th> <th>Result</th> </tr> </thead> <tbody> </tbody> </table>				Type of Sample	A/R Number	A/R Date	Parameter	Result							
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air	31-A	HSPCB/YR/2025/593	21.06.2025													
19. Modes of issue of show cause notice.	Dispatch															
20. Detail of reply of Show Cause Notice,if any received.	Not Received															
21. Date of fresh inspection with name & designation of inspection officer to verify the compliance and detail of permission obtained for the same from competent authority	<table border="1"> <thead> <tr> <th>Name Of Inspecting Officer</th> <th>Designation of Inspecting Officer</th> <th>Fresh Inspection Date</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td colspan="4">* Name of Competent Authority From Whom permission obtained:-</td> </tr> <tr> <td colspan="4">* Designation of Competent Authority From Whom permission obtained:-</td> </tr> </tbody> </table>				Name Of Inspecting Officer	Designation of Inspecting Officer	Fresh Inspection Date	Remarks	* Name of Competent Authority From Whom permission obtained:-				* Designation of Competent Authority From Whom permission obtained:-			
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* Designation of Competent Authority From Whom permission obtained:-																
22. present status of compliance made by the unit,if any after issue of show cause notice.	<p>Not Available</p> <p>Detail of Compliance after SCN:SCN time period has now been expired and unit failed to submit any reply within stipulated time period.</p>															
23. Detail violation for which closure action recommended.	<p>Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 13.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided adequate plantation.</li> <li>3. Unit has not provided adequate no. of sprinklers.</li> <li>4. Unit has not provided interlocking system arrangement.</li> <li>5. Unit has not provided metalled road within premises.</li> <li>6. Unit has not covered conveyor belts.</li> </ol>															

24.	<b>Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended</b>	No Give Reason: The prosecution if applicable, will be filed accordingly.
25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2027 from the Board.</p> <p>Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 13.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided adequate plantation.</li> <li>3. Unit has not provided adequate no. of sprinklers.</li> <li>4. Unit has not provided interlocking system arrangement.</li> <li>5. Unit has not provided metalled road within premises.</li> <li>6. Unit has not covered conveyor belts.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/593 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1057 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-11

PARDEEP SINGH Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.11  
13:32:15 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

**Documents attached herewith**  
**Copy of show cause notice**

Copy of show cause notice  
Copy of spot inspection report





**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-**  
**hspcbroyr@gmail.com**

No. :HSPCB/YAM/2025/RO/INS/115132794RCTO001

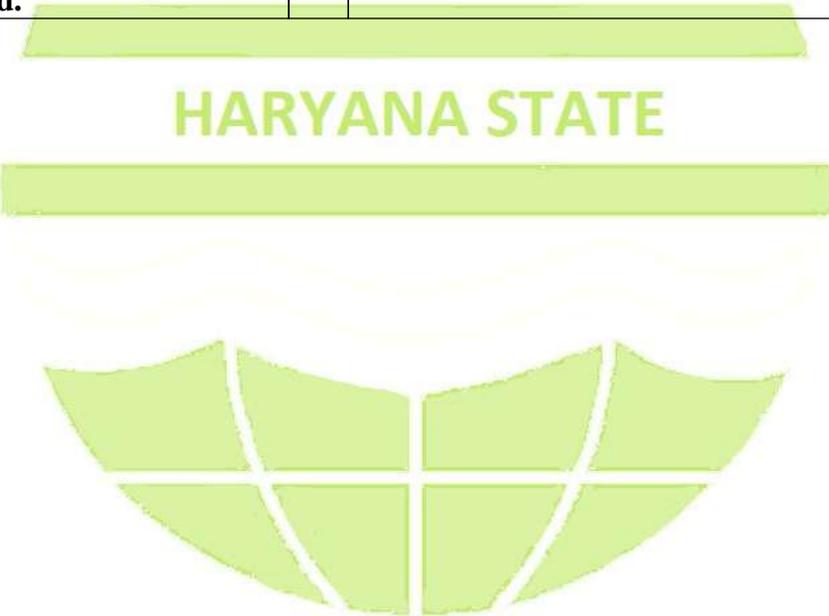
Dated:11-Aug-2025

**Performa for recommendation by RO to revoke/ withdrawal/ cancel the consent to operate for the violation under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act.**

01	Recommendation for revoke letter detail by Field officer	:	HSPCB/YAM/2025/FO/INS/115132794RCTO001 11/08/2025		
02	Name of the unit	:	Sandhu Stone Crusher		
03	Address of the unit	:	Village Bellgarh Tehsil Khizrabad		
04	Land Details of Unit(Khasra/Kila/Plot no)	:	Details of Land	Description	Unit
05	Latitude and longitude of the site	:	Latitude : Latitude :		
06	Product(s) Details	:	Product Name	Product Quantity/Capacity	Unit
07	By-Products Details	:	By-Product Name	Product Quantity/Capacity	Unit
08	Manufacturing Process	:	Stone Crusher		
09	Category of the unit	:	Category :Orange Scale :Small		
10	Status of CTE	:	Obtained		
			Application Number of CTE	5405342	
			Date of CTE	11-Jul-2018	
			Letter Number on Certificate	HSPCB/Consent/ : 313129218YAMCTE5405342	
			Valid From	11-Jul-2018	
			Valid Upto	10-Apr-2019	
			Certificate	Not Attached	

11	Status of CTO	:	<b>Obtained</b> <b>Application Number of CTO</b> 23571987 <b>Date of CTO</b> 13-May-2022 <b>Letter Number on Certificate</b> HSPCB/Consent/ : 313129222YAMCTOA23571987 <b>Valid From</b> 13-May-2022 <b>Valid Upto Certificate</b> 31-Mar-2027 <b>Certificate</b> Attached																					
12	Detail of complaints if any	:	Details : File :Not Attached																					
14	Name and designation of the officers inspected the unit	:	<table border="1"> <thead> <tr> <th>Name</th> <th>Designation</th> <th>Office</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td>Gaurav Kumar</td> <td>JEE</td> <td>HSPCB, Yamuna Nagar</td> <td>--</td> </tr> <tr> <td>Abhijeet Singh Tanwar</td> <td>AEE</td> <td>HSPCB, Yamuna Nagar</td> <td>--</td> </tr> </tbody> </table>				Name	Designation	Office	Remarks	Gaurav Kumar	JEE	HSPCB, Yamuna Nagar	--	Abhijeet Singh Tanwar	AEE	HSPCB, Yamuna Nagar	--						
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18	Detail of Show Cause Notice issued with date.	:	<table border="1"> <thead> <tr> <th>Act</th> <th>Section</th> <th>No &amp; Date</th> <th>Time for reply</th> <th>Attachment</th> </tr> </thead> <tbody> <tr> <td>Air</td> <td>31-A</td> <td>HSPCB/YR/2025/594 dated 21/06/2025</td> <td>--</td> <td>Not Attached</td> </tr> </tbody> </table>				Act	Section	No & Date	Time for reply	Attachment	Air	31-A	HSPCB/YR/2025/594 dated 21/06/2025	--	Not Attached								
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19	Mode of issue of show causes notice.	:	Dispatch																					
20.	Details of registration of the unit from industry department or any other concerned authority	:	No																					
22	Date of fresh inspection with name & designation of inspecting officer to verify the compliance and detail of permission obtained for the same from competent authority.	:	<table border="1"> <thead> <tr> <th>Name of Inspecting officer</th> <th>Designation of Inspecting officer</th> <th>Fresh Inspection date</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table> Name of Competent Authority permission obtained:- Designation of Competent Authority permission obtained:-				Name of Inspecting officer	Designation of Inspecting officer	Fresh Inspection date	Remarks														
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22	<b>Date of Submitting recommendation by Regional Officer</b>	:	Details :SCN time period has now been expired and unit failed to submit any reply within stipulated time period. Attachment :Not Attached
23	<b>Detail of violations for which action recommended.</b>	:	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2027 from the Board.</p> <p>Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 12.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided metalled road within premises.</li> <li>3. Unit has not provided adequate no. of sprinklers alongwith interlocking system arrangement.</li> <li>4. Unit has not provided adequate plantation.</li> <li>5. Unit has not covered conveyor belts.</li> </ol>
24	<b>Whether case recommended also for prosecution (if applicable) alongwith reasons if not recommended.</b>	:	The prosecution if applicable, will be filed accordingly.



HARYANA STATE

25	<b>Whether case recommended also for prosecution (if applicable) alongwith reasons if not recommended.</b>	<p>: Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2027 from the Board.</p> <p>Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 12.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided metalled road within premises.</li> <li>3. Unit has not provided adequate no. of sprinklers alongwith interlocking system arrangement.</li> <li>4. Unit has not provided adequate plantation.</li> <li>5. Unit has not covered conveyor belts.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/594 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1054 dated 23.07.2025.</p> <p>In view of above, it is recommended that Consent to Operate issued under Air Act 1981 to the unit vide no. HSPCB/Consent/ : 313129222YAMCTOA23571987 Dated 13/05/2022 Valid upto 31.03.2027 may be revoked.</p>
26	<b>Copy of Spot Inspection Reports</b>	:

27	<b>Final Recommendation as per provisions of the Act Rules.(By Regional Officer)</b>	<p>: Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2027 from the Board.</p> <p>Unit was inspected by Sh. Abhijeet Singh Tanwar, AEE and Sh. Gaurav Kumar, JEE on dated 12.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall.</li> <li>2. Unit has not provided metalled road within premises.</li> <li>3. Unit has not provided adequate no. of sprinklers alongwith interlocking system arrangement.</li> <li>4. Unit has not provided adequate plantation.</li> <li>5. Unit has not covered conveyor belts.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/594 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1054 dated 23.07.2025.</p> <p>In view of above, it is recommended that Consent to Operate issued under Air Act 1981 to the unit vide no. HSPCB/Consent/ : 313129222YAMCTOA23571987 Dated 13/05/2022 Valid upto 31.03.2027 may be revoked.</p>
28	<b>Submitted by Regional Officer on dated</b>	: 11-Aug-2025

PARDEEP  
SINGH  
Pardeep

Digitally signed by PARDEEP  
SINGH  
Date: 2025.08.11 13:25:24  
+05'30'

**Singh Regional Officer  
Yamuna Nagar, Region**

**Documents attached herewith**

**Copy of show cause notice attached in Note History**

**Copy of spot inspection report**

**Copy of CTE/CTO attached in Report**



## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/114381527CONCR001

Dated: 06/08/2025

Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/114381527CONCR001 06/08/2025														
2.	<b>Name of the unit</b>	M/s Bala Ji Minerals (Stone Crusher)														
3.	<b>Address of the unit</b>	Village Belgarh Tehsil Pratap Nagar Yamuna Nagar														
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>												
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :														
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>												
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8.	<b>Manufacturing Process</b>	Stone Crusher														
9.	<b>Category of the unit</b>	Orange Small														
10.	<b>Status of CTE</b>	<table border="1"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td>Application Number of CTE:</td> <td>13777675</td> </tr> <tr> <td>Date of CTE:</td> <td>2021-07-16</td> </tr> <tr> <td>Letter Number on Certificate:</td> <td>HSPCB/Consent/ : 313129221YAMCTE13777675</td> </tr> <tr> <td>Valid From :</td> <td>2021-07-16</td> </tr> <tr> <td>Valid Upto :</td> <td>2026-07-15</td> </tr> </table>			Obtained		Application Number of CTE:	13777675	Date of CTE:	2021-07-16	Letter Number on Certificate:	HSPCB/Consent/ : 313129221YAMCTE13777675	Valid From :	2021-07-16	Valid Upto :	2026-07-15
Obtained																
Application Number of CTE:	13777675															
Date of CTE:	2021-07-16															
Letter Number on Certificate:	HSPCB/Consent/ : 313129221YAMCTE13777675															
Valid From :	2021-07-16															
Valid Upto :	2026-07-15															
11.	<b>Status of CTO</b>	<table border="1"> <tr> <td colspan="2">Obtained</td> </tr> <tr> <td>Application Number of CTO:</td> <td>33047525</td> </tr> <tr> <td>Date of CTO:</td> <td>2021-07-16</td> </tr> <tr> <td>Letter Number on Certificate:</td> <td></td> </tr> <tr> <td>Valid From :</td> <td>2023-02-08</td> </tr> <tr> <td>Valid Upto :</td> <td>2027-03-31</td> </tr> </table>			Obtained		Application Number of CTO:	33047525	Date of CTO:	2021-07-16	Letter Number on Certificate:		Valid From :	2023-02-08	Valid Upto :	2027-03-31
Obtained																
Application Number of CTO:	33047525															
Date of CTO:	2021-07-16															
Letter Number on Certificate:																
Valid From :	2023-02-08															
Valid Upto :	2027-03-31															
12.	<b>Date of Inspection of the unit</b>	2025-06-12														

13. Name and designation of the officer(s) inspection unit				
	Sr.No	Name of Officer	Dsignation	Remarks
	2	Abhijeet Singh Tanwar	AEE	--
	1	Gaurav Kumar	JEE	--
14. Detail of violation observed during inspection:	<b>Details of violation observed during inspection:</b>			
	<p>a. Operational</p> <p>j. Other: Unit was inspected on dated 12.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided metalled road within premises. 2. Unit has not provided adequate no. of sprinklers alongwith interlocking system arrangement. 3. Unit has not provided adequate plantation.</p>			
15. Complaint/Court case,if any	No			
16. Detail of sampling and analysis of Effluent/Emission exceeding the norms				
	Type of Sample	A/R Number	A/R Date	Parameter
17. Reasons for not collection of samples,if not collected.				
18. Detail of Show Cause Notice issued with date.	SCN Under Act	SCN Under Section	SCN No.	SCN Date
	air	31-A	HSPCB/YR/2025/595	21.06.2025
19. Modes of issue of show cause notice.	Dispatch			
20. Detail of reply of Show Cause Notice,if any received.	Not Received			
21. Date of fresh inspection with name & designation of inspection officer to verify the compliance and detail of permission obtained for the same from competent authority	Name Of Inspecting Officer	Designation of Inspecting Officer	Fresh Inspection Date	Remarks
	* Name of Competent Authority From Whom permission obtained:-			
	* Designation of Competent Authority From Whom permission obtained:-			
22. present status of compliance made by the unit,if any after issue of show cause notice.	Not Available			
	Detail of Compliance after SCN:SCN time period has now been expired and unit failed to submit any reply within stipulated time period.			
23. Detail violation for which closure action recommended.	Unit was inspected on dated 12.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:- 1. Unit has not provided metalled road within premises. 2. Unit has not provided adequate no. of sprinklers alongwith interlocking system arrangement. 3. Unit has not provided adequate plantation.			
24. Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended	No			
	Give Reason: The prosecution if applicable, will be filed accordingly.			

25.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity Other1 E-Rawana
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2027 from the Board.</p> <p>Unit was inspected on dated 12.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided metalled road within premises.</li> <li>2. Unit has not provided adequate no. of sprinklers alongwith interlocking system arrangement.</li> <li>3. Unit has not provided adequate plantation.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/595 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1071 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-05

PARDEEP SINGH

Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.06  
11:10:32 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

**Documents attached herewith**  
**Copy of show cause notice**  
**Copy of show cause notice**  
**Copy of spot inspection report**



## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/114381621CONCR001

Dated: 06/08/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	Detail of Recommendation letter by field officer	HSPCB/YAM/2025/RO/INS/114381621CONCR001 06/08/2025			
2.	Name of the unit	M/s Bhagat Singh Stone Crusher			
3.	Address of the unit	Village Belgarh Tehsil Pratap Nagar Yamuna Nagar			
4.	Detail of land(Khasra/Kila/Plot No.)	Detail of land	Description	Unit	
5.	Latitude and Longitude of the site.	Latitude : Longitude :			
6.	Product(s)	Product Name	Production Quantity/Capacity	Units	
7.	Bio Product	By-Product Name	Production Quantity/Capacity	Units	
8.	Manufacturing Process	Stone Crusher			
9.	Category of the unit	Orange Small			
10.	Status of CTE	Obtained			
		Application Number of CTE:	13777777		
		Date of CTE:	2021-07-16		
		Letter Number on Certificate:	HSPCB/Consent/ : 313129221YAMCTE13777777		
		Valid From :	2021-07-16		
		Valid Upto :	2026-07-15		
11.	Status of CTO	Obtained			
		Application Number of CTO:	33693348		
		Date of CTO:	2021-07-16		
		Letter Number on Certificate:			
		Valid From :	2023-02-18		
		Valid Upto :	2027-03-31		
12.	Date of Inspection of the unit	2025-08-05			
13.	Name and designation of the officer(s)inspection unit	Sr.No	Name of Officer	Dsignation	Remarks

14. Detail of violation observed during inspection:	<p align="center"><b>Details of violation observed during inspection:</b></p> <p>a. Operational</p> <p>j. Other: Unit was inspected on dated 12.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall around periphery.</li> <li>2. Unit has not provided metalled road within premises.</li> <li>3. Unit has not provided adequate plantation.</li> <li>4. Unit has not provided adequate no. of sprinklers alongwith interlocking system arrangement.</li> <li>5. Unit has not covered conveyor belts.</li> </ol>																
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SCN Under Act	SCN Under Section	SCN No.	SCN Date														
air	31-A	HSPCB/YR/2025/596	21.06.2025														
19. Modes of issue of show cause notice.	Dispatch																
20. Detail of reply of Show Cause Notice,if any received.	Not Received																
21. Date of fresh inspection with name & designation of inspection officer to verify the compliance and detail of permission obtained for the same from competent authority	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 20%;">Name Of Inspecting Officer</th> <th style="width: 20%;">Designation of Inspecting Officer</th> <th style="width: 20%;">Fresh Inspection Date</th> <th style="width: 20%;">Remarks</th> </tr> </thead> <tbody> <tr> <td colspan="4">* Name of Competent Authority From Whom permission obtained:-</td> </tr> <tr> <td colspan="4">* Designation of Competent Authority From Whom permission obtained:-</td> </tr> </tbody> </table>					Name Of Inspecting Officer	Designation of Inspecting Officer	Fresh Inspection Date	Remarks	* Name of Competent Authority From Whom permission obtained:-				* Designation of Competent Authority From Whom permission obtained:-			
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* Name of Competent Authority From Whom permission obtained:-																	
* Designation of Competent Authority From Whom permission obtained:-																	
22. present status of compliance made by the unit,if any after issue of show cause notice.	<p>Not Available</p> <p>Detail of Compliance after SCN:SCN time period has now been expired and unit failed to submit any reply within stipulated time period</p>																
23. Detail violation for which closure action recommended.	<p>Unit was inspected on dated 12.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall around periphery.</li> <li>2. Unit has not provided metalled road within premises.</li> <li>3. Unit has not provided adequate plantation.</li> <li>4. Unit has not provided adequate no. of sprinklers alongwith interlocking system arrangement.</li> <li>5. Unit has not covered conveyor belts.</li> </ol>																
24. Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended	<p>No</p> <p>Give Reason: The prosecution if applicable, will be filed accordingly.</p>																
25. Authority to whom direction to be issued to stop services to the unit.	<p>Electricity</p> <p>Other1      E-Rawana</p>																

26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is a Stone Crusher and covered in Orange category in Consent Management as per policy order no. 1767-93 dated 04.12.2020 which is Air polluting in nature. Unit have already obtained CTO upto 31.03.2027 from the Board.</p> <p>Unit was inspected on dated 12.06.2025 in lieu of Hon'ble NGT Case "Sukhdeep Singh vs HSPCB" OA No. 1127 of 2024 and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided wind breaking wall around periphery.</li> <li>2. Unit has not provided metalled road within premises.</li> <li>3. Unit has not provided adequate plantation.</li> <li>4. Unit has not provided adequate no. of sprinklers alongwith interlocking system arrangement.</li> <li>5. Unit has not covered conveyor belts.</li> </ol> <p>Thereafter Show Cause Notice for closure action under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 and revocation of CTO granted under Air Act under section 21 (4) of Air Act 1981 and imposition of Environment Compensation was issued to the unit cited in subject above vide this office letter no. HSPCB/YR/2025/596 dated 21/06/2025 to submit reply within 15 days.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/1072 dated 23.07.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act, 1981 as well as along with the directions to Concerned EE (UHBVN) to disconnect the electricity supply of above said unit and direction may be issued to the Mining Officer, Yamuna nagar to stop the E-Rawana of the said stone crusher unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-08-05

PARDEE  
P SINGH

Digitally signed by  
PARDEEP SINGH  
Date: 2025.08.06  
17:22:41 +05'30'

**Pardeep Singh , Regional Officer**  
**Regional Office, Yamuna Nagar**

**Documents attached herewith**  
**Copy of show cause notice**  
**Copy of show cause notice**  
**Copy of spot inspection report**



## Haryana State Pollution Control Board

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/RO/INS/108891694CONCR001

Dated: 28/06/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Regional Officer.**

1.	<b>Detail of Recommendation letter by field officer</b>	HSPCB/YAM/2025/RO/INS/108891694CONCR001 28/06/2025		
2.	<b>Name of the unit</b>	hindustan stone aura		
3.	<b>Address of the unit</b>	RANIPUR		
4.	<b>Detail of land(Khasra/Kila/Plot No.)</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>
5.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :		
6.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>
7.	<b>Bio Product</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>
8.	<b>Manufacturing Process</b>	Stone Crusher		
9.	<b>Category of the unit</b>	Orange Small		
10.	<b>Status of CTE</b>	<b>Obtained</b>		
		<b>Application Number of CTE:</b>	5194227	
		<b>Date of CTE:</b>	2018-03-30	
		<b>Letter Number on Certificate:</b>		
		<b>Valid From :</b>	2018-03-30	
		<b>Valid Upto :</b>	2018-12-29	
11.	<b>Status of CTO</b>	<b>Obtained</b>		
		<b>Application Number of CTO:</b>	53729193	
		<b>Date of CTO:</b>	2018-03-30	
		<b>Letter Number on Certificate:</b>		
		<b>Valid From :</b>	2024-04-01	
		<b>Valid Upto :</b>	2028-03-31	
12.	<b>Date of Inspection of the unit</b>	2025-04-22		
13.	<b>Name and designation of the officer(s)inspection unit</b>	<b>Sr.No</b>	<b>Name of Officer</b>	<b>Dsignation</b>
		<b>Remarks</b>		

14. Detail of violation observed during inspection:	<b>Details of violation observed during inspection:</b>														
	a. Operational  j. Other: Whereas the unit was inspected on dated 22.04.2025 in lieu of complaint received in this office and following deficiencies were found during inspection:- 1. Unit has not provided adequate plantation. 2. Unit has not provided sprinklers to control dust emissions. 3. Unit has not provided metalled road. 4. Unit has not provided any interlocking system. 5. Unit has not provided wind breaking wall.														
15. Complaint/Court case,if any	Yes														
16. Detail of sampling and analysis of Effluent/Emission exceeding the norms	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 15%;">Type of Sample</th> <th style="width: 15%;">A/R Number</th> <th style="width: 15%;">A/R Date</th> <th style="width: 20%;">Parameter</th> <th style="width: 35%;">Result</th> </tr> </thead> <tbody> <tr> <td colspan="5" style="height: 20px;"> </td> </tr> </tbody> </table>					Type of Sample	A/R Number	A/R Date	Parameter	Result					
Type of Sample	A/R Number	A/R Date	Parameter	Result											
17. Reasons for not collection of samples,if not collected.															
18. Detail of Show Cause Notice issued with date.	SCN Under Act		SCN Under Section		SCN No.										
	air		31-A		HSPCB/YR/2025/156										
19. Modes of issue of show cause notice.	Dispatch														
20. Detail of reply of Show Cause Notice,if any received.	Not Received														
21. Date of fresh inspection with name & designation of inspection officer to verify the compliance and detail of permission obtained for the same from competent authority	Name Of Inspecting Officer		Designation of Inspecting Officer		Fresh Inspection Date										
	Remarks														
	* Name of Competent Authority From Whom permission obtained:-														
22. present status of compliance made by the unit,if any after issue of show cause notice.	Available														
	Detail of Compliance after SCN:Unit has not submitted any reply against the SCN issued till date														
23. Detail violation for which closure action recommended.	Whereas the unit was inspected on dated 22.04.2025 in lieu of complaint received in this office and following deficiencies were found during inspection:- 1. Unit has not provided adequate plantation. 2. Unit has not provided sprinklers to control dust emissions. 3. Unit has not provided metalled road. 4. Unit has not provided any interlocking system. 5. Unit has not provided wind breaking wall.														
24. Whether case recommended also for prosecution(if applicable) alongwith reason if not recommended	Yes														
25. Authority to whom direction to be issued to stop services to the unit.	Electricity														
26. Copy of Spot Inspection Reports															

27.	<b>Proof of Name and OwnerShip of unit</b>	Not Attached Not Attached Not Attached
28.	<b>Final recommendations as per provisions of the Act/Rules.</b>	<p>Unit is engaged in process of Stone Crusher and covered under the Orange category as per latest Categorization policy order of the board dated 04/12/2020. Unit have already obtained CTO upto 31.03.2028.</p> <p>Whereas the unit was inspected on dated 22.04.2025 in lieu of complaint received in this office and following deficiencies were found during inspection:-</p> <ol style="list-style-type: none"> <li>1. Unit has not provided adequate plantation.</li> <li>2. Unit has not provided sprinklers to control dust emissions.</li> <li>3. Unit has not provided metalled road.</li> <li>4. Unit has not provided any interlocking system.</li> <li>5. Unit has not provided wind breaking wall.</li> </ol> <p>Thereafter this office has issued show cause notice for closure to the unit vide letter no. HSPCB/YR/2025/156 dated 01.05.2025.</p> <p>Further, the said SCN period has now been lapsed and unit has not submitted any reply against the SCN issued till date.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/601 dated 21.06.2025.</p> <p>In view of above, as recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act,1981 alongwith directions to Executive Engineer, UHBVN, Yamuna Nagar for disconnection of electricity supply of the unit.</p>
29.	<b>Date of Submitting recommendation by Regional Officer.</b>	2025-06-23

**Sudhir Mohan , Regional Officer**  
**Regional Office, Yamuna Nagar**

**Documents attached herewith**  
**Copy of show cause notice**  
**Copy of show cause notice**  
**Copy of spot inspection report**

**SUDHIR MOHAN**

Digitally signed by SUDHIR  
MOHAN

Date: 2025.06.28 12:48:43 +05'30'



**Haryana State Pollution Control Board**  
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-  
hspcbroyr@gmail.com

No. :HSPCB/YAM/2025/FO/INS/107934492CONCR001

Dated: 19/06/2025

**Performa for recommendation to issue direction for closure and disconnection of service against the non-complying units under section 31-A under the provision of the Air (Prevention and Control of Pollution) Act, 1981. of Air Act 1981 Act by Field Officer.**

1.	<b>Name of the unit</b>	M/s Jai Luxmi Minerals (Stone Crusher)		
2.	<b>Address of the unit</b>	Village Mahiyudeenpur Tehsil Bilaspur Yamuna Nagar		
3.	<b>Detail of land(Khasra/Kila/Plot) No.</b>	<b>Detail of land</b>	<b>Description</b>	<b>Unit</b>
4.	<b>Latitude and Longitude of the site.</b>	Latitude : Longitude :		
5.	<b>Product(s)</b>	<b>Product Name</b>	<b>Production Quantity/ Capacity</b>	<b>Units</b>
		Coarse Sand, Gatka and Round Bajri	1250	Metric Tonnes/Day
6.	<b>By-Products Details</b>	<b>By-Product Name</b>	<b>Production Quantity/Capacity</b>	<b>Units</b>
7.	<b>Manufacturing Process</b>	Stone Crusher		
8.	<b>Category of the unit</b>	Category : orange Scale : small		
9.	<b>Status of CTE</b>	<b>ObtainedCTE</b>		
		<b>Application Number of CTE:</b>	11920653	
		<b>Date of CTE:</b>	10/05/2021	
		<b>Letter Number on Certificate:</b>		
		<b>Valid From :</b>	10/05/2021	
		<b>Valid Upto :</b>	09/05/2026	
		<b>Certificate :</b>	Not Attached	
10.	<b>Status of CTO</b>	<b>ObtainedCTO</b>		
		<b>Application Number of CTO:</b>	12708619	
		<b>Date of CTO:</b>	16/07/2021	
		<b>Letter Number on Certificate:</b>		
		<b>Valid From :</b>	16/07/2021	
		<b>Valid Upto :</b>	31/03/2026	
		<b>Certificate :</b>	Attached	

11.	Date of Inspection of the unit	19/06/2025				
12.	Name and designation of the officer(s) inspected the unit	Sr.No	Name of Officer	Designation	Remarks	
13.	Detail of violation observed during inspection:	<p align="center"><b>Details of violation observed during inspection:</b></p> <p>a. Operational</p> <p>j. Other: Unit is engaged in process of Stone Crusher which is Air polluting in nature and covered under the Orange category as per latest Categorization policy order of the board dated 04/12/2020. Whereas as per Haryana Govt. Notification dated 11.05.2016 for stone crushers siting criteria are mandatory to comply. Whereas as per the DFO report no. 6452 dated 31.03.2025 the distance of unit from Forest and Distance (from nearest P.F, R.F and Sec 4 &amp; 5) is 355 mtr against the distance requirement of 500 mtr. Thus unit is not meeting the siting distance parameter from Forest and Distance (from nearest P.F, R.F and Sec 4 &amp; 5) as per Notification dated 11.05.2016. Thus, stone crusher is established and in operation in non compliance of the provisions of Notification dated 11.05.2016, Section 21&amp; 22 of the Air (Prevention &amp; Control of Pollution) Act, 1981 and 31 – A of Air Act, 1981.</p>				
14.	Complaint/ Court case,if any	NotSelect				
15.	Details of sampling and analysis of Effluent/Emission exceeding the norms.	Type of Sample	A/R Number	A/R Date	Parameter	Result
		Type of Sample		Reports		
16.	Reasons for not collection of samples,if not collected.	HARYANA STATE				
17.	Detail of Show Cause Notice issued with date.	SCN Under Act	SCN Under Section	SCN No.	SCN Date	Attachment
		air	31-A	HSPCB/YR/2025/139	24.04.2025	Attached
18.	Mode of issue of show causes notice	Dispatch				
19.	Detail of reply of Show Cause Notice,if any received.	<p>Received</p> <p>Date of Reply Submitted by Unit: 09/05/2025 Details: Unit has submitted the reply against the SCN issued which is found not satisfactory.</p>				
20.	Date of fresh inspection with name & designation of inspecting officer to verify the compliance and detail of permission obtained for the same from competent authority.	Name Of Inspecting Officer	Designation of Inspecting Officer	Fresh Inspection Date	Remarks	
		* Name of Competent Authority From Whom permission obtained:- Sudhir Mohan				
		* Designation of Competent Authority From Whom permission obtained:- RO				
21.	Present status of compliance made by the unit,if any after issue of Show cause notice.	Available				
		Detail of Compliance after SCN: Unit has submitted the reply against the SCN issued which is found not satisfactory.				

22.	<b>Detail of violation for which closure action recommended.</b>	<p>Detail of violation :-Unit is engaged in process of Stone Crusher which is Air polluting in nature and covered under the Orange category as per latest Categorization policy order of the board dated 04/12/2020.</p> <p>Whereas as per Haryana Govt. Notification dated 11.05.2016 for stone crushers siting criteria are mandatory to comply.</p> <p>Whereas as per the DFO report no. 6452 dated 31.03.2025 the distance of unit from Forest and Distance (from nearest P.F, R.F and Sec 4 &amp; 5) is 355 mtr against the distance requirement of 500 mtr. Thus unit is not meeting the siting distance parameter from Forest and Distance (from nearest P.F, R.F and Sec 4 &amp; 5) as per Notification dated 11.05.2016.</p> <p>Thus, stone crusher is established and in operation in non compliance of the provisions of Notification dated 11.05.2016, Section 21&amp; 22 of the Air (Prevention &amp; Control of Pollution) Act, 1981 and 31 – A of Air Act, 1981.</p>
23.	<b>Whether case recommended also for prosecution(if applicable) alongwith reasons if not recommended.</b>	<p>No</p> <p>Give Reason:</p>
24.	<b>Authority to whom direction to be issued to stop services to the unit.</b>	Electricity
25.	<b>Final recommendations as per provisions of the Act/ Rules.</b>	<p>Unit is engaged in process of Stone Crusher which is Air polluting in nature and covered under the Orange category as per latest Categorization policy order of the board dated 04/12/2020.</p> <p>Whereas as per Haryana Govt. Notification dated 11.05.2016 for stone crushers siting criteria are mandatory to comply.</p> <p>Whereas as per the DFO report no. 6452 dated 31.03.2025 the distance of unit from Forest and Distance (from nearest P.F, R.F and Sec 4 &amp; 5) is 355 mtr against the distance requirement of 500 mtr. Thus unit is not meeting the siting distance parameter from Forest and Distance (from nearest P.F, R.F and Sec 4 &amp; 5) as per Notification dated 11.05.2016.</p> <p>Thus, stone crusher is established and in operation in non compliance of the provisions of Notification dated 11.05.2016, Section 21&amp; 22 of the Air (Prevention &amp; Control of Pollution) Act, 1981 and 31 – A of Air Act, 1981.</p> <p>Thereafter this office has issued show cause notice for closure to the unit vide letter no. HSPCB/YR/2025/139 dated 24.04.2025.</p> <p>Further, the said unit has submitted reply of SCN which was found not satisfactory.</p> <p>Whereas speaking order was also issued vide this office letter no. HSPCB/YR/2025/502 dated 19.06.2025.</p> <p>In view of above, it is recommended that closure order against above said unit may be issued under section 31-A of Air (Prevention &amp; Control of Pollution) Act,1981 alongwith directions to Executive Engineer, UHBVN, Yamuna Nagar for disconnection of electricity supply of the unit.</p>
26.	<b>Copy of Spot Inspection Reports</b>	
27.	<b>Proof of Name and OwnerShip of unit</b>	<p>Not Attached</p> <p>Not Attached</p> <p>Not Attached</p>

28. Date of Submitting recommendation by Regional Officer.	2025-06-19
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ABHIJEET  
SINGH  
TANWARDigitally signed by  
ABHIJEET SINGH  
TANWAR  
Date: 2025.06.21  
12:07:48 +05'30'**Abhijeet Singh Tanwar, AEE**  
**Regional Office, Yamuna Nagar**

Documents attached herewith  
Copy of show cause notice  
Copy of show cause notice  
Copy of reply of show cause notice



**list of Stone Crusher Show Cause Notice as Annexure-R-6**

<b>Sr. No.</b>	<b>Name and Address</b>	<b>Date of Inspection</b>	<b>Show Cause Notice No. &amp; date</b>
1	GAURI SHANKER STONE CRUSHER, Village Doiwala, Yamuna Nagar	15.08.2025	Show Cause Notice issued vide no. HSPCB/YR/2025/1303 dated 18.08.2025
2	Mahaluxmi Stone Crusher, Vill Doiwala, Yamuna Nagar	15.08.2025	Show Cause Notice issued vide no. HSPCB/YR/2025/1326 dated 18.08.2025
3	SHREE SHIV SAI STONE CRUSHER, VILLAGE GOHRABANI, TEHSIL BILASPUR, YAMUNA NAGAR	15.08.2025	Show Cause Notice issued vide no. HSPCB/YR/2025/1309 dated 18.08.2025
4	Shree Baba Balaknath Stone Crusher, Village Nathanpur, Yamuna Nagar	11.07.2025	Show Cause Notice issued Vide No.:- HSPCB/YR/2025/1012 Dated:21/07/2025
5	VISHAVKARMA JI STONE CRUSHER VILLAGE BELGARH, TEHSIL KHIZRABAD, YAMUNA NAGAR	22.07.2025	Show Cause Notice Issued vide no.HSPCB/YR/2025/1110 dated 25.07.2025
6	Rudraya Stone Crusher, Village Belgarh, Yamuna Nagar	07.08.2025	Show Cause Notice Issued vide no.HSPCB / YR/ 2025/1218 Dated 06.08.2025
7	Rebuttal Stone Crusher, Village Belgarh Tehsil Pratap Nagar	07.08.2025	Show Cause Notice Issued vide no.HSPCB / YR/ 2025/1282 Dated 14.08.2025
8	JAI SHREE RAM STONE CRUSHER, VILLAGE NATHANPUR, YAMUNA NAGAR	07.08.2025	Show Cause Notice Issued vide no.HSPCB / YR/ 2025/1284 Dated 14.08.2025
9	Shiv Surya Stone Crusher and Screening Plant, Village Shergarh, Tehsil Bilaspur, Yamuna Nagar	23.07.2025	Show Cause Notice Issued vide no.HSPCB / YR/ 2025/1166 Dated 29.07.2025
10	Bharat Mata Stone and Screening Plant, Village Ranipur, Tehsil Bilaspur, Yamuna Nagar	23.07.2025	Show Cause Notice Issued vide no.HSPCB / YR/ 2025/1167 Dated 29.07.2025
11	Bharat Construction Company (Stone Crusher), Village Nathanpur, Tehsil Chhachhrauli, District Yamuna Nagar	11.07.2025	Show Cause Notice Issued vide no.HSPCB/YR/2025/1008 Dated:21/07/2025

12	KRISHNA STONE CRUSHER, VILL.BANABAHADARPUR, Yamuna Nagar	09.07.2025	Show Cause Notice Issued vide no.HSPCB/YR/2025/1010 Dated:21/07/2025
13	Salasar Enterprises, Village Nathanpur, Tehsil Chhachhrauli, District Yamuna Nagar	11.07.2025	Show Cause Notice Issued vide no.HSPCB/YR/2025/1014 Dated:21/07/2025
14	Parkash Stone Crusher, Village Ballewala, Tehsil Chhachhrauli, Yamuna Nagar	15.08.2025	Show Cause Notice Issued vide no.HSPCB/YR/2025/1317 Dated:18/08/2025
15	Maa Bhanbhor Devi Stone Crusher (Old name Malik Stone and Screening Plant), Village Gorabani, Tehsil Bilaspur, District Yamuna Nagar	15.08.2025	Show Cause Notice Issued vide no.HSPCB/YR/2025/1311 Dated:18/08/2025
16	S S Stone Crusher, Village Majri Tapu Tehsil Jagadhri Yamuna Nagar	18.08.2025	Show Cause Notice Issued vide no.HSPCB/YR/2025/1322 Dated:18/08/2025
17	Saraswati Stone Crusher, Village Ranipur, Teshil Bilaspur, District Yamuna Nagar	14.08.2025	Show Cause Notice Issued vide no.HSPCB/YR/2025/1307 Dated:18/08/2025
18	B.R. Stone Crusher, Village Rampur Gainda, Tehsil Bilaspur, Yamuna Nagar	15.08.2025	Show Cause Notice Issued vide no.HSPCB/YR/2025/1324 Dated:18/08/2025
19	KHUSHI STONE CRUSHER, VILLAGE RAMPUR GAINDA, BILASPUR, YAMUNANAGAR	15.08.2025	Show Cause Notice Issued vide no.HSPCB/YR/2025/1313 Dated:18/08/2025
20	ARYAVAARTA DEVELOPERS PRIVATE LIMITED(STONE CRUSHER), Village-Ranipur, YAMUNANAGAR	14.08.2025	Show Cause Notice Issued vide no.HSPCB/YR/2025/1305 Dated:18/08/2025
21	Salsar Stone Crusher, Village Rulaheri, Tehsildar Bilaspur, District Yamuna Nagar	14.08.2025	Show Cause Notice Issued vide no.HSPCB/YR/2025/1301 Dated:18/08/2025
22	Jagdamba Stone Aggregates, Village Swabri, Yamuna Nagar	15.08.2025	Show Cause Notice Issued vide no.HSPCB/YR/2025/1328 Dated:18/08/2025

23	Balaji Stone Crusher, Village Rulaheri, Tehsil Bilaspur, Yamuna Nagar	14.08.2025	Show Cause Notice Issued vide no.HSPCB/YR/2025/1315 Dated:18/08/2025
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**Regional Office,  
Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
hspcbroyr@gmail.com

No. HSPCB/YR/2025/1303

Dated: 18 /08/2025

To

M/s Gauri Shanker Stone Crusher,  
Vill. Doiwala, P.O. Devdhar,  
District Yamunanagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of Sand Aggregates Bajri etc. from River Bed Mining and hence covered under orange category of consent management of the Board, and whereas your Consent to Operate (CTO) has already expired on 31.03.2025.

Whereas your unit was inspected on dated 15.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided adequate number of sprinklers.
2. Unit has not provided metalled road in premises.
3. Unit has not provided telescopic chute to ensure that crusher material from the nod is released from a point which is atleast two fit below the height of wind breaking wall.

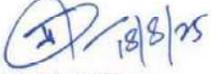
Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process or
- The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

VSR

Endst. No. HSPCB/YR/2025/1304

Dated: 18 /08/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
Regional Officer  
Yamuna Nagar

VSR

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**Regional Office,  
Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
hspcbroyr@gmail.com

No. HSPCB/YR/2025/1326

Dated: 18/08/2025

To

M/s Mahaluxmi Stone Crusher,  
Village Doiwala,  
Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of stone bajri, sand etc. from River Bed Mining and hence covered under orange category of consent management of the Board, and whereas your Consent to Operate (CTO) has already expired on 31.03.2025.

Whereas your unit was inspected on dated 15.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided adequate number of sprinklers.
2. Unit has not provided metalled road in premises.
3. Unit has not provided green belt along periphery of stone crusher.
4. Unit has not provided water storage capacity of 10 KLD capacity.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process or
- The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

Endst. No. HSPCB/YR/2025/1327

NSR  
Regional Officer  
Yamuna Nagar  
Dated: 18/08/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

NSR  
Regional Officer  
Yamuna Nagar

**Regional Office,  
Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
hspcbroyr@gmail.com

No. HSPCB/YR/2025/1309

Dated: 18/08/2025

To

M/s Shree Shiv Sai Stone Crusher,  
Village Gohrabani, Tehsil Bilaspur,  
District Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher engaged in the process of Sand, Aggregates, Bajri etc. from River Bed Mining and hence covered under Orange Category of consent management of the Board, and whereas your Consent to Operate (CTO) has already expired on 31.03.2025.

Whereas your unit was inspected on 15.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as the following deficiencies were observed:

1. Unit has not provided wind breaking wall.
2. Unit has not provided metalled road.
3. Unit has not provided green belt along the periphery of stone crusher.
4. Unit has not provided water storage facility of at least 10 KL capacity.
5. Unit has not provided adequate number of sprinklers.

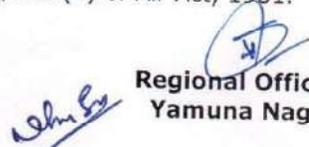
Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or  
The stoppage or regulation of supply of electricity, water or any other service.

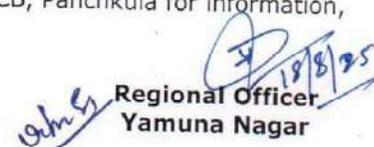
In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/1310

Dated: 18/08/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
Regional Officer  
Yamuna Nagar

Regional Office,  
Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/1012

Dated: 21/07/2025

To

M/s Shree Baba Balak Nath Stone Crusher  
Village Nathanpur, Tehsil Chhachhrauli,  
District Yamunanagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of bajri stone dust, gatka etc. from River Bed Mining and hence covered under orange category of consent management of the Board.

Whereas your unit was inspected on dated 11.07.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Gaurav Kumar, JEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided metalled road.
2. Unit not provided wind breaking wall.
3. Unit has not provided adequate no. of sprinklers.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

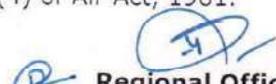
Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or

The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Dated: 21/07/2025

Endst. No. HSPCB/YR/2025/1013

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
Regional Officer  
Yamuna Nagar

No. HSPCB/YR/2025/ 1110

Dated: 25/07/2025

To  
M/s Vishavkarma Ji Stone Crusher,  
Village Belgarh, Tehsil Khizrabad,  
Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of bajri stone dust, gatka etc. from River Bed Mining and hence covered under orange category of consent management of the Board.

Whereas your unit was inspected on dated 22.07.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Ms Diksha Pandey, Scientist B and Sh. Gaurav Kumar, JEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. For wind breaking wall, green netting cloth was provided, which has been blown away in storm. So wind breaking wall is not adequate during inspection.
2. Instead of 50 no. of sprinklers, only 42 sprinklers are provided which could not be checked due to non-operational unit at the time of inspection.
3. Metalled road provided but due to non cleaning of the road of the road it is covered under heavy layer of mix material.
4. Unit does not have sufficient plantation as only two sides of unit are provided with plantation.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

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The stoppage or regulation of supply of electricity, water or any other service.

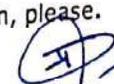
In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Dated: 25/07/2025

Endst. No. HSPCB/YR/2025/ 1111

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
Regional Officer  
Yamuna Nagar

**Regional Office,  
Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
hspcbroyr@gmail.com

No. HSPCB/YR/2025/1280

Dated: 14/08/2025

To

M/s Rudraya Stone Crusher,  
Village Belgarh, District Yamunanagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of Sand Aggregates Bajri from River Bed Mining and hence covered under orange category of consent management of the Board.

Whereas your unit was inspected on dated 07.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided 50 number of sprinklers at the time of inspection only 12 no. sprinklers were there.
2. Unit has not covered all crushing section.
3. Unit has not provided metalled road.
4. The ramp of unit was not metalled.
5. The Unit has not provided water storage facility.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or  
The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

Endst. No. HSPCB/YR/2025/1281

*[Signature]*  
Regional Officer  
Yamuna Nagar  
Dated: 14/08/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for Information, please.

*[Signature]*  
Regional Officer  
Yamuna Nagar  
14/8/25

**Regional Office,  
Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
hspcbroyr@gmail.com

No. HSPCB/YR/2025/ 1282

Dated: 14/08/2025

To

M/s Rebuttal Stone Crusher,  
Village Belgarh Tehsil Pratap Nagar,  
District Yamunanagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of Sand Aggregates Bajri from River Bed Mining and hence covered under orange category of consent management of the Board.

Whereas your unit was inspected on dated 07.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has provided only 10 no. of sprinklers as against provision of 50 no. in Haryana Govt. Notification dated 11.05.2016.
2. The sheds covering the crushing section were found broken and inadequate to provide proper protection.
3. Unit has not provided metalled road.
4. Unit has not provided wind breaking wall.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or

The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

Endst. No. HSPCB/YR/2025/ 1283

*John Singh*  
Regional Officer  
Yamuna Nagar  
Dated: 14/08/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

*John Singh*  
Regional Officer  
Yamuna Nagar  
14/8/25

**Regional Office,  
Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
hspcbroyr@gmail.com

No. HSPCB/YR/2025/ 1284

Dated: 14/08/2025

To

M/s Jai Shree Ram Stone Crusher  
Village Nathanpur, Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of STONE BAJRI, STONE DUST, GATKA, BOLDER, ETC. from River Bed Mining and hence covered under orange category of consent management of the Board.

Whereas your unit was inspected on dated 07.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided metaled road inside premises.
2. Unit has not provided covered shed on crusher.
3. Unit has not provided green belt along periphery.
4. Unit has not provided wind breaking wall.
5. Unit has not provided telescopic chute.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or

The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

Regional Officer  
Yamuna Nagar

Dated: 14/08/2025

Endst. No. HSPCB/YR/2025/ 1285

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

Regional Officer  
Yamuna Nagar

No. HSPCB/YR/2025/ 1166

Dated: 29/07/2025

To

M/s Shiv Surya Stone Crusher and Screening Plant,  
Village Shergarh Tehsil Bilaspur  
Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of bajri stone dust, gatka etc. from River Bed Mining and hence covered under orange category of consent management of the Board.

Whereas your unit was inspected on dated 23.07.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Ms Diksha Pandey, Scientist B and Sh. Gaurav Kumar, JEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided wind breaking wall around periphery.
2. Unit has not provided metalled road within premises.
3. Unit has not provided sprinklers on conveyor belts and crushing units for dust containment.
4. Unit has not provided interlocking system for regular operation of sprinklers system.
5. Unit has not provided cover to conveyor belts
6. Unit has not provided 2 rows of tall plantation around periphery of the unit.
7. Unit has provided cover shed to crushing unit but some parts of the shed cover has been flown away in storm.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

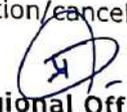
Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or

The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/

Dated: /07/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
Regional Officer  
Yamuna Nagar

No. HSPCB/YR/2025/1167

Dated: 29/07/2025

To

M/s Bharat Mata Stone and Screening Plant,  
Village Ranipur Tehsil Bilaspur  
Yamuna Nagar

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of bajri stone dust, gatka etc. from River Bed Mining and hence covered under orange category of consent management of the Board.

Whereas your unit was inspected on dated 23.07.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Ms Diksha Pandey, Scientist B and Sh. Gaurav Kumar, JEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided wind breaking wall around periphery.
2. Unit has not provided metalled road within premises.
3. Unit has not provided sprinklers on conveyor belts and crushing units for dust containment.
4. Unit has not provided interlocking system for regular operation of sprinklers system.
5. Unit has not provided cover to conveyor belts
6. Unit has not provided 2 rows of tall plantation around periphery of the unit.
7. Unit has not provided cover shed to crushing unit.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or

The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

  
 Regional Officer  
 Yamuna Nagar

Endst. No. HSPCB/YR/2025/

Dated: /07/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
 Regional Officer  
 Yamuna Nagar



Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/1008

Dated: 21 /07/2025

To

M/s Bharat Construction Company (Stone Crusher),  
Village Nathanpur, Tehsil Chhachhrauli,  
District Yamunanagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of bajri stone dust, gatka etc. from River Bed Mining and hence covered under orange category of consent management of the Board.

Whereas your unit was inspected on dated 11.07.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Gaurav Kumar, JEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit not provided wind breaking wall.
2. Unit has not provided metalled road.
3. Unit has not provided adequate plantation.
4. Unit has not provided adequate no. of sprinklers.
5. Unit has not provided adequate shed to the crushing unit.
6. Unit has not covered conveyor belts

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or

The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/1009

Dated: 21 /07/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
Regional Officer  
Yamuna Nagar

7/2

**Regional Office,  
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

**No. HSPCB/YR/2025/ 1010**

**Dated: 21/07/2025**

To

M/s Krishna Stone Crusher,  
Village Banabahadarpur,  
District Yamunanagar  
C/o Sanjeev Singh, Proprietor Mobile No. 8295187382

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of bajri stone dust, gatka etc. from River Bed Mining and hence covered under orange category of consent management of the Board.

Whereas your unit was inspected on dated 09.07.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Gaurav Kumar, JEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit not provided wind breaking wall.
2. Unit has not provided adequate no. of sprinklers.
3. Unit has not provided metalled road.
4. Unit not provided interlocking system.
5. Unit has not covered conveyer belts.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or

The stoppage or regulation of supply of electricity, water or any other service.

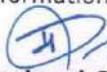
In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

**Endst. No. HSPCB/YR/2025/ 1011**

**Dated: 21/07/2025**

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
Regional Officer  
Yamuna Nagar

## Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

No. HSPCB/YR/2025/ 1014

Dated: 21/07/2025

To

M/s Salasar Enterprises  
Village Nathanpur, Tehsil Chhachhrauli,  
District Yamunanagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of bajri stone dust, gatka etc. from River Bed Mining and hence covered under orange category of consent management of the Board.

Whereas your unit was inspected on dated 11.07.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Gaurav Kumar, JEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided adequate no. of sprinklers.
2. Unit has not provided adequate plantation.
3. Unit has not provided metalled road.
4. Unit has not provided cover shed.
5. Unit not provided wind breaking wall.
6. Unit has not covered conveyor belts.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or

The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YR/2025/ 1015

Dated: 21/07/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
Regional Officer  
Yamuna Nagar  
21.07.25

253  
**Regional Office,**  
**Haryana State Pollution Control Board**  
 S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
 hspcbroyr@gmail.com

No. HSPCB/YR/2025/1317

Dated: 18/08/2025

To

M/s Parkash Stone Crusher  
 Village Ballewala, Tehsil Chhachhrauli,  
 District Yamunanagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of STONE BAJRI, STONE GRIT, BOLDER ETC. from River Bed Mining and hence covered under orange category of consent management of the Board whereas your Consent to Operate (CTO) has already expired on 31.03.2025.

Whereas your unit was inspected on dated 15.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided proper covered sheds for machinery.
2. Unit has not provided metalled road.
3. The wind breaking wall found broken/structurally damaged.
4. Unit has not provided water storage facility of at least 10 KL capacity.
5. Unit has not provided adequate number of sprinklers.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or  
 The stoppage or regulation of supply of electricity, water or any other service.

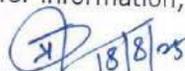
In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

  
 Regional Officer  
 VSR Yamuna Nagar

Endst. No. HSPCB/YR/2025/1318

Dated: 18/08/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
 Regional Officer  
 VSR Yamuna Nagar

**Regional Office,**  
**Haryana State Pollution Control Board**  
 S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
 hspcbroyr@gmail.com

No. HSPCB/YR/2025/311

Dated: 18 /08/2025

To

M/s Maa Bhanbhor Devi Stone Crusher  
 (Old name Malik Stone and Screening Plant),  
 Village Gorabani,  
 Tehsil Bilaspur, District Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of Sand Aggregate Bajri etc. from River Bed Mining and hence covered under orange category of consent management of the Board, and whereas your Consent to Operate (CTO) has already expired on 31.03.2022.

Whereas your unit was inspected on dated 15.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided covered sheds for equipment.
2. Unit has not provided adequate number of sprinklers.
3. Unit has not provided constructed metalled roads.
4. Unit has not provided green belt along the periphery of the unit.
5. Unit has not provided water storage facility of atleast 10 KL capacity.

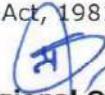
Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process or
- The stoppage or regulation of supply of electricity, water or any other service.

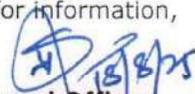
In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

  
 Regional Officer  
 Yamuna Nagar

Endst. No. HSPCB/YR/2025/312

Dated: 18 /08/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
 Regional Officer  
 Yamuna Nagar

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**Regional Office,**  
**Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
hspcbroyr@gmail.com

No. HSPCB/YR/2025/1399

Dated: 18/08/2025

To

M/s S S Stone Crusher,  
Village Majri Tapu Tehsil Jagadhri,  
District Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of stone bajri, sand etc. from River Bed Mining and hence covered under orange category of consent management of the Board, and whereas your Consent to Operate (CTO) has already expired on 31.03.2025.

Whereas your unit was inspected on dated 18.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided adequate number of sprinklers.
2. Unit has not provided wind breaking wall.
3. Unit has not provided metalled road.
4. Unit has not provided green belt along periphery of stone crusher.
5. Unit has not provided water storage capacity of 10 KL.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or  
The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

VSR

Endst. No. HSPCB/YR/2025/1323

Dated: 18/08/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
Regional Officer  
Yamuna Nagar

VSR

**Regional Office,  
Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
hspcbroyr@gmail.com

No. HSPCB/YR/2025/1307

Dated: 18/08/2025

To

M/s Saraswati Stone Crusher,  
Village Ranipur Teshil Bilaspur,  
District Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of STONE BAJRI, STONE DUST, STONE GRIT, BOLDER, ETC from River Bed Mining and hence covered under orange category of consent management of the Board, and having valid CTO upto 31.03.2033.

Whereas your unit was inspected on dated 14.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided metalled road in premises.
2. Unit has not provided green belt on all sides of stone crusher.
3. Unit has not provided wind breaking wall.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or  
The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

  
Regional Officer  
Yamuna Nagar

VSR

Endst. No. HSPCB/YR/2025/1308

Dated: 18/08/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
Regional Officer  
Yamuna Nagar

VSR

9.

**Regional Office,  
Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
hspcbroyr@gmail.com

No. HSPCB/YR/2025/1324

Dated: 18/08/2025

To

M/s B.R. Stone Crusher  
Village Rampur Gainda, Tehsil Bilaspur,  
Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of stone bajri,sand etc. from River Bed Mining and hence covered under orange category of consent management of the Board, and having valid CTO upto 31.03.2027.

Whereas your unit was inspected on dated 18.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided adequate number of sprinklers.
2. Unit has not provided wind breaking wall.
3. Unit has not provided metalled road.
4. Unit has not provided green belt along periphery of stone crusher.
5. Unit has not provided water storage capacity of 10 KL.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process or
- The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

Endst. No. HSPCB/YR/2025/1325

Dated: 18/08/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
 USA Regional Officer  
 Yamuna Nagar

  
 USA Regional Officer  
 Yamuna Nagar  
 18/8/25  
 9/2

**Regional Office,  
Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
hspcbroyr@gmail.com

No. HSPCB/YR/2025/ 1313

Dated: 18/08/2025

To

M/s Khushi Stone Crusher  
Village Rampur Gainda, Bilaspur,  
District Yamunanagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of SAND AGGREGATES BAJRI. from River Bed Mining and hence covered under orange category of consent management of the Board and whereas your Consent to Operate (CTO) has already expired on 31.03.2025.

Whereas your unit was inspected on dated 15.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided water sprinklers.
2. Unit has not provided metalled road.
3. Unit has not provided water storage tank.
4. Unit has not provided wind breaking wall of at least 50 M length and 16 fit height.
5. Unit has not provided green belt along periphery.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or  
The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

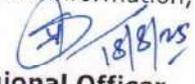
  
Regional Officer  
Yamuna Nagar

JSR

Endst. No. HSPCB/YR/2025/ 1314

Dated: 18/08/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
Regional Officer  
Yamuna Nagar

JSR

259  
**Regional Office,**  
**Haryana State Pollution Control Board**  
 S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
 hspcbroyr@gmail.com

No. HSPCB/YR/2025/1305

Dated: 18/08/2025

To

M/s Aryavaarta Developers Private Limited (Stone Crusher),  
 Village-Ranipur, District Yamunanagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of STONE MATERIAL, STONE DUST, GSB from River Bed Mining and hence covered under orange category of consent management of the Board and having CTO valid upto 31.03.2026.

Whereas your unit was inspected on dated 14.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided adequate number of sprinklers.
2. Unit has not provided metalled road in premises.
3. Unit has not provided water storage facility of minimum 10 KL capacity.
4. Unit has not provided green belt along peripheri.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or  
 The stoppage or regulation of supply of electricity, water or any other service.

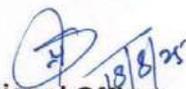
In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

  
 VSR Regional Officer  
 Yamuna Nagar

Endst. No. HSPCB/YR/2025/1306

Dated: 18/08/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
 VSR Regional Officer  
 Yamuna Nagar

260  
**Regional Office,**  
**Haryana State Pollution Control Board**  
 S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
 hspcbroyr@gmail.com

No. HSPCB/YR/2025/1301

Dated: 18/08/2025

To

M/s Salsar Stone Crusher,  
 Village Rulaheri Tehsildar Bilaspur,  
 District Yamuna Nagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of Crushed Bajri, Stone Dust etc. from River Bed Mining and hence covered under Orange Category of consent management of the Board and having Consent to Operate (CTO) valid upto 31.03.2028.

Whereas your unit was inspected on dated 14.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided adequate number of sprinklers as per Notification.
2. Unit has not provided constructed metalled road inside premises.
3. Unit has not provided proper covered sheds were partially damaged.
4. Plantation is not finally developed. Unit has not provided/erected as barrier/ barricade periphery of certain dust emission.
5. Unit has not provided water storage facility of atleast 10 KL capacity.

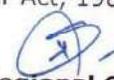
Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process or
- The stoppage or regulation of supply of electricity, water or any other service.

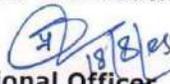
In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

  
 Regional Officer  
 Yamuna Nagar

Endst. No. HSPCB/YR/2025/1302

Dated: 18/08/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
 Regional Officer  
 Yamuna Nagar

**Regional Office,  
Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
hspcbroyr@gmail.com

No. HSPCB/YR/2025/1328

Dated: 18/08/2025

To

M/s Jagdamba Stone Aggregates,  
Village Swabri, District Yamunanagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of stone bajri, sand etc. from River Bed Mining and hence covered under orange category of consent management of the Board and, having valid CTO upto 31.03.2029.

Whereas your unit was inspected on dated 15.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided adequate number of sprinklers.
2. Unit has not provided wind breaking wall.
3. Unit has not provided metalled road.
4. Unit has not provided green belt along periphery of stone crusher.
5. Unit has not provided water storage capacity of 10 KL

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or  
The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

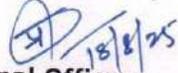
  
Regional Officer  
Yamuna Nagar

VSR

Endst. No. HSPCB/YR/2025/1329

Dated: 18/08/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

  
Regional Officer  
Yamuna Nagar

VSR

9/2

**Regional Office,  
Haryana State Pollution Control Board**  
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar  
hspcbroyr@gmail.com

No. HSPCB/YR/2025/1315

Dated: 18/08/2025

To

M/s Balaji Stone Crusher,  
Village Rulaheri, Tehsil Bilaspur,  
District Yamunanagar.

**Sub: Show Cause Notice for closure action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Revocation of CTO granted u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981 alongwith imposition of Environmental Compensation.**

Whereas your unit is a Stone Crusher and engaged in the process of STONE DUST, BAJRI, CORE SAND, ETC. from River Bed Mining and hence covered under orange category of consent management of the Board and whereas your Consent to Operate (CTO) has already expired on 31.03.2025.

Whereas your unit was inspected on dated 14.08.2025 in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by Sh. Vikram Singh, AEE and during inspection it was found that your unit is not complying with the Notification dated 11.05.2016 as following deficiencies were observed:-

1. Unit has not provided dust containment system in form of covering sheds.
2. Unit has not provided sprinklers.
3. Unit has not provided metalled road.
4. Unit has not provided green belt along periphery of stone crusher.
5. Unit has not provided water storage facility of minimum 10 KL capacity.

Whereas, for the above said violations the unit may be liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2019/6043-75 dated 29-04-2019 & amendment dated 20.12.2019 and as assessed by the Board as per methodology defined therein.

Whereas u/s 33-A of Water Act, 1974 & 31-A of the Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or  
The stoppage or regulation of supply of electricity, water or any other service.

In case you fail to comply with the deficiencies mentioned above within **15 days**, it will be presumed that you have nothing to say in this regard and accept the status mentioned above, which will initiate the action of closure under section 33-A for violation of Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 alongwith the action of revocation/cancellation of CTO u/s 27 of Water Act, 1974 and u/s 21(4) of Air Act, 1981.

Regional Officer  
Yamuna Nagar

USR

Endst. No. HSPCB/YR/2025/1316

Dated: 18/08/2025

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information, please.

Regional Officer  
Yamuna Nagar

USR